

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI

REVIEW APPLICATION NO. 7 OF 2024

(Arising out of order dated 21.10.2022 passed by this  
Hon'ble Tribunal in OA N. 748 of 2022)

IN THE MATTER OF: In Re; News Item Published in The  
Newspaper "The Hindu" Dated 02.10.2022 titled "Over  
6,000 Trees Illegally Cut for Tiger Safari Project in Corbett  
Reserve, says FSI Report".

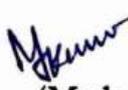
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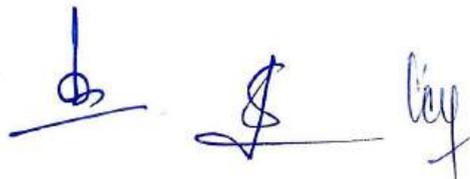
Dated: 12.07.2024

**REPORT OF THE COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF ORIGINAL APPLICATION NO. 748/2022 VIDE ITS ORDER DATED 21.10.22 REGARDING ILLICIT FELLING OF TREES IN KALAGARH TIGER RESERVE DIVISION, CORBETT TIGER RESERVE**

This report emanates from an order dated 21.10.2022 of the Hon. National Green Tribunal, Principal Bench, New Delhi in the matter of Original Application No. 748/2022, In reference to news item published in the Newspaper "The Hindu" dated 02.10. 2022 titled "Over 6,000 trees illegally cut for tiger safari project in Corbett Reserve, says FSI report". The matter has been taken up *suo motu* by the Tribunal in the light of captioned media report to the effect that 6000 trees have been illegally cut in Corbett Tiger Reserve in Kalagarh Tiger Reserve Division in Uttarakhand. In its order, the Hon NGT has directed as follows (Annexure-1):

***4. From the above, it is seen that illegality in cutting of trees is clearly acknowledged. Thus, accountability needs to be fixed for such violations and damage to environment restored, following due process of law***

***5. Accordingly, we constitute a three-Member Committee comprising DG, Forest Department, ADG, Wildlife Department and ADG, Project Tiger to identify the violators and the steps required for restoration of environment. Its report with specific recommendations may be furnished to the Secretary, MoEF&CC within one month and steps***



***for further course of action in the matter be finalised within next one month. Till then the Project may not be allowed to proceed.***

***6. The action taken report be filed by the MoEF&CC on or before 31.1.2023 before the Registrar General of this Tribunal by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any further direction appears to be necessary, the Registrar General, NGT may place the matter before the Bench for further direction.***

The mandate of this committee is thus, twofold:

- a) *to identify the violators and*
- b) *the steps required for restoration of environment.*

In light of the above directions, Shri Bivash Ranjan, Additional Director General of Forests (Wildlife), MoEFCC, New Delhi visited the site on 06.01.2023 along with Shri Anand Kumar Prabhakar, Deputy Inspector General of Forests (Research & Training), MoEFCC, New Delhi and Shri Manish Kumar, Assistant Inspector General of Forests (Forest Policy), MoEFCC, New Delhi and interacted with various officials on this subject. Two other members Shri Chandra Prakash Goyal, Director General of Forests & Special Secretary and Dr SP Yadav, Additional Director General of Forests (PT/NTCA) visited the sites on 06.02.2023 and interacted with PCCF (HoFF), Uttarakhand, PCCF (W/L) & Chief Wildlife Warden, Uttarakhand, Director Corbett Tiger Reserve and the DFO, Kalagarh Tiger Reserve Division. Various records as



provided by the PCCF (HoFF), Uttarakhand, PCCF (W/L) & Chief Wildlife Warden, Uttarakhand, Director Corbett Tiger Reserve and the DFO, Kalagarh Tiger Reserve Division, Corbett Tiger Reserve were perused. This report is based on these site visits and different records, acts, guidelines, rules & regulations etc.

In compliance to the directions of Hon'ble NGT this report is being submitted. The report has been divided into following six sections:

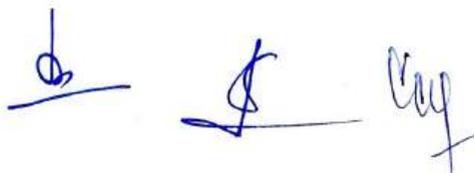
- (A) **BACKGROUND,**
- (B) **COMPLAINTS AND INQUIRIES**
- (C) **LEGAL POSITIONS**
- (D) **OBSERVATIONS**
- (E) **VIOLATIONS AND ERRING OFFICIALS**
- (F) **RECOMMENDATIONS FOR RESTORATION OF ENVIRONMENT**

Accordingly, the detailed report is as follows:

**(A) BACKGROUND**

For purposes of understanding the context, a brief history of the project is presented as follows:

1. The National Tiger Conservation Authority (NTCA) vide its letter no F. NO. 3-1/2003-PT (part) dated the 19<sup>th</sup> December, 2014 directed the Field Director(s) of Periyar, Kanha, Corbett and Ranthambhore Tiger Reserves to submit a proposal in the form of Additional Annual Plan of Operation (2014-15) at the earliest for the establishment of a Tiger Safari within the buffer area of the Tiger Reserve. In compliance to the above, a proposal to establish a Tiger Safari at Pakhro in the Buffer of Corbett Tiger Reserve was submitted to the National Tiger Conservation Authority (NTCA) and "in-principal approval" for the same was accorded



by the NTCA and directed forward the proposal to the CZA for its vetting vide its letter dated 5<sup>th</sup> June 2015 (**Annexure 2**).

2. The Central Zoo Authority (CZA) conveyed its approval under section 38 H(1A) of WPA, 1972 to establish Tiger Safari in Pakhro Block of Kalagarh Division of CTR vide their letter dated 12-02-2019 subject to fulfilment of certain conditions (**Annexure 3**).

3. The DPR and Master Layout Plan of the proposed Tiger Safari submitted to the Central Zoo Authority (CZA) were scrutinised by their expert group on zoo designing which subsequently made certain observations vide their letter dated 12-02-2019 with the direction to revise DPR as well as Master Layout Plan of the Tiger Safari (**Annexure 4**).

4. Subsequently a proposal with No. 48385 was uploaded on the PARIVESH Portal of MoEF&CC on 12/08/20 for approval of diversion of forest land under Forest Conservation Act, 1980 for the establishment of the Tiger Safari. The DIG, IRO, Dehradun in his Site Inspection Report made the following major observations (Copy of the report is enclosed at **Annexure 5**):

- Establishment of tiger safari will add to the tourism value of CTR and will also be helpful in reducing the visitor load of the Dhikala area on the Ramnagar side of the CTR. The proposal will also provide the Wildlife Rescue Center in the area which is not there.
- Lansdowne Forest Division is a vital corridor between Rajaji Tiger Reserve and Corbett Tiger Reserve. There is substantial movement of animals specially elephants which move through village areas in and around Kotdwar town leading to man animal conflict. Establishment of tiger safari and wildlife rescue center in this area will be of great help in reducing man-animal

conflict and raising awareness among affected population on wildlife conservation.

- The proposal will also provide an opportunity to the forest department to study wildlife and devise better strategies for wildlife management.
- There will be minimum felling on the access roads falling inside the Tiger Safari as the density of trees will allow the roads to be built without much felling.

5. In the comments and recommendations of the Additional Principal Chief Conservator of Forests (Central), Regional Office (North Central Zone), MoEF&CC, Dehradun, it is stated as follows," *The detailed observations on the proposal submitted by State Govt. of Uttarakhand have been recorded above in the field inspection report of DIG (F). The proposal is first of its kind in Uttarakhand and is likely to benefit wildlife conservation as well as local population around Kotdwar town located on the south western periphery of Corbet Tiger Reserve.*"

6. Based on the comments of the DIG, IRO, the proposal was forwarded to the MoEF&CC, Govt. of India. In its meeting held on 21/09/2020, the Forest Advisory Committee (FAC) recommended the proposal related to establishment of the Tiger Safari at Pakhro (Agenda item 6) subject to the following conditions (Copy of the Minutes of Meeting is enclosed at **Annexure 6**):

- All conditions in the statutory approvals obtained from NTCA and CZA shall be complied.
- The State Government shall ensure that the infrastructure of the tiger safari is created mainly from bamboos and other natural materials.

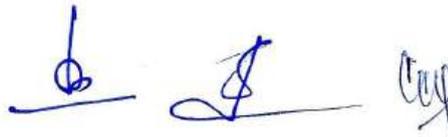
7. Accordingly, GOI vide its letter dated 30.10.2020 accorded in-principal approval under FCA, 1980 (Copy of the letter is enclosed at **Annexure 7**), for non-forestry use of 106.06 hectares of forest land for establishment of the Tiger Safari subject to fulfilment of certain conditions.

8. Final / Stage- II approval of the Central Government was granted under section 2(ii) of Forest Conservation Act 1980 for diversion of 106.06 hectares of forest land for establishment of Tiger Safari vide their letter dated **10.09.2021**(Copy of the letter is enclosed at **Annexure 8**) based on compliance report furnished by the Government of Uttarakhand vide their letters dated 01.02.2021, 29.07.2021, 19.08.2021.

9. Simultaneously, the Director, Corbett Tiger Reserve, vide their letter no. 1058/14-1 dated 26.11.2020 had submitted a proposal to the Govt of Uttarakhand for release of Rs. 26.31 crores towards the establishment of the Pakhro Tiger Safari. Against the said proposal, Rs. 1.43 crores were released vide letter no. 1865/3-5 (Vanya Jantu Parirakshan) on 31-03-2021 for construction of one Tiger Enclosure. Subsequently, an additional sum of Rs. 1.00 Crore was released vide letter no. 974/3-5 (Vanya Jantu Parirakshan) on 19.08.2021 for Pakhro Tiger Safari. (Copy of Letters are enclosed at **Annexure-9**).

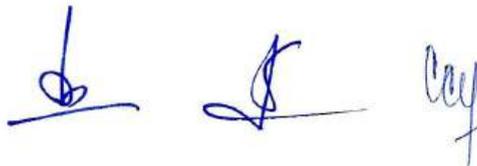
## **(B) COMPLAINTS AND INQUIRIES**

1. A Writ Petition 8729 of 2021 was filed against the National Tiger Conservation Authority (NTCA) in the High Court of Delhi at New Delhi alleging various illegal construction of bridges, buildings, and water bodies by felling of trees between Pakhrau Forest Rest House and



Kalagarh Forest Rest House in Corbett Tiger Reserve, Uttarakhand. In compliance with the directions of the Hon. High Court of Delhi, the National Tiger Conservation Authority (NTCA) constituted a committee to submit a factual report based on the field visit regarding alleged illegal construction of bridges, buildings and water bodies by felling of trees between Pakhro Forest Rest House and Kalagarh Forest Rest House in Corbett Tiger Reserve, Uttarakhand. A site visit was done by the committee from 26<sup>th</sup> -30<sup>th</sup> September 2021 to look into following alleged irregularities viz., construction of Kandi Road, construction of building at Morghatti FRH Campus and Pakhrau FRH Campus, construction of water body near Pakhrau FRH, and felling of trees at proposed tiger safari in Pakhrau. The Committee vide its letter No. F. No. 12-15/2021-NTCA, dated 22.10.2021 sent the report to CWLW Uttarakhand and made following observations/recommendations (Copy of the report is enclosed at **Annexure 10**):

- (i) No statutory prior approval has been obtained for the construction activities on Kandi Road, Morghatti FRH, Pakhrau FRH, water body near Pakhrau FRH, and have been executed by violating WPA 1972, FCA 1980 and IFA 1927.
- (ii) The State Government must constitute a Vigilance Enquiry against the officers involved in the construction activities without any requisite approval.
- (iii) All illegal constructions in Morghatti and Pakhro FRH Campus to be demolished and eco-restoration work to be undertaken with immediate effect and cost involved for the same to be recovered from the concerned officers.
- (iv) To verify the authenticity of the documents produced by DFO, Kalagarh TRD as it seems he has forged the government documents.

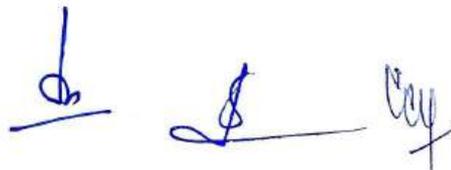


- (v) Appropriate actions are required against all the forest officer responsible for such grave violation.
- (vi) The entire ongoing construction activities in one of the highest density tiger habitat of the world without any competent sanctions and by violating the various statutory provisions/court orders is an excellent example of both administrative and managerial failure. Appropriate actions are required against all the forest officers responsible for such grave violations.
- (vii) Only Pakhrou Tiger Safari work had necessary approvals. The forest patch diverted for safari which appears more than 0.4 tree density need to be revisited in order to rationalise the tree felling and avoid this project to become a mere wasteful expenditure of public money amid controversy.

## 2. Site Inspection Report by Integrated Regional Office, Dehradun

IRO, Dehradun also made a site visit of Pakhrou Safari area and arrived at the following conclusions (Copy of the report is enclosed at **Annexure 11**):

- (i) There is violation of condition of FC approval as more than 163 trees has been removed.
- (ii) Some more trees have been removed from the site of the water body constructed near Pakhrou FRH which is illegal and needs further investigation.
- (iii) The construction being carried out in above four locations are permanent cement concrete structure being constructed over forest land by custodian of the said forest land i.e., DFO, Kalagarh Tiger Reserve Division.



- (iv) Majority of the structure are having identical layout plan with four rooms in one building with each room having independent toilet facility.
- (v) Reception center is being constructed in two of the four locations.
- (vi) The construction at four locations appears to be for the purpose of tourism which is a non-forestry activity.
- (vii) Extensive construction activity has been recorded during the inspection at four locations in the forest area for which no statutory/ administrative/ financial approval could be produced by the DFO, Kalagarh Tiger Reserve Division who was present during inspection.
- (viii) The DFO, Kalagarh Tiger Reserve Division has continued with the construction work at least till a day before the inspection in spite of the directions to the contrary from the Director, Corbett Tiger Reserve.
- (ix) The above action is against the provisions of IFA 1927, Forest (Conservation) Act 1980 and WL(P) Act, 1972.
- (x) Further, detailed investigation should be ordered by competent authority in the matter so that accountability could be fixed and legal action could be taken under the 3A/3B of the Forest (Conservation) Act, 1980, Indian Forest Act 1927 and The Wildlife Protection Act, 1972.

### 3. Inspection as per directions of the Hon'ble High Court of Uttarakhand

Taking cognizance of matter post NTCA report and media reports the Hon'ble High Court of Uttarakhand in *suo-moto* W. P. No. 178 of 2021, vide its order dated 27.10.2021 has directed that -

***“Meanwhile, the Principal Chief Conservator of Forests (General), Uttarakhand, the respondent No. 5, the Principal Chief Conservator of Forests (Wildlife), Uttarakhand the respondent No. 6 and Director of the Corbett National Park, Uttarakhand, the respondent No. 8, are directed to inspect the site, and to submit a report with regard to the nature and extent of the illegal constructions being carried out, with regard to the persons, who are responsible for carrying out the said illegal constructions, and with regard to the concrete steps taken by the respondent No. 5,6, & 8 against such persons, and against the illegal constructions.”***

In compliance of order dated 27.10.2021 of the Hon'ble High Court Mr. Rajiv Bhartari, then Principal Chief Conservator of Forest (HoFF), Mr. Anup Malik, Principal Chief Conservator of Forest (Wildlife), and Mr. Rahul Director jointly inspected of the Corbett National Park on 30.10.2021 and submitted a report (**Annexure 12**). The Conclusion of this committee are as follows:

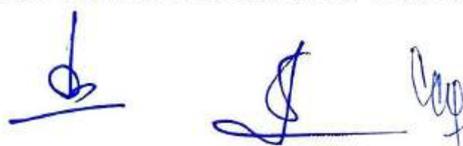
- a) The construction activities started in July – August, 2021 at Moraghatti Forest Rest House and Pakhrau FRH without any administrative and financial sanctions from the competent authority and in violation of the Forest (Conservation) Act, 1980 and the Wildlife (Protection) Act, 1972. The buildings are incomplete. The designs of the construction repudiate the claim that they were built for forest staff.
- b) As per NTCA guidelines, there is a need to shift the tourism activities from core areas of the Tiger Reserve to its Buffer areas in a phased manner. The tourism activities in the shape of resorts and hotels are concentrated around the eastern and southern

parts of the Tiger Reserve which may not be sustainable in future. Since Ramnagar is the hub of all tourism activity, other areas such as Kotdwar, Landsdowne and many areas of adjoining forest divisions have the potential to develop as alternative destinations for nature based tourism but lots of planning and investment is needed.

c) The construction of the Kalagarh-Morghatti Road (part of Kandi Road) is stated to have been done without obtaining any administrative and financial sanctions from the competent authority. Strengthening of the road is however part of the Tiger Conservation Plan (TCP). Construction activities on stretch of 1.2 km of Kandi Road cannot be equated to the intention of laying the foundation of a single lane highway in future.

d) The establishment of Pakhrau Tiger Safari in Pakhrau Range, over 106.16 ha of forest land, duly approved by NTCA, CZA and MoEF&CC started in January – February, 2021. As regards the construction works carried out at Pakhrau Tiger Safari a detailed investigation is required to find out how the illegally felled trees exceeded 163 trees as permission had been accorded only for 163 trees under the Forest (Conservation) Act, 1980. No permission for construction in Forest Rest House (FRH) premises had been granted under the Approved Plans. Investigation is also required to ascertain the extent of deviation from the Approved Plan for establishment of Tiger Safari and for which approval of the competent authority will have to be obtained.

e) Construction of waterhole at Pakhrau falling in the buffer zone is not a non-forestry activity. TCP does allow creation of new waterholes as per requirements and detailed guidelines have been provided for the same. No consultations had taken place with the



office of Field Director, CTR and CWLW for creation of this waterhole. It also needs to be further examined as to the varieties of flora that have been disturbed at the site for creation of the said waterhole.

f) All the illegal construction activities listed in the Report have been carried out under the directions of the office of DFO, Kalagarh Tiger Reserve Division.

g) The Principal Chief Conservator of Forest (HoFF), vide his letter no. 04/1-15 (HRD) dated 25.10.2021, suspended the Range Officer, Sona Nadi Range and Pakhrau unit of Kalagarh Tiger Reserve Division and initiated disciplinary proceedings against him.

h) The Director, CTR, vide his letter dated 25.10.2021, asked the Managing Director, Forest Development Corporation, to stop / cancel the felling of the additional two lots of total 681 trees from the same area, allotted by the Divisional Forest Officer, Kalagarh Tiger Reserve Division, as it was not sanctioned by any competent authority.

i) The Principal Chief Conservator of Forest (HoFF), vide his letter 751/P.O dated 26.10.2021, directed the Director, CTR that all construction activities that were objected upon in the NTCA site inspection report, be stopped immediately. Similarly the Director, CTR vide letter no. 1044/6-9 dated 23.10.2021 issued instructions to DFO Kalagarh, for halting construction activities for which legal administrative and financial sanctions are yet to be obtained. The construction activities have been stopped at Pakhrau FRH campus and in Saneh FRH in Lansdowne Forest Division.

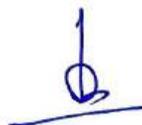
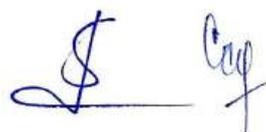
j) The Principal Chief Conservator of Forests (HoFF), vide letter 772/P.O dated 29.10.2021 requested the Director, Forest



Survey of India (FSI) for providing technical assistance to the Director, CTR for detection of remaining illicit felling.

- k) The Principal Chief Conservator of Forests (HoFF), Uttarakhand, Dehradun vide letter No. 737/P.O dated 25.10.2021 and letter No. 801/P.O dated 02.11.2021, submitted a proposal to the State Government for taking disciplinary action against Sri Kishan Chand, the then DFO Kalagarh Tiger Reserve Division.
- l) The Field Director, CTR vide his order no. 1123/1- I dated 03.11.2021, issued directions to demolish all illegal constructions at Morghatti FRH campus. The order has been executed as per Field Director report dated 1130/1-1 dated 06.11.2021.
- m) The State Government vide letter dated 29.11.2021, instructed the Principal Chief Conservator of Forests, (HoFF), to initiate action against the person(s), responsible for the illegal activities in CTR as per the NTCA report F. No. 12-15/2021-NTCA dated 22.10.2021.
- n) The views of Chief Wildlife Warden on any of the issues referred to above could not be taken, because he was not present during the site inspection.

Further, Hon'ble High Court of Uttarakhand on 06.01.2023 has ordered as "We direct the Chief Secretary to file a further affidavit, within two weeks, firstly, explaining as to why 5 enquiries have been constituted. Secondly, the affidavit should tabulate, enquiry by which, the persons whose role has been found to be illegal. The affidavit should also disclose what steps have been taken against those found guilty in the enquiries and, if no action has been taken till date, the reasons for action not being taken should be disclosed. The name of the persons

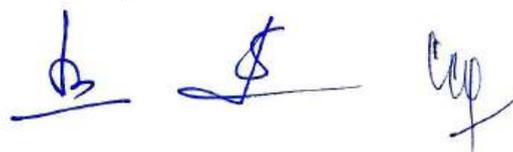
responsible for taking action, who have not taken action, should also be disclosed". (Copy of the order is enclosed at **Annexure- 13**).

#### 4. **Inspection by Dr. Kapil Joshi Committee**

This five-member committee was appointed by the PCCF (HoFF), Uttarakhand to enquire into various aspects of the establishment of the Tiger Safari at Pakhrau. This report has also considered the various previous reports while making its observations and made detailed observations on the various activities carried out at Pakhrau and Morghatti. It has also deliberated on various violations of law though it has recommended further legal advice to ascertain the various violations in the construction activity. It has also tabulated timelines of the work and compiled a list of various employees/officers posted from Forest Guard to CWLW at the time of said works (Copy of the abstract of report where responsibility is identified is enclosed at **Annexure 14**).

#### 5. **State Vigilance Enquiry:**

Based on the recommendation of NTCA about constituting a vigilance enquiry against the officers involved in the construction activities without any requisite approval, the State Government ordered an open enquiry in the matter of illegal construction of buildings and waterbodies and illicit felling of trees in Kalagarh Tiger Reserve Division, Corbett Tiger Reserve. Vigilance department conducted a detailed enquiry and based on the findings of the open enquiry of the vigilance, an FIR has been ordered by the State Government against Mr Kishan Chand along with other subordinate officers and contractors. Director, Vigilance has submitted a status report in this matter dated 03.08.2022 (Copy of the report is enclosed at **Annexure 15**).



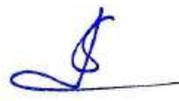
## 6. Inspection by Central Empowered Committee (CEC)

Further, the Central Empowered Committee (Constituted by The Hon'ble Supreme Court of India in Writ Petition No. 202/95 And 171/96) took cognizance of Application no. 1158 of 2021 filed before it by Shri Gaurav Kumar Bansal, Advocate which inter alia alleged "Illegal Felling of Trees and Illegal Construction of Buildings and waterbodies in Corbett Tiger Reserve Landscape, Uttarakhand." The CEC had made the field visit from 29<sup>th</sup> -31<sup>st</sup> March 2022 and since held several meetings on this subject with the State Government, and other agencies including the MoEF&CC, NTCA, CZA & WII. The CEC has submitted its report on 24.01.2023 in the Application No. 1558 of 2021 in W.P.(C) No. 202 of 1995 filed before CEC regarding illegal felling of trees, illegal construction of buildings and waterbodies and establishment of Tiger Safari in the Corbett Tiger Reserve landscape in the State of Uttarakhand before Hon'ble Supreme Court awaited. (Copy enclosed at **Annexure-16**). The recommendation of the CEC is as under:

- i) the NTCA to amend the NTCA guidelines 2019 relating to the establishment of Tiger Safaris by making it mandatory that
  - (a) Tiger Safaris are established only outside the notified Tiger Reserve and outside the natural habitat of Tigers and
  - (b) the tiger corridors and tiger dispersal routes shall always be avoided so as to ensure that the tiger habitat is not sacrificed for development of tourism;
- ii) the NTCA to retain only the minimum area required for the Animal Rescue Centres in the proposed Tiger Safaris set up / being set up within the Tiger Reserve and order demolition and

dismantling all the other structures not required for operating the Animal Rescue Centre and ensure that no tourism activity shall be permitted in any of the Animal Rescue Centers as provided in the Wildlife (Protection) Act, 1972;

- iii) that the animal rescue centres are used only for Rescue and Rehabilitation of the injured / incapacitated animals from the same landscape where the Animal Rescue Centre has been set up and also impose a total prohibition on treating any Zoo / domestic animals in the Animal Rescue Centres set up within the Tiger Reserve.
- iv) the State Government of Uttarakhand to dismantle / demolish all illegal structures constructed in the Tiger Safari and outside Tiger safari, including the electrical cables between Saneh and Pakhrau;
- v) the State Government and the Vigilance Department shall initiate / continue with the disciplinary proceedings against all the officers involved in the irregularities committed
  - a) in respect of establishment of Pakhrau Tiger Safari and
  - b) all other illegal activities carried out by Mr. Kishan Chand and his associates outside the proposed Pakhrau Tiger Safari;
- vi) the State Government shall pursue action under the Indian (Forest) Act, 1927 and Wildlife (Protection) Act, 1972 against all accused persons including the government officials who perpetrated the crime;
- vii) the State Government will file an action taken report on item (iv), (v) and (vi) above before this Hon'ble Court through the Central Empowered Committee within the next six months;
- viii) the CZA shall not consider and approve establishment of Zoos and Safaris within the Tiger Reserve, Wildlife Sanctuaries and


National Parks and along the animal corridors and animal dispersal routes;

- ix) the MoEF&CC to review the guidelines issued under Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972 relating to setting up of Zoos and Safaris within the Tiger Reserve and Wildlife sanctuaries and amend the same so as to discourage use of wildlife habitat for wildlife tourism activities which are non site specific. Any approvals given for setting up of zoos and safaris within the Tiger Reserves and Protected Area are withdrawn forthwith except to permit animal rescue activities involving rescue and rehabilitation of injured / incapacitated animals from the same land scape; and
- x) notice to the then Forest Minister Dr. Harak Singh Rawat who is largely responsible for the mess created by Mr. Kishan Chand in Corbett Tiger Reserve, as brought out in this Report and take appropriate action after hearing the then Forest Minister.

**7. Remote Sensing based Analysis by FSI, Dehradun regarding illegal felling of trees in the name of establishment of Tiger Safari at Pakhrau**

1) A request was made by the PCCF (HoFF), Uttarakhand by his letter No. 772/. P.O. Dehradun dated 29<sup>th</sup> October, 2021 to the DG, FSI Dehradun to carry out remote sensing-based analysis regarding illegal felling of trees in the name of establishment of Pakhrau Tiger Reserve.

2) A report regarding illegal felling of trees in the name of establishment of Pakhrau Tiger Reserve dated 06 September, 2022 from DG, FSI Dehradun was received in office of PCCF & HoFF Uttarakhand.

3) The PCCF & HoFF Uttarakhand requested DG, FSI Dehradun for additional information on various points of the report dated 21 September, 2022 and response of DG FSI Dehradun to the above was received on 28 September, 2022.

An evaluation of this entire correspondence reveals the following:

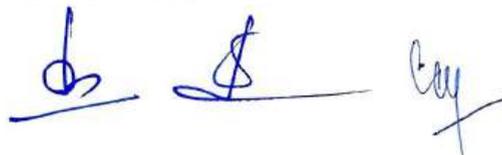
I. It is not disputed that trees more than the 163 originally stipulated have been felled for various construction works carried out in Pakhrau and other areas. However, Uttarakhand Forest Department (UKFD) and the FSI are clearly in disagreement on the exact number of trees that have been felled.

II. While entrusting this task, the UKFD had clearly mentioned that the correct situation on the matter of illicit felling is not clear in the Google Earth Imageries and entrusted this task to the FSI asking for analysis of very high-resolution satellite data for the tree felling estimation. However, the FSI has arrived at the number of felled trees using the inventory method and visual interpretation of Google Earth Imageries.

8. **Administrative Actions taken in the matter by Uttarakhand State Government** (As reported by the PCCF and HoFF, Uttarakhand vide their letter dated 13.01.2023 (copy of the letter is enclosed at **Annexure- 17**), the details are as under:

a. The State Govt. of Uttarakhand has already taken the following actions against the erring officers with respect to above matter: -

(i) Shri Rajiv Bhartari, the then Principal Chief Conservator of Forests and HoFF was removed from the post of PCCF and HoFF vide order dated 25.1.2021 and show cause notice was issued vide notice dated 24.05.2022.



- (ii) Shri J. S. Suhag, the then Chief Wildlife Warden (CWLW) was removed from the extra charge of CWLW vide order dated 25.11.2021 and suspended vide order dated 27.04.2022, charge sheet and additional charge sheet were issued against him on 17.05.2022 and 12.12.2022 respectively.
- (iii) Shri Rahul, Director Corbett tiger reserve was removed and attached to the Forest Headquarter vide order dated 27.04.2022 and show cause notice dated 06.04.2022 against Sh. Rahul and charge sheet were issued on 01.09.2022.
- (iv) Shri Kishan Chand, the then DFO, Kalagarh Tiger reserve was removed from the post and then suspended vide order dated 27.04.2022. Charge Sheet issued against him on 17.05.2022 and recently arrested by the State Vigilance.
- (v) Shri Brij Bihari Sharma, the then Range Officer was suspended vide order dated 25.10.2021 and recently arrested by the State vigilance.
- (vi) Shri S. M. Rawat, Deputy Range Officer was suspended vide order dated 23.09.2022.
- b. All the illegal construction works that were objected upon in the NTCA and IRO site inspection report viz., constructions on the Kalagarh-Morghatti road, construction of buildings in Pakhrau FRH Campus and Morghatti FRH Campus have been **demolished** and efforts initiated to eco-restore these areas including plantation and Soil & Moisture conservation works.

### 9. Publications in the Various News papers

News item published in Amar Ujala, Dainik Jagran dated 07.12.2021, Hindustan, Danik Jagran dated 08.12.2021 is enclosed as reference, wherein it is clear that this matter is in the knowledge of every one in



forest bureaucracy from field personal to political head of then government. Copy of the news cuttings are enclosed as **Annexure-18**. The then Forest Minister had appreciated the work done by then DFO (Retd.) & RO(Retd.), who are currently in jail after vigilance enquiry.

#### 10. **Corbett Tiger Conservation Foundation**

In 8<sup>th</sup> meeting of Governing Body of Tiger Conservation Foundation on 13.12.2021, the chairperson had approved allocation of Rs. 400 lakh for Pakhrau Tiger Safari & Interpretation center, Rs. 75 lakh for improvement of various structures situated in Kotdwar, Rs 25 lakh for improvement of Deputy Director hut at Dhikala, Rs. 25 lakh for establishment of 3D theatre at Kotdwar. Minutes of meeting of 6<sup>th</sup>, 7<sup>th</sup> and 8<sup>th</sup> meeting of Tiger Conservation foundation are placed at **Annexure-19**.

#### **(C) LEGAL POSITION**

Various guidelines, Acts, Rules are violated. The relevant sections of the guidelines, Act and Rules are listed below:

**(i) NTCA (Normative Standards for Tourism and Project Tiger) Guidelines, 2012 (Guidelines under section 38-O(c) of the Wildlife (Protection) act, 1972 for Project Tiger).**

2.1.3. No new tourist infrastructure shall be set up within the core or critical tiger habitat of tiger reserves, in violation of the provisions of the Wildlife (Protection) Act, 1972, and the directives of the Honorable Supreme Court.

2.2.12. Permanent tourist facilities located inside core or critical tiger habitat, which are being used for wildlife tourism shall be phased out on a time frame decided by the LAC. Strict plans ensuring low impact adherence by these facilities shall be developed and approved by the

LAC for implementation. There shall be no privately run facilities such as catering, etc., inside the core or critical tiger habitat where night stay is permitted. Such existing facilities if any, are to be run by the Tiger Conservation Foundations.

**(ii) Section 33 Control of Sanctuaries under the Wildlife (Protection) Act, 1972** – The section states that Chief Wildlife Warden shall be the authority who shall control, manage, and maintain all sanctuaries and for that purpose, within the limits of any sanctuary, and

(a) may construct such roads, bridges, buildings, fences or barrier gates, and carry out such other works as he may consider necessary for the purposes of such sanctuary:

**(iii) Section 38 V (4) (i) of the Wildlife (Protection) Act, 1972** categorically highlights the fact that the core or critical tiger habitat areas of National Parks and Wildlife Sanctuaries must be kept as inviolate for the purposes of tiger conservation.

**(iv) Section 29. Destruction, etc, in a sanctuary prohibited without permit-** No person shall destroy, exploit or remove any wild life including forest produce from a sanctuary or destroy or damage or divert the habitat of any wild animals by any act whatsoever or divert, stop or enhance the flow of water into or outside the Sanctuary, except under and in accordance with a permit granted by the Chief Wildlife Warden.....

**(v) the Indian Forest Act , 1927 - Section 26- (1)“Acts prohibited in such forests.** Any person who–

- fells, girdles, lops, or bums any tree or strips off the bark or leaves from, or otherwise dam ages, the same;
- clears or breaks up any land for cultivation or any other purpose;

**(vi) the Forest Conservation Act, 1980 - Section 2(2) Restriction on the de-reservation of forests, or use of forest land for non-forest**

**purpose**— Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing—

(ii) that any forest land or any portion thereof may be used for any non-forest purpose.

**(vii) Section 27 (2) of the Wildlife (Protection) Act, 1972** : Every person shall, so long, as he resides in the sanctuary, be bound-

(a) to prevent the commission, in the sanctuary, of an offence against this Act; (b) where there is reason to believe that any such offence against this Act has been committed in such sanctuary, to help in discovering and arresting the offender.

(c) to report the death of any wild animal and to safeguard its remains until the Chief Wildlife Warden. or the authorized officer takes charge thereof; (d) to extinguish any fire in such sanctuary of which he has knowledge or information and to prevent from spreading, by any lawful means in his power, any fire within the vicinity of such sanctuary of which he has knowledge or information; and

(e) to assist any forest officer, Chief Wildlife Warden, Wildlife Warden or police officer demanding his aid for preventing the commission of any offence against this Act or in the investigation of any such offence.

**(vii) Section 32 of the Wildlife (Protection) Act, 1972:** Ban on use of injurious substances. "Ban on use of injurious substances-No person shall use, in a sanctuary, chemicals, explosives or any other substances which may cause injury to, or endanger, any wild life in such sanctuary"

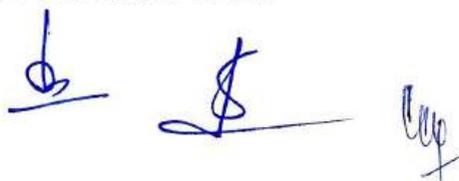
**(viii) Rule 35 of Compensatory Afforestation Fund (CAF) Rules, 2018:** Financial Regulation and Procedures of State Authority- The financial regulation and procedures, in particular the procedure for drawing up and implementing the budget of the State Authority shall be

in accordance with the General Financial Rules 2017 and the orders issued by the Central Government and State Government from time to time in this regards.

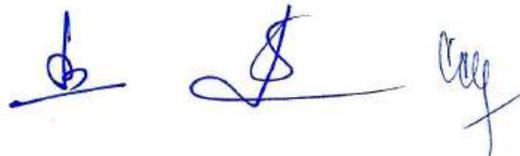
**(ix) Rule 36 of the Compensatory Afforestation Fund (CAF) Rules, 2018:** Preparation of budget of State Authority- The State Authority shall prepare its budget for the next financial year showing the estimated receipts and expenditure of State Authority in Form-VI based on the annual plan of operation prepared and approved by the governing body for the next financial year, showing the estimated receipts and expenditure of the State Authority and forward the same to the State Government and Central Government in each financial year by the 31st December.

**(x) The Tiger Conservation Plan (TCP):** The Project Tiger guidelines made it mandatory that every Tiger Reserve should be managed in accordance with a site specific management plan, which would be the road map for managing a tiger reserve. Project Tiger thus became a role model for scientific management of protected areas in India. It laid down the concept of core-buffer zonation, prescribed interventions for protection, habitat improvement, field data collection relating to change in the composition of flora and fauna on account of protection, animal estimation and other aspects. The Wildlife (Protection) Act, 1972 was amended in 2006, and a separate Chapter (IVB) has been added on the 'National Tiger Conservation Authority', which has replaced Project Tiger. This Chapter, interalia, has enabling provisions (Section 38V) for preparing a 'Tiger Conservation Plan' for the proper management of a tiger reserve, which will also include staff development and deployment plan.

**(D) OBSERVATIONS OF THE COMMITTEE:**

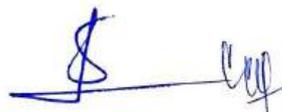


1. Committee members visited the various construction sites at Pakhrau and Morghatti and forest area in and around them along with officials of Uttarakhand Forest Department on 6<sup>th</sup> January 2023 and 6<sup>th</sup> February 2023. Copy of the Google images for 2017, 2020 and 2022 of various sites inspected are enclosed at **Annexure-20**.
2. In-Principal approval for establishment of a Tiger Safari at Pakhrau in buffer zone of Corbett Tiger Reserve was accorded by the NTCA vide letter dated 05-06-2015. The **conditional approval** for the establishment of Tiger Safari in Pakhrau was given by Central Zoo Authority vide letter F.No.20-6/2015-CZA/231/2019 Dated 12.02.2019. Revised DPR was asked for, but not submitted.
3. The State Government forwarded a proposal to the MoEF&CC under the Forest (Conservation) Act, 1980 for non- forestry use of 106.16 ha of reserve forest land in buffer area of Corbett Tiger Reserve Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhrau Range, Pakhrau Block, District Pauri Garwal, Uttarakhand for establishment of Tiger Safari on the south western periphery of the Corbett Tiger Reserve (CTR) falling in the Kalagarh Tiger Reserve Division, Landsdowne.GOI vide its letter dated 30.10.2020 accorded in-principal approval under FCA, 1980, for the establishment of Tiger Safari on 106.06 hectares of forest land subject to fulfilment of certain conditions. Final / Stage – II approval of the Central Government was granted under section 2 (II) of Forest Conservation Act 1980 for diversion of 106.06 hectares of forest land for establishment of Tiger Safari vide its letter dated 10.9.2021.
4. The approvals for the design of endangered species, enclosures/night shelter, master plan, layout design and DPR had



to be obtained from CZA but were not complied with resulting in the said violation prompted CZA to issue notice to the Chief Secretary, Uttarakhand under section 55(aa) of the Wildlife Protection Act 1972 on 19-04-2022.

5. In the Tiger Safari project area, the construction work of Interpretation Centre and Tiger Enclosures, which are part of layout plan of the tiger safari have been undertaken much before issuance of final Stage II approval under FC Act 1980 in gross violation.
6. The construction works of administrative building, Internal roads, Service Roads, Guard huts and Animal holding area have been undertaken without any administrative and financial approval and without any budgetary provisions. This was also done much before issuance of final Stage II approval under the FC Act 1980, which is in gross violation.
7. Elephant proof wall is being erected on the northern periphery of the Tiger Safari. This activity has been taken up without any clear budgetary provisions and without proper planning. This is neither part of the layout plan nor any administrative or financial approval has been taken for this activity. By the location and design of such wall, it seems as if they have been constructed just for the sake of construction and not for providing any real barrier for elephants. CAMPA funds have been illegally used for this activity.
8. The perusal of the various construction works suggests that the attempts have been made to minimise the tree felling during the construction of the various infrastructure of the Tiger Safari. The internal and the service roads have been aligned in such a way that there is minimum tree felling. The Site Inspection Report dated 07.09.2020 of the DIG, IRO had also observed that there will be



minimum felling of tree on the access roads falling inside the Tiger Safari as the density of trees will allow the roads to be built without much felling. Similarly, the interpretation centre and administrative buildings have been placed at relatively open area.

9. Committee visited the sites in Pakhrau and Morghatti FRH campuses, where four buildings (T.O. Quarters) each of similar layouts were being allegedly raised in 2021. Construction of 8 units of independent buildings were ongoing, four each at Moraghatti Forest Rest House Campus and Pakhrau Forest Rest House Campus respectively and the design of buildings is of cottages for tourists.
10. The said buildings had already been demolished by Director CTR and Eco restoration works have been undertaken. These construction sites are not part of Tiger Safari project. These constructions were undertaken by the Divisional Forest Officer in gross violation of Forest and Wildlife Laws, without any administrative approval or budgetary provisions. After a detailed enquiry in the matter, Integrated Regional Office, Dehradun has filed a complaint case against Shri Kishan Chand under Section 3A/3B of Forest Conservation Act, 1980 in the competent court at Kotdwar for his role in the said construction activities. (Copy of complaint case is enclosed at **Annexure-21**).
11. Construction involving raising the Kandi Road upto 5 feet by filling earth material (soil and boulders), over a distance of 1.2 Kms. The soil was brought from adjoining forest area (within 50-100 meters) using heavy earth removers which had caused extensive and irreversible damage to the pristine wild life habitat. The Kandi Road, which connects Ramnagar to Kotdwar passing through southern part of Corbett Tiger Reserve, is a forest road of uniform



width of 3 meter. The motive appears to facilitate further upgradation of the road to a metal / tar road.

12. Committee was apprised that the five culverts which had been raised between Morghatti and Kalagarh, have also been demolished and the original structures have been restored. This work was also carried out by the DFO without any budgetary provisions and without approval of Competent Authority. Such provisions are also not there in the relevant Tiger Conservation Plan

13. Committee visited the site of waterbody which has been constructed near the Pakhrau FRH. Construction of water body was done in front of Pakhrau FRH after clearing vegetation and standing trees by undertaking excavation work on big scale. Size of the pit dug for waterhole as measured by DFO during inspection was found 100 mts x 100 mts x 1 mtr which is huge by all standards and by any means cannot said to be a waterhole for wild animals. It would have been deeper an year ago. 122 uprooted trees and 13 stumps were even found in this pit area during inspection **(Annexure-22)** indicating destruction of habitat. The location and size of water body cannot be considered as a part of habitat improvement or wildlife management interventions. It was also apprised by the officers present at the site that no administrative or financial sanction for this work had been obtained and the work was carried out without any budgetary provision.

14. Stumps were noticed near the construction sites of Interpretation Centre and Administrative building, Pakhrau FRH and Morghatti Forest Campuses, water holes & elephant walls indicate irrational and massive felling of trees. Illegal felling of a large number of trees (density of forest about 0.4) way more than 163 trees

originally proposed to be felled at the proposed Tiger Safari site in Pakhrau has been indicated by Forest Survey of India (FSI) in its report (**Annexure-23**). FSI has estimated felling of 6093 trees with 5765 on lower side and 6421 on higher side with 95% confidence interval and 2.25% standard error. FSI is a premier agency and prepares biennial survey report of entire India and looking at the state of site and also the comparative images (**Annexure-20**) there are no reasons to doubt the estimates of FSI.

15. All the construction works in the Tiger Safari have stopped since December 2021.

#### **(E) VIOLATIONS AND ERRING OFFICIALS**

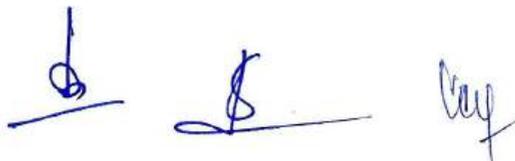
Going by the reports, documents, and inspections it is clear that the officers of Corbett National Park had scant respect for and acts, rules, regulations and guidelines and behaved in most irresponsible manner in the extant case. It is concluded that the officials at various level were involved in implementing the non-approved works. They have blatantly violated the provisions of FC Act, WLP Act, CAMPA Act, guidelines of NTCA, administrative & financial rules of Uttarakhand Govt etc. It seems that the officers were going out of way to get as much civil work done as possible in this area.

It was observed that:

- a) There has been felling of trees more than the stipulated number of 163 in the approval for the Tiger Safari.
- b) Works were started without Stage II approval under Forest Conservation Act 1980.
- c) The revised DPR as asked for by CZA was never submitted thereby resulting into execution of works without proper approval of CZA.

- d) In one case DFO Kalagarh was allowed to execute works in the area under jurisdiction of DFO, Lansdowne by Chief Conservator of Forest, Garhwal in spite of strong reservations by DFO, Lansdowne. For such propositions neither there is any administrative provision or rule nor there is any precedence in the country thereby hinting at poor administrative capabilities of the officer.
- e) There was lack of coordination between the field officers amongst themselves. Also because of no clarity in the division of responsibility between PCCF Wildlife and Chief Wildlife Warden there was lack of proper support from wildlife wing of the department.
- f) It is evident that the officers were going overboard in getting the works done in whatever way possible in total violation of rules and regulations.
- g) Violations and name of erring officials are summarised as under:

**1. Violation of Forest Conservation Act 1980:** In gross violation of the provisions of Forest Conservation Act 1980, the work in Pakhrau Tiger Safari started after laying of foundation stone in November 2020 by then forest Minister Sh. Harak Singh Rawat without having received any stage II clearance under section 2(ii) of Forest Conservation Act 1980. Various administrative sanctions, financial sanctions and work orders were issued much before the Stage II approvals were issued by State Government. It is surprising to note that without any Stage II approvals in hand Govt of Uttarakhand has released following sanctions on 31<sup>st</sup> March 2021 for the FY 2020-21 and then again Aug 2021 thereby acknowledging that the work of that much amount has been done and the amount be booked before the close of FY.



(i) No. 942/N-2-2021-12(43)2020 dated 31.03.2021 for Rs 258.57 lacs for Interpretation Center at Pakhrau

(ii) No. 771/X-2-2021-12(06)2020 dated 31.03.2021 for Rs 143.57 lacs for Tiger Enclosure

**Violations:**

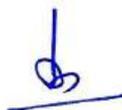
- Violation of Section 26-1 (f) and (h) of the Indian Forest Act, 1927.
- Violation of Section 2 (read with Section 3A & 3B) of the Forest Conservation Act 1980
- Violation of the conditions described in the FCA Stage-I Approval.

**Officers Responsible:**

- (i) At Uttarakhand Govt level: All the officers working in Government including the then Hon'ble Minister who issued financial sanctions before final Stage II clearance was issued.
- (ii) At Uttarakhand Forest Department Level: Mr Akhilesh Tiwari, DFO Kalagarh and supervisory officers Sri Rahul (Conservator of Forests/ Director) & Sri Jabar Singh Suhag (Chief Wildlife Warden).

**2. Construction of buildings at Morghatti FRH Campus, Pakhrau FRH Campus**

In the report submitted by NTCA and IRO, Dehradun it is reported that the construction of four units of independent buildings were ongoing within the campus of Morghatti FRH campus along with extension of one existing old building. Similar type of constructions were also observed within the campus of Pakhrau FRH campus with four new independent units constructed. The buildings were constructed as cottages which is generally constructed for tourism. Later the buildings were demolished in Morghatti in Nov. 2021 and Pakhrau in Feb 2022. There was no financial and administrative sanctions for these building constructions. As per the





report submitted by the Forest Survey of India 162 trees have been felled in and around Morghatti rest house area and 95 trees have been felled in Pakhro forest rest house campus.

**Violations:**

- Section 26-1 (f) and (h) of Indian Forest Act 1927.
- Section 2 of the Forest Conservation Act, 1980.
- Section 27 (2), 27(4) and 32 of the Wildlife (Protection) Act, 1972.

**Officers Responsible:**

Sri Braj Vihari Sharma (Forest Range Officer/SDO) and Sri Kishan Chandra (DFO), and supervisory officers Sri Rahul (Conservator of Forests/ Director) & Sri Jabar Singh Suhag (Chief Wildlife Warden).

**3. Construction of buildings at Kuggada**

Identical to the four double storey buildings each having four rooms were under construction at Pakhrau Forest House Complex and Morghatti Forest Rest House Campus similar construction was also done in Kugadda Forest Camp. There was no financial and administrative sanctions for these building constructions.

**Violations:**

- Section 26-1 (f) and (h) of Indian Forest Act 1927.
- Section 2(2) of the Forest Conservation Act, 1980.
- Section 27(2), 27(4) and 32 of the Wildlife (Protection) Act, 1972.
- Violation of relevant Procurement Rules, 2017 Uttarakhand

**Officers Responsible:**

Sri Braj Vihari Sharma (Forest Range Officer/SDO) and Sri Kishan Chandra (DFO), and supervisory officers Sri Rahul (Conservator of Forests/ Director) & Sri Jabar Singh Suhag (Chief Wildlife Warden).

#### 4. Construction of buildings at Saneh

As reported in the report submitted by the IRO, Dehradun, Next to Saneh Forest Rest House an eco-park (0.5 ha) was in existence on forest land. The work was being executed by DFO Kalagarh outside his jurisdiction In more than double the area of the eco park and changed the layout plan for tourism facility at Saneh. Despite objections from DFO Lansdowne and CF **(Annexure-24)** the work permission were granted by Sri Sushant Patnaik, CCF Garhwal. Proposal was to construct four cottages, a dormitory, parking area etc. on the said area. Similarly identical four double storey buildings each having four rooms were under construction at Pakhrau Forest House Complex, Morghatti Forest Rest House Campus and Kugadda Forest Camp, Palean Range, Kalagarh Tiger Reserve.

#### Violations:

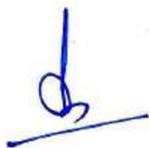
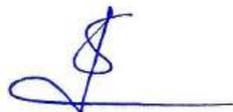
- Section 26-1 (f) and (h) of Indian Forest Act 1927.
- Section 2(2) of the Forest Conservation Act, 1980.

#### Officers Responsible:

Sri Sushant Patnaik (the then CCF Garhwal) for allowing the execution of work despite objections from DFO and Sri Kishan Chand (the then DFO Kalagarh) who executed the work.

#### 5. Construction of Water body near Pakhrau FRH

A big scale has been undertaken in front of Pakharau FRH to develop a water body. The reports by NTCA and IRO, Dehradun indicated that existing surrounding vegetation and standing trees within the created water body suggested that felling of trees has been undertaken to create this water body. As per the report, the sole purpose of creation of water body was to attract wild animals for tourism and not for management


purpose. According to FSI report 322 trees were felled in the area during creation of water body.

**Violations:**

- Section 26-1 (f) and (h) of Indian Forest Act 1927.
- Section 2(2) of the Forest Conservation Act, 1980.
- Section 27(2), 27(4) and 32 of the Wildlife (Protection) Act, 1972.

**Officers Responsible:** Sri Braj Vihari Sharma (Forest Range Officer/SDO), Sri Kishan Chandra (DFO) and supervisory officers Sri Rahul (Conservator of Forests/ Director) & Sri Jabar Singh Suhag (Chief Wildlife Warden).

**6. Construction on Kandi Road**

The Kandi Road which connects Ramnagar to Kotdwar passing through southern part of Corbett Tiger Reserve is a forest road which in the past was strengthened using RCC beam and cross beam structures. The uniform width of road is about 3 meters. As reported by the NTCA committee from Kalagarh FRH towards Pakhrau, for a distance of about 1.2 kms the height of Kandi Road is raised up to 5 feet by filling of earth material brought from adjoining forest areas in indiscriminate manner using heavy earth movers. As per reports of NTCA, five numbers of single span bridges/culverts of about five-meter width have also been constructed with the size of retention embankment varied from 11-15 meters. There were no financial and technical sanctions for the work.

**Violations:**

- Section 26-1 (f) and (h) of Indian Forest Act 1927.
- Section 27(2), 27(4) and 32 of the Wildlife (Protection) Act, 1972.

**Officers Responsible:**



Sri Braj Vihari Sharma (Forest Range Officer/SDO) and Sri Kishan Chandra (DFO), and supervisory officers Sri Rahul (Conservator of Forests/ Director) & Sri Jabar Singh Suhag (Chief Wildlife Warden).

### 7. Pakhrau Tiger Safari

The work in Pakhrau Tiger Safari started after laying of foundation stone in November 2020 by then forest Minister Sh. Harak Singh Rawat without having received any stage II clearance under the Forest Conservation Act 1980 and necessary permissions required from CZA. The work started in the tenure of Mr Akhilesh Tiwari, DFO Kalagarh who was posted for 10 months and has spent an approx. amount of Rs.2.433 Crores in Pakhrau Tiger Safari doing majority of work before Mr. Kishan Chand was posted on 30-04-2021 and carried the work forward.

#### Violations:

- Violation of Section 26-1 (f) and (h) of the Indian Forest Act, 1927.
- There is a violation of the conditions described in the FCA Stage-I Approval.

**Officers Responsible:** Sri Mathura Singh Mavdi and Sri Braj Vihari Sharma (Forest Range Officer), Sri L.R. Nag and Sri Braj Vihari Sharma (SDO), Sri Akhilesh Tiwari and Sri Kishan Chand (DFO).

### 8. Construction of Elephant Wall:

The construction of around 2.8 KM wall was done at random locations without any proper justification and also without proper provisions under TCP for such scale. The payments for this were made from CAMPA funds inspite of the fact that no such activity finds mention in approved APO of CAMPA. Even PCCF & HoFF in his report dated 19.01.2022 has mentioned that the state of forests in and around these elephant walls are indicative of illegal tree removals for construction of such walls.





**Violations:**

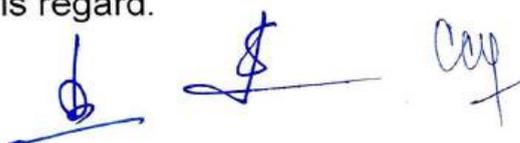
- Violation of Section 35 of the CAMPA Act 2018.
- Violation of Section 26-1(e)

**Officers Responsible:**

Sri Braj Vihari Sharma (Forest Range Officer & I/C SDO), Sri Kishan Chand (DFO) and supervisory officers Sri Rahul (Conservator of Forests/ Director) & Sri Jabar Singh Suhag (Chief Wildlife Warden).

**9. Construction of Chief Wildlife Warden residence in Dhikala and additional two storey new building between two old tourist huts in Domunda Paschim Block, Gairal:**

Illegal construction in the name of the residence of Chief Wildlife Warden made done at Dhikala which is not only in the core area/ critical tiger habitat of Corbett Tiger reserve. News reports & Photos of the site at different intervals are attached for reference **(Annexure-25)** . The construction was allowed to take place from November 2020 onwards by Mr. Rahul the then Director Corbett in the violation of provisions of Wildlife Protection Amendment Act 2006. A show cause notice was issued against Mr. Rahul **(Annexure-26)** for Dhikala only and that too was disposed at the level of Additional Chief Secretary, Forests Uttarakhand **(Annexure-27)** without going into the details/merit of the case. The principal source of funds for the illegal construction was supposedly from the Tiger Conservation Foundation, CTR. Construction of additional two storey new building between two old tourist huts in Domunda Paschim Block, Gairal has also been indicated in the special audit letter dated 08.12.2022 issued by the office of Principal Accountant General (Audit), Uttarakhand. However no action has been taken by Govt of Uttarakhand in this regard.



**Officers Responsible:** Sri Rahul (Conservator of Forests/ Director) under whose direct supervision the hut was constructed.

**11. Violation of conditions of approvals under FC Act:**

One of the main conditions of FC approval was that the State Government shall ensure that the infrastructure of the tiger safari is created mainly from bamboos and other natural materials. This was totally ignored. Hence it is a violation of provisions of FC Act 1980

**Officers Responsible:** All field officers who executed the work supervisory officers Sri Rahul (Conservator of Forests/ Director) & Sri Jabar Singh Suhag (Chief Wildlife Warden).

**(F) RECOMMENDATIONS FOR RESTORATION OF ENVIRONMENT:**

i) Objective parameters should be established as the guiding principles for any type of management interventions viz habitat management, strengthening of roads, residential accommodations etc needed in the tiger reserves. These guidelines should be based on the basic requirement of management for the core and buffer areas of the tiger reserve separately and should be able to delineate the criteria for site selection, size, purpose objectively as far as possible.

ii) Establishment of any new tourism infrastructure in the tiger reserve should be strictly as per the provisions of the approved Tiger Conservation Plan and National Tiger Conservation Authority (Normative Standards for Tourism activities and Project Tiger) Guidelines, 2012.

iii) Remaining construction works in the Tiger Safari should be taken up under the supervision of a committee constituted by the State





Government Officers along with eminent Experts strictly as per the layout plan. Due diligence should be taken to avoid further tree felling or loss of flora in the safari area. Any changes in the layout plan of the Tiger Safari, as the State Government deem necessary, may be taken up after approval from the competent authority

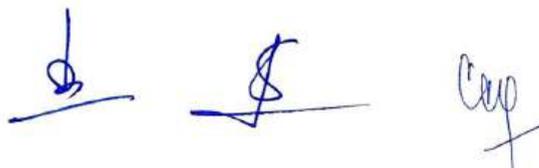
iii) Chief Wildlife Warden, Uttarakhand should get the sites of elephant walls reviewed and should get those walls removed which may cause hinderance in wildlife movement.

iv) Suitable disciplinary and legal action should be taken against erring officials/ individuals so that this case becomes an example for future.

v) There is certain overlap in the administrative and legal domain in the working of the tiger reserve and any protected area. So, division of responsibility between PCCF Wildlife and Chief Wildlife Warden becomes very difficult and counterproductive. So, PCCF Wildlife must be ex-officio Chief Wildlife Warden in the state as it is already in most of the states. Suitable guidelines may be issued by Gol in this regard.

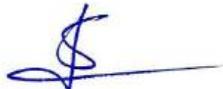
vii) Gol should issue an advisory that in all ecotourism related infrastructure development activities, bamboo and other eco-friendly material should be used invariably.

It is worthwhile to mention that Application No. 1558 of 2021 was filed by Gaurav Kumar Bansal, advocate before the CEC against the Large-Scale illegal of trees, construction of buildings, bridges, walls, and water bodies in Corbett Tiger Reserve. That in the said application, CEC has filed a report bearing no. 03 of 2021 dated 24/01/2023 by way of I.A. No. 20650 of 2023 in Writ Petition Civil No. 295 of 2020 in the Hon'ble



Supreme Court and the same is pending for adjudication before the Apex Court.

  
(Bivash Ranjan)  
ADGF, Wildlife

  
(SP Yadav)  
ADGF, Forest Conservation

  
(CP Goyal)  
DG Forests & SS

New Delhi; 24<sup>th</sup> February 2023

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 748/2022

In re: news item published in the Newspaper The Hindu dated 02.10.2022 titled **"Over 6,000 trees illegally cut for tiger safari project in Corbett Reserve, says FSI report"**

Date of hearing: 21.10.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Anoop Singh, Director General, Forest Survey of India  
Dr. Samir Sinha, PCCF, Wildlife with Mr. Abhishek Attrey, Advocate for  
the State of Uttarakhand

**ORDER**

1. The matter has been taken up *suo motu* by the Tribunal in the light of captioned media report to the effect that 600 trees have been illegally cut in Corbett Tiger Reserve in Kalagarh Tiger Reserve Division in Uttarakhand. It is further stated that the Forest Survey of India (FSI) was asked to assess the status of illegally felled trees.

2. In pursuance of notice dated 11.10.2022 about listing of the matter today, Director General, FSI - Shri Anoop Singh, IFS has entered appearance in person. PCCF, Uttarakhand has also entered appearance by VC with learned counsel - Mr. Abhishek Attrey. We have heard them and proceed to dispose of the matter.

3. Shri Anoop Singh, DG FSI has provided the Tribunal a copy of report dated 06.09.2022 submitted by the FSI titled "Illegal felling of trees for the establishment of Pakhrau Tiger Safari, Uttarakhand." He has also filed a copy of letter dated 19.10.2022 from him to the PCCF (HoFF), Uttarakhand in response to letter of Forest Department, Uttarakhand dated 01.10.2022 and comments of the Forest Department dated 08.10.2022, clarifying the position.

a. We have perused the report. Relevant extracts therefrom are:

**"objective of study**

- **To assess the status of illegal felling in and around Pakhrau Tiger Safari, estimate the number of trees felled in the illegally cleared areas based on the expertise and technology available at FSI.**
- *To scan the area in and around Pakhrau Tiger Safari for any illegal felling.*
- *To document/ analyze whether any area within Kalagarh Tiger Reserve Division is seen to be exhibiting forest cover change."*

**"RESULTS AND DISCUSSION**

S. No.	Category	Outer Polygon Area (ha)	Area excluded due to Tree Canopy (ha)	Area excluded due to Road/Fire line before clearance (ha)	Balance area (ha)
1.	Permitted by IRO & MoEF&CC and Executed elsewhere	8.64	0.07	1.68	6.89
2.	Permitted by UKFD*	3.18	0.62	0.44	2.12
3.	Not permitted by UKFD*	1.98	0.57	0.00	1.41
4	Extra Polygon which are not permitted by IRO & MoEF&CC	10.20	4.39	0.02	5.79
Total Area in ha		<b>24.00</b>	<b>5.65</b>	<b>2.14</b>	<b>16.21</b>

Part 1: Area cleared The following area was deduced as cleared category wise and its summary is given in the table below:

\* Permitted or not needs to be confirmed by UKFD

**Part 2: Estimated no. of Trees clear-felled**

The area of clear felling at different sites has been calculated using the GPS survey done by the GIS team of FSI and the Google Earth imagery. The number of trees observed per hectare from all the inventory plots when multiplied with the area figures of a particular site, gives the number of estimated trees felled at that particular site. By adding the estimated trees at different sites, total estimated number of trees felled are arrived in the study area. The standard error of estimates has come out to be 10.31 trees, which is within the acceptable limit. The standard error percentage has been calculated as 2.72 %, which is quite low and acceptable. The standard error has been used for calculation of 95% confidence limit for the estimated number of trees felled. The site wise area of clear felling and estimated number of trees felled are given in Annexure. The summary of the results has been given in table below. A Powerpoint presentation having these polygons overlaid on latest and older satellite imageries and photographs of the area has also been prepared.

S. No.	Category	Area cleared (ha)	Estimated no. of trees cleared
1.	Permitted by IRO & MoEF&CC and Executed elsewhere	6.89	2561
2.	Permitted by UKFD*	2.12	804
3.	Not permitted by UKFD*	1.41	534
4.	Extra Polygon which are not permitted by IRO & MoEF&CC	5.79	2194
Total		<b>16.21</b>	<b>6093</b>

\* Permitted or not needs to be confirmed by UKFD

The area cleared is estimated as 16.21 ha. The trees estimated on this cleared area are 6093 in no. with lower bound of 5765 and upper bound of 6421 with 95% confidence interval and 2.72% Standard Error."

4. From the above, it is seen that illegality in cutting of trees is clearly acknowledged. Thus, accountability needs to be fixed for such violations and damage to environment restored, following due process of law
5. Accordingly, we constitute a three-Member Committee comprising DG, Forest Department, DG Wildlife Department and DG, Project Tiger to identify the violators and the steps required for restoration of environment. Its report with specific recommendations may be furnished to the Secretary, MoEF&CC within one month and steps for further course of action in the matter be finalised within next one month. Till then the Project may not be allowed to proceed.

6. The action taken report be filed by the MoEF&CC on or before 31.1.2023 before the Registrar General of this Tribunal by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any further direction appears to be necessary, the Registrar General, NGT may place the matter before the Bench for further direction.

The application is disposed of.

A copy of this order be forwarded to the Secretary, MoEF&CC, Chief Secretary Uttarakhand, FSI, DGs, Forest Department, Wildlife Department and Project Tiger, MoEF&CC, Gol by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

October 21, 2022  
O.A. No. 748/2022  
A

Ministry of Environment, Forest and Climate Change  
National Tiger Conservation Authority

First Floor, East Tower,  
NBC Place, Bhindrawan Pitamah Marg,  
New Delhi-110001  
Tele: +91 11 24362443  
Fax: +91 11 24364250  
E-mail: nca@nic.ac.in

Dated the 5<sup>th</sup> June 2015

To,  
The Chief Wildlife Warden  
Uttarakhand

Subject: Recommendations of the Technical Committee meeting held on 27.4.15

Reference:

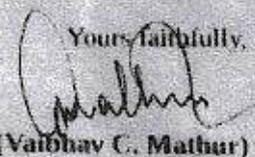
1. Your letter no. Shi-2105/3-6 dated 16.1.2015
2. Field Director Corbett Tiger Reserve email dated 16.4.15

Sir,

Reference is invited to the subject cited above. In this context, I am directed to say that the project proposed in respect of tiger protection in the forest divisions of Terai landscape has been recommended by the Competent Authority for the Dehradun, Lansdowne and Haridwar Divisions with a financial implication of Rs. 10 lakhs as per annexure.

Further, the proposal for establishing a tiger safari in buffer of the Corbett Tiger Reserve has been recommended for "in-principle" approval and should be forwarded to the Central Zoo Authority for vetting.

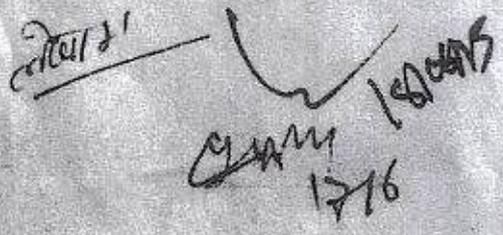
Enclosed: As above

Yours faithfully,  


(Vaidhavy C. Mathur)  
Assistant Inspector General (NTCA)

Copy to:

1. Field Director, Corbett Tiger Reserve
2. Concerned file

  
18/06/15  
1276



भारत सरकार  
Government of India  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change



केंद्रीय चिड़ियाघर प्राधिकरण  
Central Zoo Authority

F. No. 20-6/2015-CZA(D)/223/2019

E-mail  
DATE: 12.02.2019

To

The Chief Wildlife Warden,  
Govt. of Uttarakhand,  
85, Rajput Road, Dehradun,  
Uttarakhand – 248009.

**Sub:- Proposal for establishment of the Tiger Safari in the Pakhrau Block of Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve - reg.**

**Ref:- (i) Your letter no. 421/6-18 dated 17.08.2015.  
(ii) Letter no. 103/6-9 dated 15.02.2016 from the Director, Corbett Tiger Reserve.  
(iii) Letter no. 1840/6-9 dated 9.02.2019 from the Director, Corbett Tiger Reserve.**

Sir,

With reference to the above cited correspondence, this is to inform you that the Detail Project Report (DPR) alongwith the Master (Layout) Plan of the proposed establishment of the Tiger Safari in the Pakhrau Block of Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve was scrutinized by the Members of the Expert Group on Zoo Designing of Central Zoo Authority in its meeting held on 11.02.2019 and following observation has been made:-

- The National Tiger Conservation Authority has already given its in principle approval vide its letter dated 5<sup>th</sup> June, 2015 as the proposed establishment of the Tiger Safari is located in the Pakhrau Block of Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve. Moreover, the above project has already been approved in the Tiger Conservation Plan (TCP) by the National Tiger Conservation Authority therefore, the formal approval of the National Board of Wild Life for the same may not be required. However, Ministry of Environment, Forest and Climate Change need to be appraised for providing a NOC under Forest (Conservation) Act, 1980.
- The possibility of increasing the area of the Safari enclosure should be explored. The Pakhrau nallah (water stream) should also be covered inside the Safari area.
- Efforts should be made to keep the safari area more natural by adding water culvert and other natural topographical features.
- The Administration block, Hospital, staff quarters, ration house along with other proposed units should be shifted towards the entrance gate and should have separate entry and exit with appropriate barrier as per CZA guidelines in this regard.

- e. The Animal House/ retiring/ feeding cell should be included and marked in the revised Master (layout) Plan as per the guidelines of the Central Zoo Authority. Further, the design of the animal house should be as per the CZA recommended guidelines of 'Minimum dimension of enclosures for housing animals of different species in zoos' and should be submitted to CZA for approval.
- f. The fences of the safari should be camouflaged with the bamboo or other appropriate species. However, it should be ensured that the animal may not get the chance of escape.
- g. The proposed intermittent road route inside the safari should be restricted to one circular road for minimizing the disturbance to natural feature of the area. The road should be maintained as per the natural contours.
- h. The proper arrangements for disposal of solid and liquid waste should be ensured.
- i. The members also stated that the Zoo Operator should ensure that all the services like water supply, sewage, sewage treatment plant, electrical, electric distribution, drinking water points, drainage etc. should be properly designed as per the existing codes and guidelines.
- j. The structural stability of the above mentioned proposed establishment has not been examined by the Members of the Expert Group of Zoo Designing of the CZA. The Operator should ascertain the structural stability of the proposed establishment.
- k. The Detail Project Report (DPR) may accordingly be revised.

The members also stated that the CZA may constitute a team of expert members for the perusal of the site proposed for the said establishment for on-site suggestions.

This is for information and further necessary action.

Yours Sincerely,

*ahnayak*  
(Dr. A.K. Nayak) 12/2/19  
Member Secretary

**Copy to:**

1. The Additional Director General of Forests (Project Tiger) and Member Secretary, National Tiger Conservation Authority, B-1 Wing, 7<sup>th</sup> Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi, - 110003.
2. The Secretary to the Government of Uttarakhand, Department of Forests, Government of Uttarakhand, 4 Subash Road, Uttarakhand Secretariat, Dehradun - 248001.
3. The Field Director, Corbett Tiger Reserve, Ramnagar - 244 715, District Nainital, Uttarakhand.

*ahnayak*  
(Dr. A.K. Nayak) 12/2/19  
Member Secretary



भारत सरकार

Government of India

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change

## केंद्रीय चिड़ियाघर प्राधिकरण Central Zoo Authority

F.No.20-6/2015-CZA/231/2019

BY REGD. POST/E-MAIL  
DATE: 12.02.2019

To

The Chief Wildlife Warden,  
Department of Forests,  
Government of Uttarakhand,  
85 Rajpur Road, Dehradun – 248 001. (Uttarakhand),  
E-mail: cwlwua@yahoo.co.in

**Sub: Establishment of the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve – regarding**

Ref:

1. Your letter No.421/6-18 dated 17.08.2015
2. Letter No.103/6-9 dated 15.02.2016 from the Director, Corbett Tiger Reserve
3. Letter No.1840/6-9 dated 9.02.2019 from the Director, Corbett Tiger Reserve

Sir,

Reference is invited to above cited correspondence.

The proposal for establishment of the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve on an area of 106.16 Hectare was scrutinized in the Central Zoo Authority (CZA).

The Central Zoo Authority conveys the approval under Section 38-H(1A) of the Wild Life (Protection) Act, 1972 to establish the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve subject to fulfilment of the following conditions:

- i. Observation of the Expert Group on Zoo Designing of the CZA communicated vide letter F.No.20-6/2015-CZA/223/2019 dated 12.02.2019.
- ii. The Department of Forests, Government of Uttarakhand should submit an undertaking that the requisite number of experts of various disciplines including a competent Whole time in-charge, Animal Curator, Biologist, Veterinary Officer would be posted for execution of the said project.

Page 1 of 2

- iii. The Department of Forests, Government of Uttarakhand shall make provision on their own for necessary funds for creation of the proposed Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve as well as for future maintenance of its establishment on professional grounds.
- iv. Once the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve becomes ready for operation, it shall be made functional formally after getting prior recognition from the Central Zoo Authority under Section 38H (1), (3) and (4) of the Wild Life (Protection) Act, 1972.
- v. The ultimate responsibility of upkeep and welfare of animals at the Tiger Safari in the Gujjar sot, Pakhrau block, Sonanadi Range, Kalagarh Division, Corbett Tiger Reserve in accordance to the Guidelines and the Rules notified by the Government of India in this behalf would lie on the Department of Forests, Government of Uttarakhand.

This is for your information and necessary action.

Yours sincerely,

*Anup Kumar Nayak*  
12/2/19  
(Dr. Anup Kumar Nayak)  
Member Secretary

**Copy forwarded for information / necessary action to:**

1. The Additional Director General of Forests (Project Tiger) and Member Secretary, National Tiger Conservation Authority, B-1 Wing, 7th Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi -110 003.
2. The Secretary to the Government of Uttarakhand, Department of Forests, Government of Uttarakhand, 4 Subash Road, Uttarakhand Secretariat, Dehradun - 248 001.
3. The Field Director, Corbett Tiger Reserve, Ramnagar - 244 715, District Nainital (Uttarakhand)

**SITE INSPECTION REPORT OF THE REGIONAL OFFICE, DEHRADUN IN RESPECT OF PROPOSAL INVOLVING DIVERSION OF 106.16 HA OF RESERVED FORESTS LAND IN FAVOUR OF DIRECTOR CORBETT TIGER RESERVE FOR DEVELOPMENT OF PROPOSED TIGER SAFARI AT PAKHRO IN THE BUFFER ZONE OF CORBETT TIGER RESERVE UNDER THE FOREST (CONSERVATION) ACT, 1980 IN THE STATE OF UTTARAKHAND.**

**Name of the Inspecting Officer** – Shri. T. C. Nautiyal, IFS, DIG(F), Regional Office (NCZ), MoEF&CC, Dehradun.

Site inspection of the above mentioned proposal was carried out on 31.08.2020 with the officials of State Forest Department and representatives of the User Agency. The following Officers were present during the inspection:

**Officials from the State Forest Department Uttarakhand**

1. Shri Rahul, IFS, Director Corbett Tiger Reserve
2. Shri Akhilesh Tiwari, IFS, DFO Kalagarh Tiger Reserve Division
3. Shri M.S. Mawadi, Range Officer Pakhro range
4. Shri Dharmanand Dhyani, Range Officer Kalagarh Tiger Reserve Division
5. Shri Kishor Nautiyal, Range Officer Dugadda, Lansdowne Forest Division

**1. Legal status of the forest land proposed for diversion.**

Legal status of the land proposed for diversion is Reserve forest.

**2. Whether proposal involves any construction of buildings (including residential) or not. If yes, details thereof.**

Yes, the proposal includes construction of buildings over an area of 1.7 ha however, the Director CTR has expressed his willingness to confine all constructions in less than one hectare for the purpose of administrative building, veterinary section, parking, staff residential facility and other off-exhibit facilities etc. A few buildings for protection staff are already available on site.

**3. Total cost of the project at present rates.**

Total project cost given by the User Agency is Rs. 24.60 crores.

**4. Wildlife**

**Whether forest area proposed for diversion is important from wildlife point of view or not.**

The proposed area is in the buffer area of Corbett Tiger Reserve (CTR) and is included in the designated ecotourism area of the CTR. This tiger safari in the buffer zone of the CTR has been approved by NTCA. The detail site specific plan of the safari has been approved by the NTCA and CZA. Establishment of tiger safari will add to the tourism value of CTR and will also be helpful in reducing the visitor load of the Dhikala area on the Ramnagar side of the CTR. The proposal will also provide the wildlife rescue center in the area which is not there at present. Apart from the tiger and its prey base, the surrounding area also has leopards and elephants and therefore several incidents of man animal conflict are reported. The proposed Wildlife Rescue Center will greatly help in reducing man animal conflict in this part of the CTR. Therefore the area will remain useful with respect to wildlife conservation and major part of the vegetation will not be

disturbed in the establishment of the Tiger Safari. The proposed tiger safari will also be a focal point for education and awareness activity in the region which is sandwiched between CTR and Rajaji tiger reserve.

#### 5. Vegetation:-

- i. The area proposed for diversion belongs to the Eco-Class -II. Major species are *Tectona grandis*, *Ailanthus excels*, *Aegle marmalos*, *Terminalia balerica*, *Syzigium cumini*, *Adena cardifolia*, *Holoptelia integrifolia*, *Albezia procera*, *Lagerstroemia perviflora*, *Bombax ceiba*, *Cassia fistula* and other miscellaneous species. In all there are 3620 enumerated trees but only 163 trees are proposed for felling which will be falling in the construction area of the reception and the admin building.
- ii. **Effect of removal of trees on the general ecosystem in the area.**

The area proposed for diversion belongs to the Eco-Class -III corresponding to forest density of above 0.6. In all there are 3620 enumerated trees but only 163 trees are proposed for felling which will be falling in the construction area of the reception and the admin building and field staff quarters. These trees can further be minimized depending on the final layout. During the inspection it was noticed that there will be minimal felling on the access road falling inside the safari as the density of trees will allow the road to be built without much felling. This was agreed to by the Director CTR. Therefore the User agency may be advised to further minimize the felling of trees and keep it to only those trees that are falling in the construction area.

#### Background note on the proposal.

- i. The State Government of Uttarakhand has proposed to establish a tiger safari on the south western periphery of the Corbett tiger reserve falling in the Kalagarh Tiger Reserve division Lansdowne. This tiger safari in the buffer zone of the CTR has been approved by NTCA. The detail site specific plan of the safari has been approved by the NTCA and CZA. Establishment of tiger safari will add to the tourism value of CTR and will also be helpful in reducing the visitor load of the Dhikala area on the Ramnagar side of the CTR. The proposal will also provide the Wildlife Rescue Center in the area which is not there. At present, the major entry to Corbett tiger reserve is from the Ramnagar side of the CTR. During the tourist season the influx of visitors from Ramnagar side to Dhikala Eco-tourism Zone is very high and the animals also get disturbed to a great extent. Therefore, the proposed tiger safari which will be located close to Kotdwar will provide another location which can attract casual wildlife visitors who are interested in tiger sighting in particular. It is also pointed out that major geographical part of Corbett Tiger Reserve falls in the Pauri Garhwal Distt. but, it does not have any substantial tourism potential because there is no such opening in the district for allowing tourism activity. Keeping this in mind the Government of Uttarakhand has proposed opening of Corbett Tiger Reserve from the Kotdwar side also. The State Forest Department has already opened up a reception center close to Headquarters of Lansdowne Forest Division in Kotdwar. The proposed Tiger safari will be a further value addition for the prospective visitors. Further, Lansdowne Forest Division is a vital corridor between Rajaji Tiger Reserve and Corbett Tiger Reserve. There is substantial movement of animals specially elephants which move through village areas in and around Kotdwar town leading to man animal conflict. Establishment of tiger safari and wildlife rescue center in this area will be of great help in reducing man-animal conflict and raising awareness among affected population on wildlife conservation. The proposal will also provide an opportunity to the forest department to study wildlife and devise better strategies for wildlife management. Above all, the proposal will also generate employment possibilities for local youth in the field of wildlife/ adventure tourism and will attract them towards wildlife conservation.

- ii. The major objectives of this project are given as under:
- a. To promote wildlife conservation specially ex-situ conservation of endangered species.
  - b. Care and rehabilitation of injured, sick and orphan wild animals in the wildlife rescue center.
  - c. To collect and collate the scientific data on the biology, behaviour and health care of various species of wild animals which may be used for wildlife management.
  - d. To promote research and education on wildlife conservation.
  - e. To create amongst the visitors empathy towards wild animals specially tiger through appreciation and better understanding.
  - f. To promote wildlife/ adventure tourism.
  - g. To create the opportunities of employment / self employment.

#### h. Justification

Corbett Tiger Reserve is one of the best and the oldest National Parks of the country. However, traditionally the tourism is open in the eco-tourism zone of Dhikala which attracts large number of visitors which are also a source of disturbance due to large number of individuals/ vehicles entering the eco-tourism zone. There is a urgent need to divert casual visitors from this area to an alternative tourism zone which can safely provide tiger sighting to the visitors and also develop visitor infrastructure for alternative entry point to the Corbett Tiger Reserve. The proposed location of tiger safari is a perfect alternative for developing such infrastructure and attracting the visitors interested in wildlife tourism. The location will also be most suitable for development of Wildlife Rescue Center as it is on the periphery of CTR. This tiger safari in the buffer zone of the CTR has been approved by NTCA. The detail site specific plan of the safari has been approved by the NTCA and CZA. The proposal will open up new possibilities of engaging with the peripheral villagers which are most affected by wildlife. It will also provide variety of job opportunities to the peripheral population and will mitigate the hardships of man-animal conflict to a great extent.

#### 6. Compensatory afforestation:-

Compensatory afforestation over 16 ha has been proposed over non-forest land in Lansdowne forest division Dugadda range above village Juva patti in Bungidhar near village Bangla. During inspection the area was not accessible as it was rainy season and approach road and paths were damaged however, the area is visible from a distance. The area is above the village on a hill slope and the density of tree growth is very sparse. Raising suitable plantation will involve developing a local nursery close to water source which is available in the nearby village. The area is not contiguous with any forest land but raising 16 ha forest land above the village may be beneficial in soil conservation, retaining moisture for the benefit of nearby villages.

#### Whether land for compensatory afforestation is suitable from plantation and management point of view or not.

A suitability certificate for raising compensatory afforestation over the identified area has been submitted by the DCFs in the proposal. During the inspection, the specific plot of land earmarked for compensatory afforestation could not be approached due to damaged road. The location was however clearly visible from the village site. The patch of land is at present not supporting substantial tree growth but will be an ideal plot for taking Compensatory Afforestation.

#### Whether land for compensatory afforestation is free from encroachments/ other encumbrances.

The DFO Lansdowne Division has certified that the land is free from encroachments and CA plantation can be taken up without any problems however seedlings will have to be carried either on headloads or on mules. The User Agency has submitted the KML/Shape files corresponding to the CA area.

**Whether land for compensatory afforestation is important from Religious/ Archaeological point of view.**

As revealed during the inspection and also informed by the User Agency, the land identified for CA is not important from Religious/ Archaeological point of view.

- i. **Land identified for raising compensatory afforestation is in how many patches, whether patches are compact or not.**

The land identified for CA is in single patch of 16 ha but is not contiguous to any forest land. It will however be in the interest of nearby village which will get the benefit of afforestation.

- ii. **Map with details**

SOI topo-sheet, along with the satellite images of the sites identified for raising CA have been submitted in the proposal.

7. **Whether proposal involves violation of Forest (Conservation) Act, 1980 or not. If yes, a detailed report on violation including action taken against the concerned officials.**

Certificate related to no violations of the Forest (Conservation) Act, 1980 has been provided by concerned Deputy Conservator of Forests. As such no violation of F(C) Act has been found on ground during field visit.

8. **Whether proposal involves rehabilitation of displaced persons. If yes, whether rehabilitation plan has been prepared by the State Government or not. Details be furnished specifically if rehabilitation plan would affect any other forest area by translocating outstees in and around the said forest.**

No rehabilitation is involved in the project.

9. **Cost benefit ratio**

Cost benefit analysis has been provided by the User Agency.

10. **Recommendations of the Principal Chief Conservator of Forests/State Government.**

The Government of Uttarakhand has recommended the proposal without any specific condition.

11. **Recommendations of Chief Wildlife Warden along with detail reasons.**

Recommendations of the Chief Wildlife Warden have been appended separately.

12. **Addl. Principal Chief Conservator of Forests (Central) shall give detailed comments on whether there are any alternatives routes/alignments for locating the project on the non-forest land.**

Comments of the Addl. PCCF (Central) have been amended separately.

13. **Utility of the project. Numbers of Scheduled Castes/Scheduled Tribes to be benefited by the project.**

The project will promote wildlife conservation, nature awareness, research and education and wildlife tourism. No specific data on schedule caste/ schedule tribe beneficiaries was available.

14. **Whether land being diverted has any socio-cultural /religious value. Whether any sacred grove or very old grown trees/forests exists in the areas proposed for diversion.**

As per information submitted in Part-II and the field visit, the area is not important from the socio cultural/religious view point.

**Situation w.r.t. any P.A.**

The area being diverted for tiger safari is part of the buffer area of Corbett tiger reserve in the Kalagarh Tiger Reserve Division.

**15. Any other information relating to the project.**

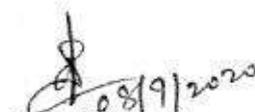
- i. Compliance of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been submitted in accordance with the MoEF&CC's advisory dated 5.07.2013.
- ii. After the establishment of tiger safari, the user agency should undertake plantation drive in the available area. With a view of ensure, the survival of plantation, the user agency should adopt special measures for the survivability of the plantation.
- iii. The User Agency should provide appropriate training to the local youth so that they may be involved in a variety of roles in the tiger safari and wilderness track specially as visitor guides.

  
(T. C. Nautiyal) 7.9.2020.  
DIG(F)

**COMMENTS AND RECOMMENDATIONS OF THE ADDITIONAL PRINCIPAL CHIEF CONSERVATOR OF FORESTS (CENTRAL), REGIONAL OFFICE (NORTH CENTRAL ZONE), MoEF&CC, DEHRADUN.**

The detailed observations on the proposal submitted by State Govt. of Uttarakhand have been recorded above in the field inspection report of DIG (F). The proposal is first of its kind in Uttarakhand and is likely to benefit wildlife conservation as well as local population around Kotdwar town located on the south western periphery of Corbet Tiger Reserve. The proposal is therefore recommended for diversion of forest land under F(C) Act 1980 subjected to following conditions.

1. The user agency should comply with the conditions imposed by NTCA and CZA for creation of Tiger Safari.
2. Wildlife rescue center should be optimally provided with required resources so that they can effectively intervene in situations of Man animal conflict in the region.

  
(Pankaj Agarwal)  
APCC F (C)

**MINUTES OF MEETING OF FOREST ADVISORY COMMITTEE (FAC)****HELD ON 21<sup>st</sup> September, 2020****Agenda No. 1****File No. 8-03/2020-FC****(Online Proposal No. FP/HP/MIN/34137/2018)**

**Sub: Proposal for seeking prior approval of the Central Government under Forest (Conservation) Act, 1980 for non-forestry use of 54.668 ha. of forest land for extraction of sand, stone and bajri from bed of river Yamuna mining project by Randeep Singh, Mauza and MohalBhagani, District Sirmour, within the jurisdiction of Paonta Forest Division, DistrictSirmour Himachal Pradesh, Regarding.**

1. The above stated agenda item was considered in FAC meeting on 21.09.2020. Corresponding agenda note may be seen at ***parivesh.nic.in***.
2. During deliberations on the matter the FAC observed that:
  - a. The proposal was discussed in FAC meeting dated 23.04.2020, wherein the proposal was deferred seeking certain additional information/details/clarifications from the State Government.
  - b. The Nodal Officer-cum-Addl. Pr. CCF (FCA), Government of Himachal Pradesh vide their letter No.Ft.48-3758/2018 (FCA) dated 18<sup>th</sup> August, 2020 has forwarded point wise reply to the observations made by the FAC in its meeting dated 23.04.2020. The reply of the state government is summarised as below;
    - i. The State Government has now confirmed that the proposed mining conforms to the DSR (as per EMSMG-2020 and SSMMG-2016 issued by MoEF&CC) of the concerned district.
    - ii. The State Government also confirmed that the issue of conservation of riverine wildlife biodiversity will be fully addressed during the proposed mining as per direction given by the CWLW of the State Government.
    - iii. State Government has further submitted that no tree shall be felled for the proposed activity.
    - iv. On the observation that certain CA areas are falling in river bed and MDF areas, the State Government has submitted a revised CA area.

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As per DSS analysis in the FC Division, the revised proposed CA areas have 3 ha of VDF and 4 ha of MDF.

- v. On the representation from BNHS (Bombay Natural History Society) wherein it has been highlighted that the Asan Barage Conservation Reserve (in Uttarakhand state) is about 6 km from the proposed mining area and the proposed mining would have adverse impact on such conservation area, the CWLW, Uttarakhand has informed that there is no adverse impact of the proposed mining activity on Asan Conservation Reserve.

**Decision of FAC:**

FAC, after thorough deliberation and discussion with DDG Regional Office, Dehradun, Nodal Officer (FCA), Himachal Pradesh and DFO, Paonta Sahib, (Through Video Conference) **recommended the proposal** with general, standard and following specific conditions:

- i. Extraction of minor mineral shall be carried out manually. Further, heavy vehicle and heavy machineries shall not be used for extraction and transportation of sand, stone and Bajri from the river bed.
- ii. The extraction of minor mineral shall be as per DSR study report and the annual quantity shall not exceed the average of extractions in the years of 2013-14 to 2015-16.
- iii. As per DSS analysis, out of total proposed C.A area, 3 ha of land is classified as Very Dense Forest, 4 ha of land is classified as Moderately Dense Forest. Therefore, the State Government shall identify degraded/open forest/non-forest land in lieu of above mentioned VDF and MDF for taking up C.A.
- iv. Bamboo plantation shall be raised between the mining area in the river bed and the nearby agricultural fields on the river bank to avoid erosion of agriculture field at the project cost.

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**Agenda No-2**

F. No. 8-29/2019-FC

(Online No. FP/MP/FVC/36403/2018)

**Subject: Diversion of 100.00 ha of Forest land (PF -188) for Relocation of Village "Khamda and Malani Part 5" from Bori Sanctuary in Satpura Tiger Reserve, Hoshangabad, Madhya Pradesh-reg.**

1. This proposal was considered by FAC in its meeting held on 21<sup>st</sup> September, 2020. The detailed agenda notes may be seen on [www. parivesh.nic.in](http://www.parivesh.nic.in).
2. While deliberating on the proposal, FAC observed that:
  - a. The above stated agenda item was considered in FAC meeting on 27<sup>th</sup> February, 2020 wherein the Committee had deferred the proposal seeking certain additional information.
  - i. The KML files along with geo spatial details of village Malni Part-5 which is to be relocated from Satpura Tiger Reserve District Hoshangabad, Madhya Pradesh, shall be submitted by the State Government. Extent of forest area which is proposed for vacation shall also be submitted.
  - ii. Details of rehabilitation plan and associated funding arrangements shall also be provided for record purposes prior to Stage II approval.
  - iii. The complete compliance of FRA, 2006 as per norms shall be submitted.
  - iv. Comments of National Tiger Conservation Authority (NTCA) on the proposed proposal may also be obtained by the MoEF&CC for further consideration by the Committee.
3. As desired by FAC in their meeting on 27.02.2020, the comments of NTCA have been obtained wherein the said proposal has been recommended and it has been mentioned that this voluntary village relocation is important for creation of inviolate area in the core/ CTH of Satpura tiger reserve for strengthening tiger conservation.
4. The Government of Madhya Pradesh vide letters dated 08.07.2020 and 10.07.2020 had submitted the information as per FAC meeting 27.02.2020 along with the kml/shape files of the forest area in Satpura Tiger Reserve from where relocation will be made. The FC Division made DSS analysis of the kml/shape files of site to be vacated and certain issues were raised for response

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of the State Government. The State Government vide its letter dt. 20.08.2020 has furnished its reply to the Ministry and same has been accepted.

5. It was informed to the Committee that as per the reply of the State Government, out of 124 families, 37 families of Khamda Village and out of 318 families of Malini Village 11 families are to be relocated as per the instant proposal.
6. FAC took cognisance of piece meal relocation of villages and expressed concern that this may result in loss of perceived conservation benefits due to change in mind set of villagers in due course of time and it may result in reverse migration too. FAC members sought clarification from the PCCF (Land Management) cum Nodal Officer, (FCA), Department of Forests, Government of Madhya Pradesh, who had joined the meeting through VC. The Nodal Officer (FCA) explained that this phased manner of village relocation is being taken up because of availability of suitable locations and availability of extent of land. Due to existence of large number of families inside Satpura Tiger Reserve the State Government is taking up the matter in a phased manner. He further informed that the present 37 nos of families of Khamda village are the only remaining families out of 124 nos of families. Due to existence of strong social bonding among tribals of one hamlet; DGF & SS urged that the relocation may be taken up hamlet wise. He further emphasised for keeping revenue authorities in the loop for ensuring provisioning of better public amenities at the proposed site of relocation.

**Decision of FAC:**

After thorough deliberations and discussions with the Nodal Officer (FCA), Government of Madhya Pradesh and Deputy Director General of Forests, Regional Office, Bhopal, FAC recommended for **in-principle approval** with general, standard and the following specific conditions:

- i. The State Govt. shall endeavour to ensure that the whole of a hamlet of a village is relocated at the same time as far as possible.
- ii. The State Govt. shall ensure that the rehabilitation plan includes all need based facilities for the villagers.
- iii. The State Govt. shall ensure all essential facilities are provided to the villagers by the district administration in order to avoid any possibility of reverse

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migration.

- iv. Details of relocation shall be provided to the NTCA for onward legal action/compliances in IA No. 3924 of 2015 in WP (C) 202/1995.
- v. Details of de-notification/de-reservation to be made due to this approval shall also be made part of record of State Forest Department of Madhya Pradesh and Forest Survey of India, Dehradun.

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### **Agenda No. 3**

**F. No. 8-01/2020-FC**

online no.- FP/OR/MIN/30980/2017

**Sub: Proposal for diversion of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal Reserved Forest and 140.180 ha of Village Forest land in Chhendipada Range of Angul Division for Naini Coal Block (Open Cast) under Angul District, Odisha of M/s Singareni Collieries Company Ltd.**

1. The above stated agenda item was discussed in FAC meeting held on 21.09.2020. The details of agenda item can be seen at parivesh.nic.in.
2. Government of Odisha on dated 04.01.2020 has submitted a proposal for diversion of 783.275 ha of forest land in favour of M/s Singareni Collieries Company Ltd (SCCL). The total lease area is 912.799 ha.
3. The forest area is Tropical Moist Deciduous Forest. As per legal classification the area has Reserved Forest (643.095 Ha), Revenue Forest (15.017 ha) and DLC Forest(125.163 ha).
4. The forest area required for mining is requested for 40 years.
5. It is reported in SIR that the movement of elephant is noticed in northern & southern part of lease area. If the area is mined out, the surrounding villages will be impacted more. So detail mitigation plan needs to be prepared for avoiding Human-animal conflict in future and for providing safe passage to elephants.

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6. During deliberations FAC also observed that, in 2013 Ministry, vide letter No. 11-423/2011-FC dated 31.01.2013 allowed the SCCL the status of CPSU for the purpose of Compensatory Afforestation (CA), even though the State Government (Telangana) has 51% holding in the company. From the records, besides requests and recommendations from Ministry of Mines and Government of Telangana, no plausible reasons for according such special status to SCCL at the cost of conservation principles could be found out.

**Decision of FAC:**

After detailed examination and deliberations on the proposal with DDG Regional Office Odisha, Nodal Officer Odisha and representatives of user agency, FAC deferred the proposal seeking following information:

- i. The state government has recommended the CA over degraded forest land equivalent to double the area proposed for diversion. The CA is proposed in Reserved Forests. At present this dispensation is available for proposals of Government of India and Central PSU user agencies only. Ministry vide para 2.4(i) of comprehensive guideline dated 28.3.2019 has allowed CA over forest land not under management and/or administrative control of the State/UT Forest department and on which the provisions of FC Act, 1980 are applicable. State Government of Odisha shall explore option of finding degraded forest area outside the notified forests, in the category of area mentioned in para 2.4(i) of comprehensive guidelines.
- ii. A coal washery has been proposed over the forest area portion in the project area. State Government shall explore the possibility of establishing the coal washery, which is a non-site specific use, on non-forest area. The alternatives explored may be submitted.
- iii. It was noted that as per land use plan, 40.060 ha forest land is proposed to be used for establishment of washery and service building. It is to be recalled that a coal washery's requirement of water is quite substantial. In addition, there is substantial outflow of wastewater from a washery. State Government should examine the potential impact of large water withdrawal from forest area for the proposed washery, as well as the waste water and dust from the washery, on the flora and fauna of the locality. Establishing such unit requires adoption of precautionary principle. All mitigation measures that are essential to minimise

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- the impact of the proposed washery shall be listed if ashery could not be located outside forest land.
- iv. Movement of elephant has been reported in northern and southern part of lease area. It is also and reported that the proposed Similipal-Satkosia Tiger Corridor is about 8.12 Km on the north side of the proposed project. Mining in the area is likely to cause Human-animal conflict in the area. Comments in this regard shall be sought from NTCA and Project Elephant Division of MoEF&CC with regard to wild life management plan with appropriate mitigation measures for the entire area.
- v. From the perusal of land use it is learnt that 98.057 ha forest land has been earmarked for structures including drainage, roads, transmission lines, etc. This need detailed elaboration and justification.
- vi. Safety zone shall be clearly earmarked in the proposal.
- vii. There is discrepancy in the number of trees enumerated to be felled. As per DFO report, it is 1,06,536 trees, whereas RCCF reported 1,06,209, and the SIR of Regional office reported 1,05,092 trees. The exact figure may be submitted.

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Agenda No. 4File No. 8-01/2019-FConline no.- FP/OR/MIN/20092/2016

**Sub.: Modification in the condition stipulated while granting *In principle* approval for diversion of balance forest of 80.826 ha (16.566 ha of forest land and 64.260 ha of non-forest land recorded as forest as on 25.10.1980), in addition to 52.348 ha of forest land already diverted, that includes 3.916 ha of forest land in safety zone and 1.129 ha of forest land in green belt (total forest land of 133.174 ha in ML) within the total mining lease area over 169.00 ha of Tiringpahar Iron & Manganese Mines of M/s. Tata Steel Ltd. in Keonjhar district, Odisha during extended ML period as per MMDR (Amendment) Act, 2015.**

1. The above stated agenda item was discussed in FAC meeting held on 21.09.2020. The details of agenda item can be seen at parivesh.nic.in.
2. The proposal was granted *in-principle* approval on 02.08.2019 subject to certain conditions prescribed therein. Thereafter the User Agency i.e. Tata Steel Limited on dated 07.08.2019 submitted a representation requesting that following two specific conditions as imposed by FAC and stipulated in Stage-I approval may be reconsidered.
  - i. *State Government shall submit detail status of reclamation done by the user agency till date. State government may also see if the user agency had resorted to any violation in respect of any condition stipulated in reclamation plan approved by IBM.*
  - ii. *State Government shall ensure that 46 ha out of the 80.826 ha un-diverted forest land having vegetation density of more than 0.4, is maintained as green cover, till a comparable area is reclaimed and vegetated.*
3. The Ministry vide its letter dated 23.08 2019 forwarded the representation of user agency to State Govt. for furnishing para-wise comments. State government in its reply confirmed that there is no area with extent of 46 ha with vegetation density of more than 0.4 within 80.826 ha of forest land.

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4. Further it was clarified that mining is continuing in the quarry within the Sabik forest land proposed for diversion i.e. 64.260 ha so also within the already diverted area and the said quarries can be reclaimed and vegetated only after mineral is exhausted within them.

**Decision of FAC:**

After detailed examination and deliberations on the proposal in presence of DDG Regional Office, Odisha and Nodal Officer (FAC) of Government of Odisha, FAC observed that the condition of retaining an area of 46 ha within 80.826 ha was imposed based on observations of Regional Office in the SIR. DDG, Bhubaneshwar clarified that the inspection of the area was done one and half year ago and as per DSS there are certain green patches which are outside the area sought for the diversion. These areas are either already diverted or are under non forest category. Present DSS analysis also reveals that there are green patches but predominately covered with bushes and scattered tree growth.

FAC **recommended** that the following two clauses of the in-principle approval issued on 21.09.2019:

- a. *State Government shall submit detail status of reclamation done by the user agency till date. State government may also see if the user agency had resorted to any violation in respect of any condition stipulated in reclamation plan approved by IBM.*
- b. *State Government shall ensure that 46 ha out of the 80.826 ha un-diverted forest land having vegetation density of more than 0.4, is maintained as green cover, till a comparable area is reclaimed and vegetated*

**May be read as**

- a. *State government shall see if any violation has been committed in respect of any condition stipulated in reclamation plan approved by IBM*
- b. *Deleted*

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**Agenda No. 5****File No. 8-15/2019-FC****(Online proposal No. FP/PB/HYD/40592/2019)**

**Sub: Proposal for seeking prior approval under Forest (Conservation) Act, 1980 for use of 275.16 ha (211.06 ha protected forest + 64.10 ha. PLPA area) excluding de-listed area (58.75 ha) out of 333.91 ha of forest land for construction Reservoir of ShahpurKandi Dam Project in Tehsil – Dhar Kalan under Forest Division and Distt. Pathankot in Punjab. -reg.**

1. The above stated agenda item was discussed in FAC meeting held on 21.09.2020. The details of agenda item can be seen at parivesh.nic.in.
2. Total reservoir area of the proposal is 952.26 ha out of which the reservoir area in Punjab is 333.91 ha, while as the reservoir area in Jammu & Kashmir is 618.35. The proposal is for diversion of forest area in the project falling only within the State of Punjab.
3. The forest type of the forest area proposed for diversion in Punjab side is "Northern Dry Mix deciduous forest". As per the legal status, the proposed forest area consists of protected forest(211.06) and 64.1 ha area has been notified (closed) under section 4 of PLPA(Punjab Land Preservation Act, 1900).
4. Being a national project and considering its high significance, FAC decided to accept the justification of the State Government in identifying few CA patches each of which is less than 5 ha.

**Decision of FAC:**

After detailed examination and deliberations on the proposal with officials of Regional Office, Chandigarh, PCCF (HoFF) Punjab and Nodal Officer (FCA), Punjab, FAC observed that it is a national project of immense importance. The project proposal has two inter-dependant components, northern side is located in J&K and southern side is in Punjab. FAC analysed the part of project proposal submitted by the Government of Punjab. After detailed analysis and deliberation with PCCF (HoFF) Punjab, FAC agreed to recommend the project (Punjab part of the project) for in-principle approval under Section-2 (ii) of the Forest (Conservation) Act, 1980 with general, standard and following specific conditions.

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- i. This recommendation for *in principle* approval should not be construed in any manner as prior consent of the FAC to recommend diversion of the forest area on the J&K side. To avoid a *fait accompli*, FAC also recommended that compliance of the conditions of this *in-principle* approval shall be initiated only after in-principle approval for diversion of forest area in J&K part of the project is obtained.
- ii. State Government and user agency shall ensure that the CA areas are free of encroachment and encumbrances prior to submission of compliance report by the user agency.

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### Agenda No. 6

File No. 8-12/2020-FC

**(Online Proposal No. FP/UK/Others/48385/2020)**

**Sub: Proposal for seeking prior approval of the Central Government under Section 2 of Forest (Conservation) Act, 1980 for non-forestry use of 106.16 ha of forest land Compartment No. 3 and 8 of Kalagarh Tiger Reserve Division of Pakhro Range, Pakhro Block of District Pauri Garhwal, Uttarkhand for establishment of Tiger Safari.**

1. The above stated agenda item was considered by FAC in its meeting on 21.09.2020. The corresponding agenda note may be seen at [www.parivesh.nic.in](http://www.parivesh.nic.in).

2. During deliberations FAC observed that:

- i. Statutory approvals from NTCA (National Tiger Conservation Authority) and CZA (Central Zoo Authority) have been obtained for this proposal.
- ii. As per norms, Compensatory Afforestation has been proposed over 16.0 ha non-forest land which is equal to the 15% of the forest land proposed for diversion. Further, NPV @ 15% has also been proposed to be paid as per relevant guidelines.
- iii. As per the information received from the state government, construction activity over 4000 Sq. meter shall be carried out under this project and this is not listed in the Schedule of the EIA Notification 2006. Therefore, the proposal does not require Environment Clearance and consequent Wildlife Clearance from Standing Committee of the National Board for Wild Life.
- iv. During the meeting it was mentioned that, NTCA has informed to advise the

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state government to follow prescriptions of *Guidelines for Establishment of Tiger Safari* issued in 2016 (as revised in 2019) by NTCA in respect of *Selection of Animal as prescribed in section 38-I of Wildlife (Protection) Act, 1972, Visitor Sensitisation, Surveillance for Watch & Ward, Re-ploughing of 70% of receipts to the Tiger Reserve concerned and 30% for the Tiger Safari, Layout of Roads, Vehicle standards, Veterinary Care including equipment, Other enabling requirements, supporting services and any other prescribed in said guidelines etc.*, while complying with the conditions laid down by CZA in this respect.

- v. It was also observed by the Committee that the area of CA has been proposed in degraded mountainous slopes, which will be helpful for treatment of such areas. It was further suggested by the Committee that such degraded areas especially in mountain landforms should be taken up for C.A on priority basis to improve overall ecology of these area.

**Decision of FAC:**

FAC after through deliberation and discussion with DDG Regional Office, Dehradun (through Video Conference) **recommended the proposal** with general, standard and following specific conditions:

- i. All conditions in the statutory approvals obtained from NTCA and CZA shall be complied.
- ii. The State Government shall ensure the infrastructure of the tiger safari is created mainly from bamboo and other natural materials.

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**Agenda No. 7****Policy Issues:**

The following three policy issues were discussed by the Committee.

- A. **Coal Mining leases involving forest and non-forest land: Commencement of mining operations in non-forest land before obtaining approval under the FCA, 1980 – reg.**
- B. **Zoo to be considered as a forestry activity.**
- C. **Definition of 'permanent structure' under ecotourism facility, development of which would attract provisions under FCA, 1980.**

**Decision of FAC:**

FAC considered the policy issues and decided that FC division of MoEF&CC may have some more deliberation on the issues involving concerned divisions of the Ministry, after which same may be placed before FAC with appropriate recommendation for analysis and decision.

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**(Not present)**

*(Sh S. D. Vora)*

Member

**(Confirmed)**

*(A.K. Mohanty)*

Inspector General of Forests (FC)

**(Confirmed)**

*(Sh Anmol Kumar)*

Member

**(Confirmed)**

*(Dr Sanjay Deshmukh)*

Member

**(Confirmed)**

*(Sisir Kumar Ratho)*

Additional Director General of  
Forests

**(Confirmed)**

*(Rama Shankar Sinha)*

*Additional Commissioner (NRM)*  
Ministry of Agriculture and Farmers welfare  
(Member)

**(Approved)**

*(Dr. Sanjay Kumar)*

Director General of Forests & Special Secretary

\*\*\*\*\*

Government of India  
Ministry of Environment, Forest and Climate Change  
(Forest Conservation Division)

\*\*\*\*

Indira Paryavaran Bhawan  
Jorbagh Road, Aliganj  
New Delhi - 110 003  
Dated: the 30<sup>th</sup> October, 2020

To,

The Addl. Secretary (Forest)  
Uttarakhand Forest Department  
Government of Uttarakhand  
Dehradun

**Sub: Proposal for seeking prior approval of the Central Government under Section 2 of Forest (Conservation) Act, 1980 for non-forestry use of 106.16 ha of forest land Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhron Range, Pakhron Block of District Pauri Garhwal for establishment of Tiger Safari (Online Proposal No. FP/UK/Others/48385/2020):reg.**

Sir,

I am directed to refer to the **Online Proposal No. FP/UK/Others/48385/2020** dated **18.08.2020** and letter 787/FP/UK/Others/48385/202 dated 14.09.2020 of the Addl. Pr. Chief Conservator of Forests-cum-Nodal Officer (FCA) Department of Forests, Govt. of Uttarakhand, on the above mentioned subject, seeking prior approval of Central Government under Section-2 of the Forest (Conservation) Act, 1980, and to say that the said proposal has been examined by the Forest Advisory Committee (FAC) constituted by the Central Government under Section-3 of the aforesaid Act.

2. After careful consideration of the proposal of the Government of Uttarakhand and on the basis of the recommendations of the Forest Advisory Committee, the Central Government hereby agrees **to accord "In-principle"** approval under the Forest (Conservation) Act, 1980 for non-forestry use of 106.16 ha of forest land Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhron Range, Pakhron Block of District Pauri Garhwal for establishment of Tiger Safari subject to the following conditions:

- 1 Legal status of the forest land shall remain unchanged.
- 2 **All conditions in the statutory approvals obtained from NTCA and CZA shall be complied.**
- 3 **The State Government shall ensure the infrastructure of the Tiger Safari is created mainly from bamboo and other natural materials.**
- 4 **Compensatory afforestation:**
  - (a) Compensatory afforestation shall be taken up by the Forest Department

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- over 16.0 ha. of Non-forest land (Village Namely: Juva patti sila-4-: 16.0 ha located in Pauri Garhwal district of Uttarakhand State) at the cost of the User Agency. As far as practicable, a mixture of local indigenous species will be planted, and mono-culture of a species has to be avoided.
- (b) The non-forest land proposed for Compensatory Afforestation (CA) shall be transferred and mutated in the name of Forest Department and notified as RF/PF prior to Stage-II approval. A copy of the original notification declaring the non-forest land under Section-4 or Section 29 of the Indian Forest Act, 1927, or under the relevant section of the State Forest Act as the case may be, will be submitted by the State Government prior to Stage-II approval;
- 5 The cost of CA at the prevailing wage rates as per CA scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
- 6 NPV:**
- (a) The State Government shall charge the Net Present Value (NPV) for the 275.16 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.
- (b) Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
- 7 The cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
- 8 User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department;
- 9 All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (parivesh.nic.in)
- 10 The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
- 11 The complete compliance report shall be uploaded on e-portal (parivesh.nic.in).

3. After receipt of the report on compliance to the conditions stipulated in the paragraph-2 above, from the Government of Uttarakhand, **final / stage-II** approval for diversion of the proposed forest land under Section-2 of

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the Forest (Conservation) Act, 1980 will be issued by this Ministry. Transfer of the said forest land to the user agency shall not be affected by the Government of Uttarakhand till Final/Stage-II approval for its diversion is issued by this Ministry.

**Yours faithfully,**  
**Sd/-**  
**(Sandeep Sharma)**  
**Asst. Inspector General of Forests (FC)**

**Copy to: -**

1. The Principal Chief Conservator of Forests (HoFF), Government of Uttarakhand, Dehradun.
2. The Regional Officer, North Central Regional Office, Subhash Road, Dehradun.
3. The Addl. PCCF cum Nodal Officer (FCA), Government of Uttarakhand, Dehradun.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF & CC, New Delhi.
6. Guard File.

Government of India  
Ministry of Environment, Forest and Climate Change  
(Forest Conservation Division)

\*\*\*

Indira Paryavaran Bhawan  
Jorbagh Road, Aliganj  
New Delhi - 110 003

Dated: 17th November, 2020

To,

The Addl. Chief Secretary (Forest)  
Uttarakhand Forest Department  
Government of Uttarakhand  
Dehradun

Corrigendum

**Sub: Proposal for seeking prior approval of the Central Government under Section 2 of Forest (Conservation) Act, 1980 for non-forestry use of 106.16 ha of forest land Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhron Range, Pakhron Block of District Paudhi Garhwal for establishment of Tiger Safari (Online Proposal No. FP/UK/Others/48385/2020.**

Sir,

I am directed to refer to this Ministry's letter of even No. dated 30th October, 2020 (copy enclosed) conveying the 'in-principle' approval and to inform that condition no. 6 (a) of Para 2 of the said letter dated 30.10.2020 may kindly be read as under:

6 (a) The State Government shall charge the Net Present Value (NPV) for the 16.0 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard.

Yours faithfully,  
Sd/-

(Surender Mehra)  
Dy. Inspector General of Forests

**Copy to:-**

1. The Principal Chief Conservator of Forests (HoFF), Government of Uttarakhand, Dehradun.
2. The Regional Officer, North Central Regional Office, Subhash Road, Dehradun.
3. The Addl. PCCF cum Nodal Officer (FCA), Government of Uttarakhand, Dehradun.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF & CC, New Delhi.
6. Guard File.

Government of India  
Ministry of Environment, Forest and Climate Change  
(Forest Conservation Division)

\*\*\*\*

Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj,  
New Delhi: 1100 03,  
Dated: 10<sup>th</sup> September, 2021

To

Additional Secretary (Forest),  
Department of Environment and Forests,  
Government of Uttarakhand,  
Dehradun.

**Sub: Proposal for seeking prior approval of the Central Government under Section 2 of Forest (Conservation) Act, 1980 for non-forestry use of 106.16 ha of forest land in Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhron Range, Pakhron Block of District Paudhi Garhwal for establishment of Tiger Safari (Online Proposal No. FP/UK/Others/48385/2020). -reg.**

Sir,

I am directed to refer to the Government of Uttarakhand's letter No.1054/X-3-20/1(119)/2020 dated 18.08.2020 on the above mentioned subject, wherein prior approval of the Central Government for diversion of 106.16 ha of forest land in Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhron Range, Pakhron Block of District Paudhi Garhwal for establishment of Tiger Safari, Uttarakhand, was sought in accordance with Section-2 (ii) of the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under Section-3 of the said Act, **In-principle approval/Stage-I clearance** for diversion of the said forest land was accorded by the Ministry vide its letter of even number dated 30.10.2020 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the Stage-I approval and has requested the Central Government to grant final approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the Government of Uttarakhand vide their letter No. 2020/FP/UK/ROAD/48385/2020 dated 01.02.2021, letter No.270/FP/UK/Road/48385/2020 dated 29<sup>th</sup> July, 2021, and letter dated 19.08.2021, **Final/Stage - II approval** of the Central Government is hereby granted under Section-2 (ii) of the Forest (Conservation) Act, 1980 for diversion of 106.16 ha of forest land in Compartment No. 3 and 8 of Kalagarh Tiger Reserve of Pakhron Range, Pakhron Block of District Paudhi Garhwal for establishment of Tiger Safari, Uttarakhand, subject to the following conditions: -

**A: Conditions which need to be complied prior to handing over of forest land to user agency by the State Govt.:**

- i. The State Government shall upload the kml files of the area under diversion and the accepted non-forest land for raising compensatory afforestation in the E-Green Watch portal of FSI, before handing over forest land to the user agency;

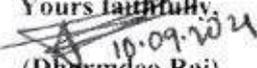
10.09.2021

File No.8-12/2020-FC

**B: Conditions which need to be complied after handing over of forest land to the user agency by the State Govt.:**

- i. *Legal status of the diverted forest land shall remain unchanged;*
- ii. *The State Government shall ensure that all the conditions in the statutory approvals obtained from NTCA and CZA will be complied;*
- iii. *The State Government shall ensure that the infrastructure of the Tiger Safari is created mainly from bamboo and other natural materials;*
- iv. The State Government shall ensure that only 15% of the diverted area may be utilized for non-forestry activities;
- v. The State Government shall ensure that the Compensatory Afforestation over 16.00 ha. identified non-forest land (NFL) in Sy. No.28/79 of Juva Village, Patti Seela-4, Tehsil – Kotdwar shall be raised within Three years from the date of final/stage-II approval and maintained thereafter by the State Forest Department at the cost of the user agency;
- vi. The user agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India and transfer the same to the ad-hoc CAMPA under intimation to this Ministry;
- vii. The State Govt. shall ensure that the boundary of the diverted forest land, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates as per the directions of the concerned Divisional Forest Officer;
- viii. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- ix. The State Govt. shall ensure that the User Agency shall provide firewood preferably alternate fuel to the labourers and the staff working at the site so as to avoid any damage and pressure on the adjacent forest areas;
- x. The State Govt. shall ensure that the forest land shall not be used for any purpose other than that specified in the proposal and under no circumstances be transferred to any other agency, department or person without obtaining prior approval of the Central Government;
- xi. The User Agency shall restrict the felling of trees to minimum numbers in the diverted forest land and trees shall be felled under strict supervision of the State Forest Department;
- xii. The layout plan of the proposal shall not be changed without prior approval of Central Government;
- xiii. No labour camp shall be established on the forest land.
- xiv. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;

- xv. No damage to the flora and fauna of the area shall be caused;
- xvi. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- xvii. The State Govt. shall ensure that process of settlement of rights under the FRA, 2006 has been completed in accordance with the relevant guidelines issued by the Ministry;
- xviii. The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area;
- xix. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year regularly;
- xx. The State Govt. shall ensure that the Compliance report of this approval is uploaded on e-portal (<https://parivesh.nic.in>);
- xxi. The Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the para 1.21 of comprehensive guidelines issued vide this Ministry F. No.5-2/2017-FC dated 28<sup>th</sup> March, 2019;
- xxii. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife shall be carried with by the State Government and user agency; and
- xxiii. The State Government and user agency shall ensure compliance to all conditions stipulated in the Stage-I approval letter dated 30.10.2020 for which undertakings have been obtained from the user agency and also the provisions of the all Acts, Rules, Regulations and Guidelines, relevant Hon'ble Court Order (S) and NGT Order (S), if any, pertaining to this project for the time being in force, as applicable to the project;

Yours faithfully,  
  
(Dharmdeo Rai)

Deputy Inspector General of Forests

**Copy to: -**

1. The PCCF (HoFF), Department of Forest, Government of Uttarakhand, Dehradun.
2. The APCCF cum Nodal Officer (FCA), Department of Forest, Government of Uttarakhand, Dehradun.
3. The Regional Officer, MoEF&CC's Integrated Regional Office, Dehradun.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF & CC, New Delhi, for uploading.

## कार्यालय निदेशक, कार्बेट टाइगर रिजर्व, उत्तराखण्ड रामनगर (नैनीताल)

टेलीफोन-08947-283877 फैक्स नं०-08947-281012 ई-मेल-[carbet@nic.in](mailto:carbet@nic.in)

पत्रांक: 1058 / 14-1

रामनगर दिनांक: 26 नवम्बर 2020

सेवा में,

अपर प्रमुख वन संरक्षक,  
नियोजन एवं वित्तीय प्रबंधन,  
उत्तराखण्ड, देहरादून।

विषय :-

कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत पाखरी रेंज में टाइगर सफारी की स्थापना।

महोदय,

विषयवस्तु प्रकरण में अवगत कराना है कि कार्बेट टाइगर रिजर्व के कालागढ़ वन प्रभाग के अन्तर्गत पाखरी क्षेत्र के कम्पार्टमेंट संख्या-3 एवं 8 के 108.18 हे० में, मा० प्रधानमंत्री जी द्वारा अपने कार्बेट टाइगर रिजर्व के भ्रमण के दौरान टाइगर सफारी स्थापित किये जाने की घोषणा की गयी थी। शासकीय पत्रांक 2118/X-2-2020-12(24)2020 दिनांक 07.10.2020 से कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत पाखरी रेंज में टाइगर सफारी की स्थापना हेतु सैद्धान्तिक प्रशासनिक सहमति प्रदान की गयी है। इसके क्रम में विभाग द्वारा ₹ 28.88 करोड़ की डीपीआर तैयार कर प्रस्तुत है। इस डीपीआर में निम्न तालिका-1 के अनुसार विभिन्न कार्यों के विस्तृत प्रावकलन संलग्न कर प्रस्तुत किये जा रहे हैं :-

तालिका-1

क्र.सं०	कार्य का वर्णन	प्रस्तावित वर्ष	प्रावकलन धनराशि(लाख)
1	स्पूजियम/व्याख्यान केन्द्र की स्थापना	2020-21	299.61
2	टाइगर बाड़ा-01	2020-21	366.17
3	प्रशासनिक भवन/फूड कोर्ट/सोपेनियर शॉप	2020-21	257.50
4	टाइगर बाड़ा-02	2020-21	439.40
5	टाइगर सफारी हेतु आन्तरिक मार्ग-02	2020-21	224.32
6	टाइगर सफारी हेतु आन्तरिक मार्ग-01	2021-22	169.38
7	टाइगर सफारी हेतु नाइट सेल्टर-01	2021-22	39.49
8	टाइगर सफारी हेतु नाइट सेल्टर-02	2021-22	39.49
9	गार्ड रूम-01	2021-22	7.04
10	गार्ड रूम-02	2021-22	7.04
11	टॉयलेट एवं जन सुविधाएँ	2021-22	22.71
12	किचन	2021-22	23.16
13	स्वच्छ विकास एवं अन्य पर्यटक सुविधाएँ	2021-22	302.69
14	सर्विस रोड	2021-22	404.73
15	बाउन्ड्री एवं प्रवेश द्वार	2022-23	14.82
16	कॉमन एरिया रोड	2022-23	63.51
	योग-		2681.86

इस प्रोजेक्ट हेतु एन०पी०वी० एवं सी०ए० की धनराशि हेतु आपके कार्यालय का पत्रांक-828/3-5(कार्बेट एवं राजाजी टाइगर संरक्षण), दिनांक 30.09.2020 के अनुसार ₹200.00 लाख का प्रस्ताव पूर्व में प्रेषित किया गया है। प्रस्तुत डीपीआर में से व्याख्यान केन्द्र हेतु ₹ 299.61 लाख एवं टाइगर बाड़ा के निर्माण हेतु ₹366.17 लाख के आगणन कुल ₹665.78 लाख के आगणन शासन को अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबंधन का पत्रांक 802/3-5 (कार्बेट एवं राजाजी टाइगर रिजर्व) दिनांक 21.11.2020 के माध्यम से टी०ए०सी० हेतु औचित्यपूर्ण पायी गयी धनराशि से अवगत कराने हेतु प्रेषित किया गया है। उक्त दोनों कार्ययद् टाइगर कन्सर्वेशन फाउन्डेशन की डीपीआर द्वारा वित्त पोषण प्रस्तावित है।

-2-

डी०पी०आर० के अनुसार विभिन्न कार्य वित्तीय वर्ष 2020-21, 2021-22 एवं 2022-23 में किया जाना प्रस्तावित है। वित्तीय वर्ष 2020-21 में उपरोक्त टाइगर सफारी में प्रस्तावित प्रशासनिक भवन/फूड कोर्ट/सोविनियर शॉप, टाइगर बाड़ा एवं टाइगर सफारी हेतु आन्तरिक मार्ग का निर्माण राज्य सेक्टर योजना से किया जाना है। इस क्रम में पाखरी रेंज के अन्तर्गत उक्त कार्यों का विवरण निम्नानुसार है :-

तालिका-2

क्र.सं.	कार्य का नाम	प्रस्तावित आगणन (धनराशि ₹ लाख में)
1	प्रशासनिक भवन/फूड कोर्ट/सोविनियर शॉप	257.50
2	टाइगर बाड़ा	439.40
3	टाइगर सफारी हेतु आन्तरिक मार्ग	224.32
	कुल योग	921.22

अतः कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के अन्तर्गत पाखरी रेंज में टाइगर सफारी की डी०पी०आर० इस आशय से प्रेषित है कि उपरोक्त डी०पी०आर० को आवश्यक स्वीकृति प्रदान किये जाने हेतु अपने स्तर से शासन को प्रस्तुत करने की कृपा करें एवं उक्त तालिका-2 में अंकित विभिन्न कार्य जो वित्तीय वर्ष 2020-21 में प्रस्तावित हैं, के साफेज टी०ए०सी० के उपरान्त औचित्यपूर्ण पायी गयी धनराशि अवमुक्त कराने की कृपा करें।

संलग्न-यथोपरि।

भवदीय,

निदेशक,

कार्बेट टाइगर रिजर्व,  
रामनगर (नैनीताल)

संख्या- 1058 14/14-1 उक्त दिनांकित।

प्रतिलिपि निम्नलिखित को सूचनाार्थ एवं अवस्थक कार्यवाही हेतु प्रेषित:-

1. प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड, देहरादून।
2. प्रमुख वन संरक्षक, वन्यजीव, उत्तराखण्ड, देहरादून।
3. मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून।

निदेशक,

कार्बेट टाइगर रिजर्व,  
रामनगर (नैनीताल)

1

नेहा वर्मा,  
अपर सचिव  
उत्तराखण्ड शासन।

सेवा में  
प्रमुख वन संरक्षक (HoFF)  
उत्तराखण्ड सरकार।

वन अनुभाग-2

विषय-द्वितीय वर्ष 2020-21 में कालागढ़ टाउंगर रिजर्व प्रभाग के अंतर्गत पाखरी रेंज में व्याख्यान केंद्र निर्माण के सम्बन्ध में।

देहरादून दिनांक 3/ मार्च, 2021

महोदय,  
उपरोक्त विषयक अपर प्रमुख वन संरक्षक नियोजन एवं वित्तीय प्रबंधन, उत्तराखण्ड, देहरादून के पत्र संख्या-210/2021, 3-5 दिनांक अनु परिशिष्ट (दिनांक 04.02.2021 के सदी) में मुझे यह कहने का निर्देश हुआ है कि कार्बट टाउंगर रिजर्व के कालागढ़ टाउंगर रिजर्व प्रभाग के अंतर्गत पाखरी रेंज में व्याख्यान केंद्र निर्माण कार्य का आगमन की आकलित लागत ₹0 265 62 लाख के साक्ष्य टी0ए0सी0 द्वारा परीक्षणोपरान्त औचित्यपूर्ण पायी गयी धनराशि ₹0 258 57 लाख की द्वितीय/प्रारम्भिक स्वीकृति निम्न शर्तों/प्रतिबन्धों के अधीन प्रदान की जाती है:-

- कार्य को प्रारम्भ कराये जाने से पूर्व सभी आवश्यक वैधानिक स्वीकृतिया प्राप्त कर ली जाय।
- कार्य पर मदवार उतना ही व्यय किया जाये जितनी मदवार धनराशि स्वीकृत की गयी है। स्वीकृत धनराशि से अधिक व्यय कटवधि न किया जाए।
- कार्य करने से पूर्व समस्त औपचारिकताये तकनीकी दृष्टि को मध्यनजर रखते हुए विभाग द्वारा प्रचलित दरों/विशिष्टियों को ध्यान में रखते हुए निर्माण कार्य को सम्पादित करना सुनिश्चित करें।
- निर्माण सामग्री को उपयोग में लाने से पूर्व सामग्री का परीक्षण प्रयोगशाला से अवश्य करा लिया जाये तथा विशिष्टियों के अनुरूप सामग्री ही प्रयोग में लायी जाये।
- विस्तृत आगमन में प्राविधानित डिजायन एवं मात्राओं हेतु सम्बन्धित कार्यदायी संस्था पूर्ण रूप से उत्तरदायी होंगे।
- उत्तराखण्ड शासन के कार्यालय झाप सं0-290/XXVII(71)/2012, वित्त अनुभाग-7 (वे0अ0-सा0नि0) दिनांक 19 अक्टूबर, 2012 का मी कार्य सम्पादन करने से पूर्व पूर्ण संज्ञान लेते हुये कार्य किया जाये।
- कार्य हेतु सुगम्य भारत अभियान के अंतर्गत उत्तराखण्ड राज्य के समाज कल्याण विभाग के पत्र सं0-85/XVII-A-3/2020-10(01/वि0क0/2019 दिनांक 16.06.2020 में उल्लेखित हामोनाइज्ड गाईड लाइन्स का संदर्भ भी अपरिहार्य रूप से ले लिया जाये।
- स्वीकृत विस्तृत आगमन के प्राविधानों एवं तकनीकी स्वीकृति के आगमन के प्राविधानों में परिवर्तन (केवल अपरिहार्य स्थिति की दशा में ही) करने से पूर्व सक्षम अधिकारी की सहमति अनिवार्य रूप से प्राप्त कर ली जाये।
- मुख्य सचिव, उत्तराखण्ड शासन के शासनादेश संख्या-2047/XXV-219(2006), दिनांक 30.05.2006 द्वारा निर्गत आदेशों का कड़ाई से पालन करने का कष्ट करें।
- आगमन गठित करते समय तथा कार्य प्रारम्भ कराने से पूर्व उत्तराखण्ड अधिप्राप्ति नियमावली संशोधित 2017 का अनुपालन सुनिश्चित किया जाए।
- प्रारम्भिक कार्य के सापेक्ष बजट की स्थिति/उपलब्धता स्पष्ट कर लेंगे एवं बजट की सीमान्तर्गत ही अग्रोत्तर कार्यवाही किया जाना सुनिश्चित कर लिया जायेगा। भारत सरकार के दिशा निर्देशों का अनुपालन करते हुए कार्यवाही सुनिश्चित की जायेगी।
- उपरोक्त के अतिरिक्त आगमन में प्राविधानित धनराशि ₹0 0 00 लाख के फायों हेतु कोई विभागीय दर न होने के कारण इस हेतु उत्तराखण्ड अधिप्राप्ति नियमावली संशोधित 2017 के अनुसार कार्यवाही की जाय।
- इस योजना हेतु धनराशि का व्यय कार्बट टाउंगर कन्जर्वेशन फाउण्डेशन की मद से बहन किया जायेगा।

9-

अदालत आदेश विना विभाग के अधीन आदेशों/आदेश-233 / XXVIII(4V)2020-21 दिनांक: 31 मार्च, 2021 में प्राप्त उनकी राहमति से जारी जा रहे हैं।

विनीता,  
अपर सचिव

N-2-2021-12(43)2020 तपिगाका

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- महासंचालक (ए एंड ई), उत्तराखण्ड, गाजरा, देहरादून।
- अपर प्रमुख वन संचालक, नियोजन एवं वित्तीय प्रशासन, उत्तराखण्ड, देहरादून।
- निदेशक, कांस्टेबल टाईगर रिजर्व, रामनगर नैनीताल।
- वित्त अनुभाग-4 उत्तराखण्ड शासन, देहरादून।
- निदेशक, कोषागार एवं वित्त सेवाएं, देहरादून।
- बजट राजकोषीय नियोजन एवं संसाधन, सचिवालय, देहरादून।
- संबन्धित कोषाधिकारी/मुख्य/वरिष्ठ कोषाधिकारी, उत्तराखण्ड।
- एन.ए.ई.सी. उत्तराखण्ड सचिवालय परिसर, देहरादून।
- गाहें जाइल।

(विनीता)  
अपर सचिव

नेहा बर्मा,  
अपर सचिव,  
उत्तराखण्ड शासन।

प्रमुख वन संरक्षक (होप),  
उत्तराखण्ड, देहरादून।

अनुभाग-2

देहरादून दिनांक 31 मार्च, 2021

वितीय वर्ष 2020-21 में कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के अंतर्गत पाखरी रेंज में टाइगर बाड़े का निर्माण हेतु बनावटन।

उपरोक्त विषयक शासनादेश संख्या-186(A)/10-2-2021-12(43)2020, दिनांक 01.02.2021 का सदर्थ ग्रहण करने का कष्ट करे, जिसके माध्यम से वितीय वर्ष 2020-21 में कार्बेट टाइगर रिजर्व के अंतर्गत कालागढ़ टाइगर रिजर्व प्रभाग के पाखरी रेंज में टाइगर बाड़े के निर्माण कार्य हेतु टी0ए0सी0 द्वारा परीक्षणोपरान्त औचित्यपूर्ण लागत ₹0 359.50 लाख के स्थान पर बुटिवश ₹0 358.92 लाख टंकित हो गया है, जिसमें आंशिक सरोपन कर ₹0 359.50 किया जाता है। अतः उक्त औचित्यपूर्ण धनराशि ₹0 359.50 में से ₹0 7.25 लाख के कार्य अधिप्राप्ति नियमावली, 2017 के अंतर्गत कराये जायें। तत्कम में अपर प्रमुख वन संरक्षक, नियोजन एवं वितीय प्रबंधन उत्तराखण्ड के पत्र सं० नि०-1507/3-5(वन्य जन्तु परिरक्षण) दिनांक 12.02.2021 के सन्दर्भ में मुझे यह कहने का निदेश हुआ है कि वितीय वर्ष 2020-21 में अनुदान सं०-27 के अंतर्गत राज्य सेंक्टर की योजना "वन्य जन्तु परिरक्षण, बचाव तथा प्राणी उद्यान केन्द्रों का विकास" के मानक म० 53-वृहद निर्माण कार्य के अंतर्गत कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के पाखरी रेंज में टाइगर बाड़े का निर्माण हेतु टी0ए0सी0 द्वारा संस्तुत लागत ₹0 359.50 लाख पर वितीय एवं प्रशासनिक स्वीकृति प्रदान करते हुए उक्त धनराशि के सापेक्ष प्रथम किस्त के रूप में ₹0 143.57 लाख ( ₹0 एक करोड़ तैंतातीस लाख सत्तावन हजार मात्र) अवनुक्त कर व्यय हेतु आपके निवर्तन पर रखे जाने की श्री राज्यपाल महोदय निम्न शर्तों एवं प्रतिबंधों के अधीन सहबं स्वीकृति प्रदान करते हैं :-

1. निर्माण कार्य कराये जाने से पूर्व सभी आवश्यक वैधानिक स्वीकृतियां प्राप्त कर ली जायें।
2. धनराशि का व्यय वित्त विभाग के शासनादेश सं०-292/9(150)-2019/XXVII(1)/2020, दिनांक 31.03.2020 में दिये गये दिशा-निर्देशों एवं प्रतिबंधों का कड़ाई से अनुपालन सुनिश्चित करते हुए किया जायें।
3. कार्य पर मदवार उतना ही व्यय किया जायें जितनी मदवार अवमुक्त की जा रही धनराशि से मात्र योजना से सम्बन्धित कार्य ही कराया जाना सुनिश्चित करें एवं ऐसे कार्य न कराए जिन हेतु राज्य सेंक्टर में अलग से योजना उपलब्ध है। यदि योजना से इतर कार्यों को कराना पाया गया तो इस हेतु सम्बन्धित अधिकारी उत्तरदायी होगा।
4. कार्य करने से पूर्व समस्त औपचारिकतायें तकनीकी दृष्टि को मध्यनजर रखते हुए विभाग द्वारा प्रचलित शर्तों/विशिष्टियों ध्यान में रखते हुए निर्माण कार्य को सम्पादित करना सुनिश्चित करें।
5. निर्माण सामग्री को उपयोग में लाने से पूर्व सामग्री का परीक्षण प्रयोगशाला से अवश्य करा लिया जायें तथा विशिष्टियों के अनुरूप में सामग्री ही प्रयोग में लायी जायें।
6. विस्तृत आगमन में प्राविधानित डिजायन एवं मात्राओं हेतु संबंधित कार्यदायी संस्था पूर्ण रूप से उत्तरदायी होगी।
7. स्वीकृत विस्तृत आगमन में प्राविधानों एवं तकनीकी स्वीकृति के आगमन के प्राविधानों में परिवर्तन (केवल अपरिहार्य स्थिति की दशा में ही) करने से पूर्व सक्षम अधिकारी की सहमति अनिवार्य रूप से प्राप्त कर ली जायें।
8. मुख्य सचिव, उत्तराखण्ड शासन के शासनादेश संख्या-2047/XIV/219 (2006) दिनांक 30.05.2006 द्वारा निर्गत आदेशों का कड़ाई से पालन किया जायें।
9. आगमन गठित करते समय तथा कार्य प्रारम्भ कराने से पूर्व उत्तराखण्ड अधिप्राप्ति नियमावली संशोधित 2017 का अनुपालन सुनिश्चित किया जाए।
10. विस्तृत आगमन में प्राविधानित किसी भी शासकीय व्यय हेतु वितीय नियम संग्रह खण्ड-1 (वितीय अधिकारों का प्रतिनिधावन नियम), वितीय नियम संग्रह खण्ड-6 (सेवा नियम) भाग-1 एवं खण्ड-7 (वन सेवा नियम), आय-व्ययक सम्बन्धी नियम (बजट अनुभव), उत्तराखण्ड अधिप्राप्ति (प्रिन्सिपल) नियमावली, 2017, सुचना औद्योगिकी विभाग के शासनादेश तथा अन्य सुरांगत नियम, शासनादेश आदि का कड़ाई से अनुपालन सुनिश्चित किया जायें।

11 बजट प्राविधान किसी भी लेखा शीर्षक/मद के अन्तर्गत व्यय की अधिकतम सीमा को ही प्राधिकृत करता है अतः बजट प्राविधान से अधिक किसी भी दशा में न तो व्यय किया जाय और न ही पुनर्विनिर्माण व अन्य माध्यम से अतिरिक्त बजट की प्रत्याशा में कोई व्यय भार/दायित्व गृहित किया जाय।

2- उक्त सम्बन्ध में होने वाला व्यय चालू वित्तीय वर्ष 2020-21 में स्वीकृत आय-व्ययक के सापेक्ष अनुदान संख्या-27 के अन्तर्गत लेखाशीर्षक "4406-02-110-03-वन्य जन्तु परिरक्षण एवं प्राणी उद्यान केन्द्रों का विकास" योजना के मानक मद 53 गृह निर्माण के नामे डाला जायेगा। कम्प्यूटरीकृत अलोटमेंट आई0डी10- S210J0270037 दिनांक 31/03/2021 मसलान है।

3- यह आदेश वित्त विभाग के अ0शा0प0संख्या-225/XXVII(4)2020-21 दिनांक 31 मार्च, 2021 में प्राप्त उनकी सहमति से जारी किये जा रहे हैं।

संलग्न : यथोक्त।

मकदीया,  
(श्री/बन्दी)  
अपर सचिव  
21/3/21

संख्या- /X-2-2021-12(08)/2021, तददिनांकित।  
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. महालेखाकार(ए एण्ड ई), उत्तराखण्ड, देहरादून।
2. अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून।
3. आयुक्त गढ़वाल/कुमाऊँ मण्डल, उत्तराखण्ड।
4. निदेशक, कार्बेट टाइगर रिजर्व, रामनगर, नैनीताल।
5. वित्त अनुभाग-4/नियोजन विभाग, उत्तराखण्ड शासन, देहरादून।
6. निदेशक, कोषागार एवं वित्त सेवार्य, देहरादून।
7. बजट राजकोषीय नियोजन एवं संसाधन, सचिवालय, देहरादून।
8. सम्बन्धित मुख्य/वरिष्ठ कोषाधिकारी/कोषाधिकारी, उत्तराखण्ड।
9. एन.आई.सी., उत्तराखण्ड सचिवालय परिसर, देहरादून।
10. गार्ड फाईल।

(नेहा बन्दी)  
अपर सचिव

सत्यप्रकाश सिंह,  
उप सचिव,  
उत्तराखण्ड शासन।

सेवा में,

प्रमुख वन संरक्षक (हॉफ),  
उत्तराखण्ड, देहरादून।

वन अनुभाग-2

देहरादून दिनांक // अगस्त, 2021

विषय: वित्तीय वर्ष 2021-22 में कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के अंतर्गत पाखरौ रेंज में टाइगर बाड़े का निर्माण हेतु घनावंटन।

महोदय,

कृपया उपरोक्त विषयक अपर अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन उत्तराखण्ड के पत्र सं० नि०-183/3-5(वन्य जन्तु परिरक्षण) दिनांक 27.07.2021 के क्रम में मुझे यह कहने का निदेश हुआ है कि वित्तीय वर्ष 2021-22 में अनुदान सं०-27 के अन्तर्गत राज्य सैक्टर की योजना 'वन्य जन्तु परिरक्षण, बचाव तथा प्राणी उद्यान केन्द्रों का विकास' के मानक मद 53-वृहद निर्माण कार्य के अन्तर्गत कार्बेट टाइगर रिजर्व के कालागढ़ टाइगर रिजर्व प्रभाग के पाखरौ रेंज में टाइगर बाड़े का निर्माण हेतु टी०ए०सी द्वारा औचित्यपूर्ण पायी धनराशि रु० 359.50 लाख के सापेक्ष वित्तीय वर्ष 2020-21 में अवमुक्त की गयी धनराशि रु० 143.57 लाख के अतिरिक्त वर्तमान में रु० 100.00 लाख (रु० एक करोड़ मात्र) अवमुक्त कर व्यय हेतु आपके निवर्तन पर रखे जाने की श्री राज्यपाल महोदय निम्न शर्तों एवं प्रतिबंधों के अधीन सहर्ष स्वीकृति प्रदान करते हैं :-

1. निर्माण कार्य कराये जाने से पूर्व सभी आवश्यक वैधानिक स्वीकृतियां प्राप्त कर ली जाय।
2. धनराशि का व्यय वित्त विभाग के शासनादेश सं०-423/9(150)-2019/XXVII(1)/2021, दिनांक 31.03.2021 में दिने एवं दिशा-निर्देशों एवं प्रतिबंधों का कड़ाई से अनुपालन सुनिश्चित करते हुए किया जाये।
3. कार्य पर मदवार उतना ही व्यय किया जाये जितनी मदवार अवमुक्त की जा रही धनराशि से मात्र योजना से सम्बन्धित कार्य ही कराया जाना सुनिश्चित करें एवं ऐसे कार्य न कराए जिन हेतु राज्य सैक्टर में अलग से योजना उपलब्ध है, यदि योजना से इतर कार्य को कराना पाया गया तो इस हेतु सम्बन्धित अधिकारी उत्तरदायी होगा।
4. कार्य करने से पूर्व समस्त औपचारिकतायें तकनीकी दृष्टि को मध्यनजर रखते हुए विभाग द्वारा प्रचलित दस्त/विशिष्टियों ध्यान में रखते हुए निर्माण कार्य को सम्पादित करना सुनिश्चित करें।
5. निर्माण सामग्री को उपयोग में लाने से पूर्व सामग्री का परीक्षण प्रयोगशाला से अवश्य करा लिया जाये तथा विशिष्टियों के अनुरूप में सामग्री ही प्रयोग में लायी जाये।
6. विस्तृत आगणन में प्राविधानित डिजायन एवं मात्राओं हेतु संबंधित कार्यदायी संस्था पूर्ण रूप से उत्तरदायी होंगे।
7. स्वीकृत विस्तृत आगणन में प्राविधानों एवं तकनीकी स्वीकृति के आगणन के प्राविधानों में परिवर्तन (केवल अपरिहार्य स्थिति की दशा में ही) करने से पूर्व सक्षम अधिकारी की सहमति अनिवार्य रूप से प्राप्त कर ली जाये।
8. मुख्य सचिव, उत्तराखण्ड शासन के शासनादेश संख्या-2047/XIV/219 (2006) दिनांक 30.05.2006 द्वारा निर्गत आदेशों का कड़ाई से पालन किया जाये।
9. आगणन गठित करते समय तथा कार्य प्रारम्भ कराने से पूर्व उत्तराखण्ड अधिप्राप्ति नियमावली संशोधित 2017 के अनुपालन सुनिश्चित किया जाए।
10. विस्तृत आगणन में प्राविधानित किसी भी शासकीय व्यय हेतु वित्तीय नियम संग्रह खण्ड-1 (वित्तीय अधिकारों का प्रतिनिधायन नियम), वित्तीय नियम संग्रह खण्ड-5 (लेखा नियम) भाग-1 एवं खण्ड-7 (वन लेखा नियम) आय-व्ययक सम्बन्धी नियम (बजट मैनुअल), उत्तराखण्ड अधिप्राप्ति (प्रैक्टोरमेंट) नियमावली, 2017, सूचना: प्रौद्योगिकी विभाग के शासनादेश तथा अन्य सुसंगत नियम, शासनादेश आदि का कड़ाई से अनुपालन सुनिश्चित किया जाय।
11. बजट प्राविधान किसी भी लेखा शीर्षक/मद के अन्तर्गत व्यय की अधिकतम सीमा को ही प्राधिकृत करता है। अतः बजट प्राविधान से अधिक किसी भी दशा में न तो व्यय किया जाय और न ही पुनर्विधेय व अन्य नाभ्यन से अतिरिक्त बजट की प्रत्याशा में कोई व्यय भार/दायित्व सृजित किया जाय।

2- उक्त सम्बन्ध में हाने वाला व्यय चालू वित्तीय वर्ष 2021-22 में स्वीकृत आय-व्ययक के माध्यम अनुदान सं०-27 के अन्तर्गत लेखाशीर्षक 4406-02-110-03-वन्य जन्तु परिरक्षण एवं प्राणी उद्यान केन्द्रों का विकास योजना के माध्यम से

11/8/21

**IFMS**  
Uttarakhand

बजट आवंटन वित्तीय वर्ष (2020 - 2021 )  
Secretary-Secretary, Forest(S016)  
HOD-Principal Chief Conservator of Forest(4260)

आवंटन पत्र संख्या - 12(6)2021  
अनुदान संख्या-027

आवंटन आई डी-S21030270037  
आवंटन पत्र दिनांक-31-MAR-2021

लेखा शीर्षक

4406-बानिकी और वन्य जीवन पर  
पूँजीगत परिव्यय  
110-वन्य जीवन परिरक्षण

02-Environmental Forestry  
and wild Life

03-वन्य जन्तु परिरक्षण, बचाव तथा  
शानी उद्यान कन्दों का विकास ( 4406  
01 800 08 से स्थानान्तरित)

00-0

Voted

4	4	0	6	0	2	1	1	0	0	3	0	0
मानक मद का नाम				पूर्व में जारी	वर्तमान में जारी	अब तक का व्यय	योग					
53-बृहद निर्माण				0	14357000	0	14357000					
योग				0	14357000	0	14357000					

Total Current Allotment To HOD In Above Schemes-Rs.1,43,57,000 (Rupees One  
Crore Forty Three Lacs Fifty Seven Thousand Only)

Approval Status : APPROVED BY OFFICER

53-ग्रहद निर्माण कं नामे डाला जायेगा। कम्युटरीकृत अलोटमेंट आईडी0-S21080270007 दिनांक 10 अगस्त, 2021 संलग्न है।

3- यह आदेश वित्त विभाग के शारानादेश रा0-423/9(150)-2019/XXVII(1)/2021, दिनांक 31.03.2021 में प्राप्त अधिकारों एवं सन्दर्भ में निर्गत किये जा रहे हैं।

संलग्न : यथोक्त।

भवदीय,

(सत्यप्रकाश सिंह)

उप राधिय

संख्या-124/N-2-2021-12(06)/2021, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. महालेखाकार(ए एण्ड ई), उत्तराखण्ड, देहरादून।
2. अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून।
3. आयुक्त गढ़वाल/कुमाऊँ मण्डल, उत्तराखण्ड।
4. निदेशक, कार्बेट टाइगर रिजर्व, रामनगर, नैनीताल।
5. वित्त अनुभाग-4/नियोजन विभाग, उत्तराखण्ड शासन, देहरादून।
6. निदेशक, कोषागार एवं वित्त सेवार्य, देहरादून।
7. बजट राजकोषीय नियोजन एवं संसाधन, सचिवालय, देहरादून।
8. सम्बन्धित मुख्य/वरिष्ठ कोषाधिकारी/कोषाधिकारी, उत्तराखण्ड।
9. एन.आई.सी., उत्तराखण्ड सचिवालय परिसर, देहरादून।
10. गार्ड फाईल।

(सत्यप्रकाश सिंह)

(सत्यप्रकाश सिंह)

उप साधव

PLAN  
APCCF, R&FM  
Dehradun, Uttarakhand  
12/10/21

124  
2-5  
12/10/21



बजट आवंटन वित्तीय वर्ष (2021 - 2022 )

Secretary-Secretary, Forest(S016)

HOD-Principal Chief Conservator of Forest(4260)

आवंटन पत्र संख्या -  
अनुदान संख्या-027

आवंटन आई डी-S21080270007  
आवंटन पत्र दिनांक-10-AUG-2021

लेखा शीर्षक

4406-वानिकी और वन्य जीवन पर  
पूँजीगत परिव्यय  
110-वन्य जीवन परिरक्षण

02-Environmental Forestry  
and wild Life

03-वन्य जन्तु परिरक्षण, बचाव तथा  
प्राणी उद्यान केन्द्रों का विकास ( 4406  
01 800 08 से स्थानान्तरित)

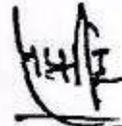
00-0

Voted

मानक मद का नाम	पूर्व में जारी	वर्तमान में जारी	अब तक का व्यय	योग
53-वृहद निर्माण	0	10000000	0	10000000
योग	0	10000000	0	10000000

Total Current Allotment To HOD In Above Schemes-Rs.1,00,00,000 (Rupees One  
Crore Only)

Approval Status : APPROVED BY OFFICER

  
(नित्याप्रकाश सिंह)  
उप सचिव  
उत्तराखण्ड

प्रेषक,

जीवन चन्द्र जोशी,  
वित्त नियंत्रक,  
वन विभाग, उत्तराखण्ड।

वेबसाइट [www.forest.uk.gov.in/](http://www.forest.uk.gov.in/)  
फोन / फैक्स-0135-2741607, 2742641  
ई-मेल-ccfpfmu@gmail.com

कार्यालय  
निदेशक प्रोजेक्ट टाईगर उत्तराखण्ड  
रामनगर (मिनाल) सेवा में  
पजी० संख्या 4378  
पंचायती संस्था 35  
दिनांक 25.3.21

आहरण वितरण अधिकारी/निदेशक,  
कार्बेट टाईगर रिजर्व, रामनगर।

देहरादून: दिनांक: 17 मार्च, 2021

विषय :- वित्तीय वर्ष 2020-21 में वन विभाग के अनुदान सं०-27 की केन्द्र पोषित योजना "2406-02-110-10-00 कार्बेट एवं राजाजी टाईगर रिजर्व का संरक्षण एवं विकास हेतु शासन से अवमुक्त बजट का आवंटन।  
संदर्भ :- 1-शासनादेश संख्या 122/X-2-2020-12(68)2019 दिनांक 14 जनवरी, 2021 (छायाप्रति पूर्व में प्रेषित)।  
2-शासनादेश संख्या 662/X-2-2020-12(68)2019 दिनांक 16 मार्च, 2021 (छाया प्रति संलग्न)।

महोदय,

उक्त सन्दर्भित शासनादेश एवं अलॉटमेंट आई.डी. S21010270002 दिनांक 11.01.2021 तथा अलॉटमेंट आई.डी. S21030270011 दिनांक 15.03.2021 से वित्तीय वर्ष 2020-21 में वन विभाग के अनुदान सं०-27 की केन्द्र पोषित योजना "2406-02-110-10-00 कार्बेट एवं राजाजी टाईगर रिजर्व का संरक्षण एवं विकास हेतु शासन से पूर्व अवमुक्त/जारी धनराशि ₹6,00,00,000/- (रु० करोड़ मात्र) के अतिरिक्त वर्तमान में अवमुक्त धनराशि ₹4,00,00,000/- (रु० करोड़ मात्र) कुल अवमुक्त की गयी धनराशि ₹10,00,00,000/- (रु० करोड़ मात्र) के सापेक्ष पूर्व में जारी की गयी धनराशि ₹6,00,00,000/- (रु० करोड़ मात्र) के अतिरिक्त वर्तमान में विभागाध्यक्ष के अनुमोदन के उपरान्त ₹4,00,00,000/- (रु० करोड़ मात्र) का IFMS पोर्टल के माध्यम से ऑन लाइन विभाग के सम्बन्धित आहरण वितरण अधिकारियों को निम्न शर्तों एवं प्रतिबन्धों के साथ बजट का आवंटन करते हुये प्रिन्ट आउट की हस्ताक्षरित प्रति संलग्न कर प्रेषित की जाती है:-

- 1- सम्बन्धित आहरण वितरण अधिकारी द्वारा संदर्भित शासनादेश में उल्लिखित शर्तों एवं प्रतिबन्धों का पूर्णतया अनुपालन सुनिश्चित किया जायेगा।
- 2- अवमुक्त धनराशि का व्यय वार्षिक कार्य योजना स्वीकृत कराते हुए सक्षम स्तर के अनुमोदनोपरान्त किया जायेगा।
- 3- कार्यों को कराने से पूर्व यह सुनिश्चित कर लिया जाये कि सम्बन्धित कार्य अन्य विभागीय योजनाओं में पूर्व से स्वीकृत/कराया न हो।
- 4- अवमुक्त की जा रही धनराशि का व्यय शासनादेश संख्या-292/09(150)-2019/XXVII(1)/2020 दिनांक 31.03.2020 में दिये गये दिशा-निर्देशों एवं प्रतिबन्धों का कड़ाई से अनुपालन सुनिश्चित करते हुए किया जाये।
- 5- आवंटित धनराशि के व्यय के सम्बन्ध में वित्तीय नियम संग्रह खण्ड-1 (वित्तीय अधिकारों का प्रतिनिधायन नियम), वित्तीय नियम संग्रह खण्ड-6 भाग-1 (लेखा नियम), वित्तीय नियम संग्रह खण्ड-7 (वन लेखा नियम), आय-व्ययक सम्बन्धी नियम (बजट मैनुअल), उत्तराखण्ड अधिप्राप्ति (प्रैक्टोरमैट) नियमावली 2017, सूचना प्रौद्योगिकी विभाग के शासनादेश तथा अन्य सु-संगत नियम, शासनादेश आदि का कड़ाई से अनुपालन सुनिश्चित किया जाये।
- 6- योजना की विभिन्न मदों पर व्यय शासन के वर्तमान नियमों एवं आदेशों के अनुसार ही किया जाये तथा जहाँ आवश्यकता हो सक्षम अधिकारी/शासन की पूर्व सहमति/स्वीकृति ली जाय।
- 7- टाईगर कन्जर्वेशन फाउण्डेशन के अन्तर्गत प्रतिवर्ष किये गये कार्यों/लेखा खातों का सक्षम स्तर से अनुमोदन प्राप्त करते हुए ख्याति प्राप्त संस्था के माध्यम से अंकेक्षण (Audit) कराया जायेगा।
- 8- प्राप्त मदों में पर्यटन से अर्जित आय एवं राजकोष में जमा करायी गयी धनराशि का अद्यतन सूचना से शासन/वित्त विभाग को अवगत कराया जायेगा, साथ ही यह भी सुनिश्चित किया जायेगा कि चालू वित्तीय वर्ष में स्वीकृत की जा रही धनराशि के सापेक्ष कम से कम पर्यटन आदि से आय के रूप में अर्जित धनराशि राजकोष में जमा करा दजी गयी हो।
- 9- स्वीकृत की जा रही धनराशि के सापेक्ष व्यय की गयी धनराशि का उपयोगिता प्रमाण-पत्र वित्तीय/भौतिक प्रगति का अंकेक्षण रिपोर्ट (Audit Report) भी शासन को अनिवार्य रूप से प्रेषित की जायेगी।
- 10- शासन की पत्र संख्या-पत्र संख्या-784/X-2-2020-01-(90)2016 दिनांक 04.06.2020 के क्रम में टाईगर कंजर्वेशन फाउण्डेशन फॉर सीटीआर से 105.74 लाख की धनराशि जो पर्यटकों को वापस की गयी है कि पूर्तिपूर्ति अवमुक्त की जा रही धनराशि से किया जायेगा।
- 11- आवंटित/जारी धनराशि के मासिक व्यय का विवरण निर्धारित प्रपत्र बी.एम.-4 में कार्यालयवार भरकर विलम्बतम प्रत्येक माह की पहली तारीख तक अपर प्रमुख वन संरक्षक, नियोजन एवं वित्तीय प्रबन्धन, उत्तराखण्ड, देहरादून को भेजा जायेगा।

संलग्नक-उपरोक्तानुसार

भवदीय,  
जीवन चन्द्र जोशी  
(जीवन चन्द्र जोशी)  
वित्त नियंत्रक

संख्या: नि० 1734 (1)/33-5 कार्बेट एवं राजाजी टाईगर रिजर्व का संरक्षण एवं विकास) तददिनांकित।

प्रतिलिपि संलग्नक सहित निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- प्रधान महालेखाकार (लेखा एवं हकदारी), उत्तराखण्ड, कौलागढ़ रोड, देहरादून।
- 2- महालेखाकार (आडिट), उत्तराखण्ड, कौलागढ़ रोड, देहरादून।
- 3- अपर सचिव, वन एवं पर्यावरण अनुभाग-2, उत्तराखण्ड शासन, देहरादून।
- 4- अपर सचिव, वित्त अनुभाग-4, उत्तराखण्ड शासन, देहरादून।
- 5- निदेशक, कोषागार एवं वित्त सेवाएं, उत्तराखण्ड, देहरादून।
- 6- वरिष्ठ कोषाधिकारी/कोषाधिकारी, रामनगर, उत्तराखण्ड को IFMS पोर्टल के माध्यम से विभाग के सम्बन्धित आहरण वितरण अधिकारी को ऑन लाईन आवंटित बजट की प्रति संलग्न करते हुए इस अनुरोध के साथ प्रेषित कि सम्बन्धित आहरण वितरण अधिकारी से प्राप्त बिलों का नियमानुसार भुगतान करने का कष्ट करें।
- 7- प्रमुख वन संरक्षक, उत्तराखण्ड, देहरादून।
- 8- प्रमुख वन संरक्षक (वन्य जीव)/मुख्य वन्यजीव प्रतिपालक, उत्तराखण्ड, देहरादून।
- 9- निदेशक, राजाजी राष्ट्रीय पार्क देहरादून।
- 11- उप वन संरक्षक, आइ०टी०जी०सी० कार्यालय मुख्य वन संरक्षक, अनुश्रवण एवं मूल्यांकन इकाई, उत्तराखण्ड, देहरादून को इस आशय से प्रेषित कि उक्त जारी धनराशि को विभागीय वेबसाइट में अपलोड करने का कष्ट करें।

संलग्नक- उपरोक्तानुसार

*MSA*

*Joo*  
(जीवन मन्त्र जारी)  
वित्त नियंत्रक

भारत सरकार  
**Government of India**  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
**Ministry of Environment, Forest and Climate Change**  
 राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण  
**National Tiger Conservation Authority**

F. No. 12-15/2021-NTCA

New Delhi, the October 22, 2021

To,

The Additional Director General of Forests  
 (Project Tiger) & Member Secretary  
 National Tiger Conservation Authority  
 CGO Complex,  
 New Delhi

**Sub:** Site inspection report of the committee in writ petition 8729 of 2021 in Gaurav Kumar Bansal Vs National Tiger Conservation Authority in the High Court Of Delhi at New Delhi-reg.

Sir,

Reference is invited to the subject cited above. In this context, I am directed to enclose herewith a site inspection report of the committee in writ petition 8729 of 2021 in Gaurav Kumar Bansal Vs National Tiger Conservation Authority in the High Court Of Delhi at New Delhi. Consent of the committee members have been received on e-mail. So on behalf of Committee Members, the report is submitted for your kind perusal.

Yours faithfully,

Encl. As above.


(Hemant Singh)  
Assistant Inspector General of Forests (NTCA)

Email: aig3-ntca@nic.in

Tel. (EPABX): + 91 11 24367837-39

FAX: +91 11 24367836

**Copy to:**

1. All Committee Members
2. The IGF (NTCA), New Delhi
3. DIGF (NTCA), New Delhi


(Hemant Singh)  
Assistant Inspector General of Forests (NTCA)

**SITE INSPECTION REPORT OF THE COMMITTEE IN WRIT PETITION 8729 of 2021 IN GAURAV KUMAR BANSAL VS NATIONAL TIGER CONSERVATION AUTHORITY IN THE HIGH COURT OF DELHI AT NEW DELHI.**

The National Tiger Conservation Authority (NTCA) constituted a committee vide Office Memorandum No. F.No. 12-15/2021-NTCA dated 08<sup>th</sup> September in view of a writ petition 8729 of 2021 in Gaurav Kumar Bansal vs National Tiger Conservation Authority in the High Court of Delhi at New Delhi to submit a factual report based on field visit regarding alleged illegal construction of bridges, buildings and water bodies by felling of trees between Pakhrau Forest Rest House and Kalagarh Forest Rest House in Corbett Tiger Reserve, Uttarakhand. The NTCA further mandated the committee to also submit a report on illegal felling of large number trees in ongoing Pakhrau Tiger Safari construction at Kalagarh Tiger Reserve Division, Uttarakhand as published in daily newspaper "The Times of India" dated 19<sup>th</sup> September 2021. A site visit was done by the committee from 26-30 September 2021 to look into following alleged irregularities in:

1. Construction on Kandi road.
2. Construction of buildings at Morgahatti FRH Campus and Pakhrau FRH Campus
3. Construction of water body near Pakhrau FRH
4. Felling of trees at proposed tiger safari in Pakhrau

Divisional Forest Officer (DFO), Kalagarh Tiger Reserve Division in-charge of the area concerned along with his Range Forest Officer (RFO) with staff and Assistant Conservator of Forests, Corbett TR, Ramnagar had accompanied and appraised the committee during the visit to field.

**1. Construction on Kandi Road**

The Kandi road which connect Ramnagar to Kotdwar passing through southern part of Corbett Tiger Reserve is a forest road which in the past was strengthen using RCC beam and cross beam structures. The uniform width of road is about 3 meter (Plate-1).

During the site visit committee observed that just after the Kalagarh FRH towards Pakhrau, for a distance of about 1.2 kms the height of Kandi Road is raised up to 5 feet by filling of earth material (soil and boulders). The soil was brought from adjoining forest areas (within 50-100 meters) from the road on either side in indiscriminate manner using heavy earth movers which had caused extensive and irreversible damage to the pristine wildlife habitat (Plate-2 to 4). Excavation of such large

*tu*

## 2. Construction of buildings at Morgahatti FRH Campus and Pakhrau FRH Campus

While inspection visit to Morgahatti FRH Campus it was observed that the construction of four units of independent buildings were ongoing within the campus of Morghatti FRH along with extension of one existing old building (**Plate-7 to 10**). DFO Kalagarh appraised the committee that ongoing construction of buildings are staff quarters which appeared to be totally false statement made by him as the committee members on inquiry found that the layout design of all the four units are not in accordance with approved layout and norms of staff buildings designs of the state. Instead in the documents showing structural and layout design of ongoing construction buildings at Morghatti FRH produced by the one of the onsite supervisor, it was clearly mentioned that the design of building is of cottages which is generally constructed for tourists (**Annexure-3**). Similar type of constructions were also observed within the campus of Pakhrau FRH campus (**Plate- 11 to 12**).

Surprisingly, DFO Kalagarh submitted different drawings of the these same constructions later to committee which appeared to be forged document in which the word "cottages" was replaced by hut/quarters etc (**Annexure 4**). It is important to consider that both Morghatti FRH campus and Pakhrau FRH campus are part of Corbett Tiger Reserve and any tourism related facilities can be developed only after having necessary statutory permission as per the provisions of the Wild Life (Protection) Act, 1972 and Forest (Conservation) Act, 1980. No such permission has been obtained by the management of the Corbett Tiger Reserve, hence criminal liability need to be fixed against the officers responsible for undertaking such construction.

The height of the high-handedness of the DFO, Kalagarh was that the work was in progress even during the committee inspection despite any approval/sanctions from the competent authority. The committee inquired from DFO Kalagarh about financial and technical sanctions of the ongoing work in Morghatti FRH campus and Pakhrau FRH campus for which he stated that no such sanctions are issued so far, but he has asked for financial sanctions of from the Field Director, Corbett Tiger Reserve vide letters no. 541, 542, 544, 545,547, 548, 549, 550, 551/3-2 all dated 31-08-2021 (**Annexure-5**). However, the Field Director's office denied about receiving any such letter from the DFO Kalagarh's office and confirmed that the ongoing construction on Kandi Road has been undertaken by the DFO Kalagarh without any approval from this office and in-spite of repeated verbal and written communications from the Field Director to stop the work, the DFO continued the execution of the work (**Annexure-2**).



### 3. Construction of water body near Pakhrau FRH

Committee observed that soil excavation work on a very big scale has been undertaken in front of Pakhrau FRH to develop a water body. DFO Kalagarh informed that no trees have been felled in developing this water body as this was an old water hole and only de-siltation work has been undertaken. However, the existing surrounding vegetation and standing trees within the created water body suggested that felling of trees has been undertaken to create this water body (Plate-13). Moreover, the location of water body suggest that this has been developed to attract the wild animals to facilitate tourism and not as a part of habitat or wildlife management intervention.

The concerned DFO Kalagarh failed to produce any document from competent authority regarding the construction of water body.

### 4. Illegal felling of trees at proposed tiger safari

Committee visited proposed site for upcoming tiger safari in-view of alleged felling of about 10,000 trees as reported in media. The Uttarakhand Forest Department obtained prior approval u/s 2 of the Forest (Conservation) Act, 1980 with a condition for not felling more than 163 trees for development of Tiger Safari. During the visit Committee observed that on the northern periphery of the proposed safari, a road has been constructed which is inter-connected with Pakhrau-Kotdwar main road at three places. DFO Kalagarh explained that road constructed on the northern part was originally a fire line and the inter-connecting three roads from said fire line to Pakhrau-Kotdwar main road are transect lines (Plate-14 & 15).

Committee based on ground situation realized that the density of forest patch diverted for said safari appears more than 0.4 as mentioned in the forest diversion proposal submitted by the project proponent. As a conservative estimate of the committee based on the ground situation suggests that trees felled during the work execution so far is way more than 163 trees which is a clear violation condition stipulated under the forest clearance.

### Conclusion

- Committee reviewed all statutory documents available with the office of Field Director, Corbett Tiger Reserve and The DFO Kalagarh TRD and found that ~~no~~ statutory prior approval/sanctions have been obtained for the construction activities on Kandi Road, Morghatti FRH, Pakhrau FRH and water body near Pakhrau FRH. The work has been executed by violating provisions of the Wild Life (Protection) Act, 1972, Forest (Conservation) Act, 1980 as well as Indian Forest Act,



scale to extract earth materials from forest land inside a tiger reserve is a clear violation of Wildlife Protection Act, 1972 along with Indian Forest Act 1927 and Forest Conservation Act, 1980 which attracts penal provisions. A screenshot of google earth image showing length of Kandi Road where its height has been raised by stacking of large amount of earth material by damaging the tiger habitat is shown **(Plate-5)**.

On the said road five numbers of single span bridges/culverts of about five meter width have also been constructed. Surprisingly the size of retention embankment varies from 11-15 meters so that width of constructed culvert/bridge can be easily increased to meet the requirement of single lane highway **(Plate-6)**.

Boulders have been stacked along the sides of the road and spread over long stretch of the said road. The concerned DFO Kalagarh TR who was accompanying the committee appraised that the ongoing work has been undertaken to make road motor-able throughout the year for patrolling purpose. However, the committee observed that such an extensive repairing that too by causing irreversible damage to the wildlife habitat was undesirable and seems to have done with a motive to facilitate further up-gradation of the road to a metal/tar road. Which also is in contravention of the Hon'ble Supreme Court's order dated 9<sup>th</sup> April 2001 in Naveen Raheja vs Union of India in the writ petition (Civil) 47 of 1998.

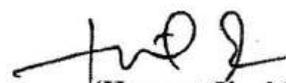
The committee inquired from DFO Kalagarh about financial and technical sanctions of the ongoing work for which he stated that no such sanctions are issued so far, but he has asked for financial sanctions of Rs.43.03 lakhs from the Field Director, Corbett Tiger Reserve vide letter no. 546/3-2 dated 31-08-2021 **(Annexure-1)**. However, the Field Director's office denied about receiving any such letter from the DFO Kalagarh's office and confirmed that the ongoing construction on Kandi Road has been undertaken by the DFO Kalagarh without any approval from this office and in-spite of repeated verbal and written communications from the Field Director to stop the work, the DFO continued the execution of the work **(Annexure- 2)**.

During the visit the committee inquired from the concerned field staff about allowing of ongoing construction activity without any approval from competent authority in reply of which they seemed clueless. The committee felt that front line field staff were under tremendous pressure to allow the work and categorically they stated that the entire work is being directly supervised by Range officer (also In-charge ACF) and the DFO Kalagarh.



1927 which attract penal provisions. Committee opined that the Regional office of MoEF&CC shall initiate action against the responsible officers as per the provisions given in Forest (Conservation) Act, 1980 and other competent authority for the violations of Wild Life (Protection) Act, 1972 and Indian Forest Act, 1927.

- The State government must constitute a vigilance enquiry against the officers involved in the construction activities without any requisite approval.
- The committee also recommends to verify authenticity of the documents produced by the DFO Kalagarh TRD as it seems to that he has forged the government documents which is a serious offense and non-receipt of such documents is confirmed with the Office of the Field Director, Corbett TR.
- The Committee also recommends that all illegal constructions in Morghatti and Pakhrau FRH campus to be demolished and eco-restoration work to be undertaken with immediate effect. And cost involved for the same to be recovered from the concerned officers.
- The entire ongoing construction activities in one of the highest density tiger habitat of the world without any competent sanctions and by violating the various statutory provisions/court orders is an excellent example of both administrative and managerial failure. Appropriate actions are required against all the forest officers responsible for such grave violations.
- Only Pakhrau Tiger Safari work had necessary approvals. But irregularities have been observed in felling of trees. 10,000 trees as reported felled in news article is an exaggerated number. More accurate estimation can be done by using remote sensing data from Forest Survey of India and National Remote Sensing Centre. However, the State government shall ensure compliance of the Hon'ble Supreme order dated 20<sup>th</sup> November 2000 in SLP (Civil) no. 1474/1998 under WP (Civil) 47/1998 (Naveen Raheja vs Union of India), if still applicable. Moreover, looking at the present density of forest patch diverted for Safari which appears more than 0.4 need to be revisited in order to rationalise the tree felling and avoid this project to become a mere wasteful expenditure of public money amid controversy.

  
(Hemant Singh)

Committee Member and Convener



**Plate-1:** Typical structures of RCC beam and cross beam on *Kandi* road in Corbett Tiger Reserve



**Plate-2:** Site from which earth material used for construction activities on *Kandi* road was extracted by causing extensive damage to tiger habitat

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**Plate-3:** Site from which earth material used for construction activities on *Kandi* road was extracted by causing extensive damage to tiger habitat

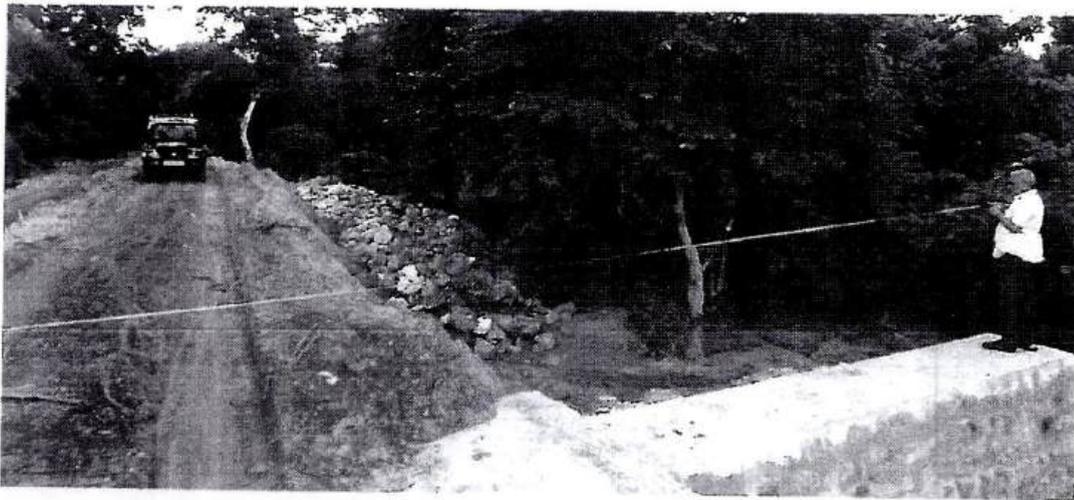


**Plate-4:** Site from which earth material used for construction activities on *Kandi* road was extracted by causing extensive damage to tiger habitat

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**Plate-5:** Google earth image of section of *Kandi* road showing length of the road where construction activities have taken place

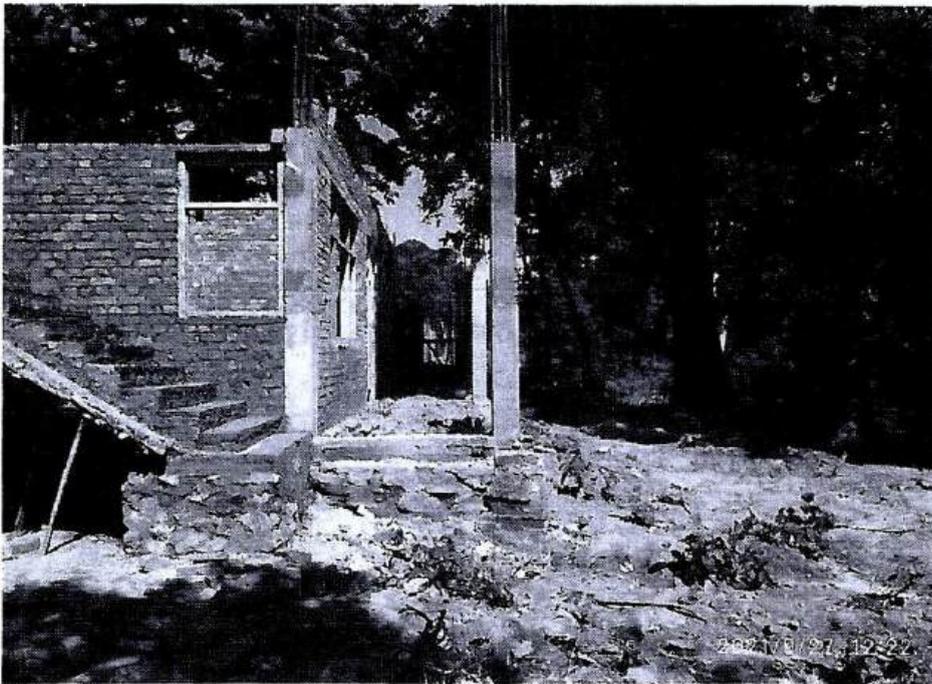


**Plate-6 :** Culverts construction and raised height of *Kandi* road

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**Plate-7:** Ongoing building construction work at *Morghatti* FRH campus



**Plate-8:** Ongoing building construction work at *Morghatti* FRH campus

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**Plate-9:** Clearing of vegetation at *Morghatti* FRH campus for building construction



**Plate-10:** Ongoing construction work at *Morghatti* FRH campus

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Plate-12: Under construction building at Pakhran FRH campus



Plate-11: Under construction building at Pakhran FRH campus

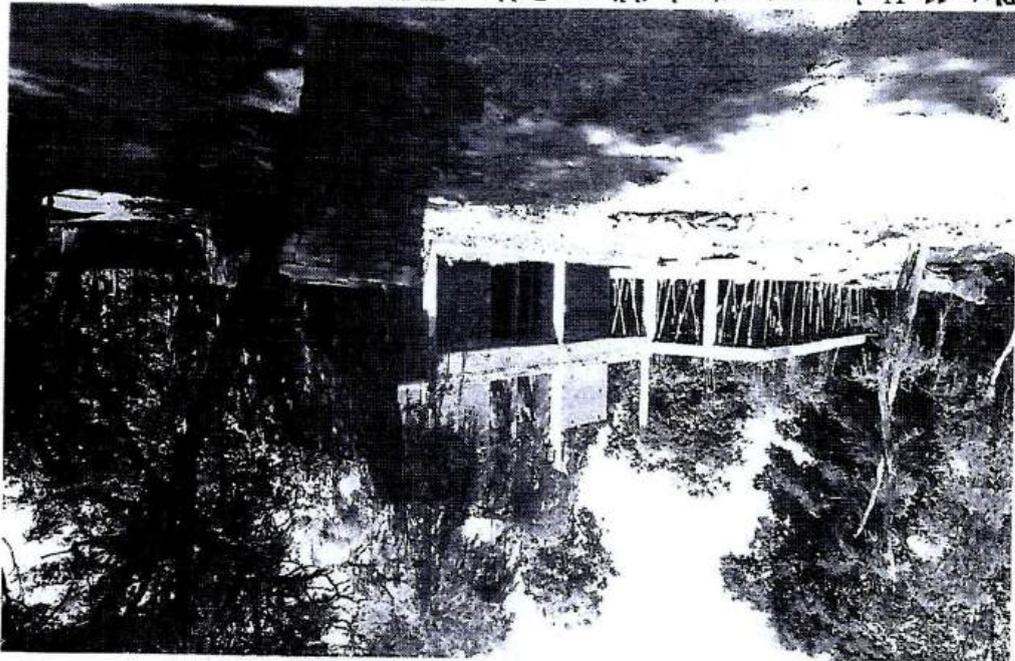




Plate-13: Creation of water hole in the vicinity of *Pakhran* FRH campus



Plate-14: Section of under construction *Pakhran* Tiger Safari park

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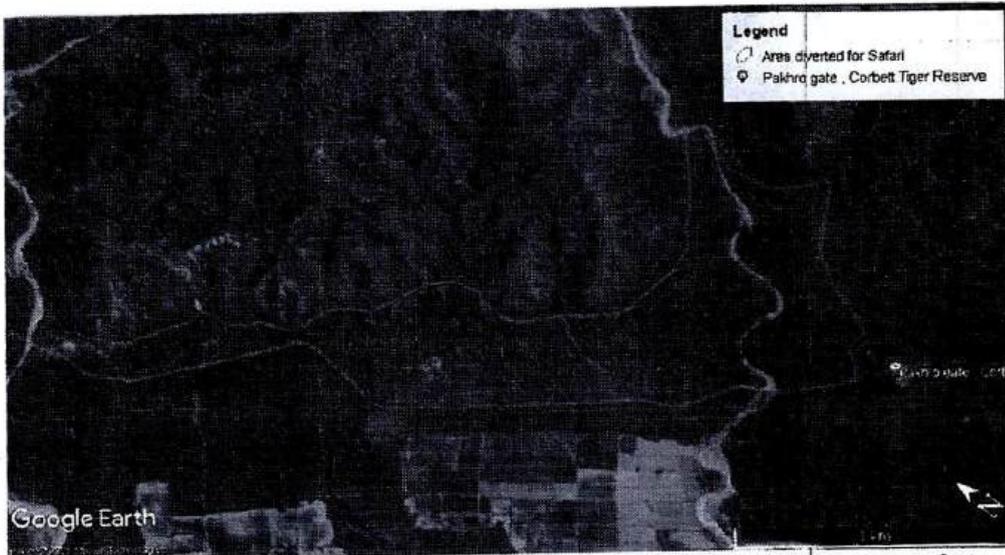


Plate-15: Google earth image showing birds eye view of area for Pakhrau tiger safari

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कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।  
पत्रांक-54/3-2 दिनांक, लैन्सडौन, 31-8-2021

निदेशक,  
कार्बेट टाइगर रिजर्व,  
सामुनगर (नैनीताल)।  
विषय- वित्तीय स्वीकृति।  
सन्दर्भ- इस कार्यालय की पत्र संख्या 483/3-2 दिनांक 25.08.2021।  
महोदय,

संदर्भित पत्र द्वारा प्रभाग के सोनानदी रेंज के अन्तर्गत पाखरी-कालागढ़ वन मोट  
मार्ग के कि०मी० 18-19 में कलवर्ट/पुलिया निर्माण कार्य का प्राक्कलन निम्न प्रकार  
प्रतिहरस्ताक्षरित कर टी०ए०सी० हेतु प्रेषित किया गया है।

वर्ष 2021-22 को 43.03 लाख मात्र।  
अतः आपसे निवेदन है कि पाखरी-कालागढ़ वन मोटर मार्ग के कि०मी० 18-19 में  
कलवर्ट/पुलिया निर्माण कार्य हेतु वर्ष 2021-22 में 43.03 लाख मात्र की वित्तीय स्वीकृति  
प्रदान करने की कृपा करें।

- प्रमाणित किया जाता है कि:-
- 1 प्राक्कलन में विभागीय/लौ०नि०वि० में प्रचलित नवीनतम दरों के आधार पर किया गया है तथा लौ०नि०वि० द्वारा भी प्रतिहरस्ताक्षरित किया गया है।
  - 2 उत्तराखण्ड अधिप्राप्ति (प्रख्योरमेंट) नियमावली 2017 तथा समय-समय पर जारी करार शरनादेशों में उल्लिखित शर्तों/प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।
  - 3 नित्यव्ययता के सम्बन्ध में जारी शरनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।
  - 4 चालू वित्तीय वर्ष हेतु निर्धारित/ अनुमानित लक्ष्यों की पूर्ति हेतु उक्त कार्य वित्तीय स्वीकृति का नियमानुसार उपयोग किया जायेगा।
  - 5 उक्त कार्य हेतु धनराशि की मांग अलग से की गई है।

(विशेष चन्द)  
उप वन संरक्षक  
कालागढ़ टाइगर रिजर्व प्रभाग  
लैन्सडौन।

संख्या- 54/3-2 / उक्तदिनांकित।  
प्रतिलिपि- वन क्षेत्राधिकारी सोनानदी कालागढ़ टाइगर रिजर्व प्रभाग को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित।

इन्डियन पेंजींग  
के अनुसार यह पत्र  
इस कार्यालय को प्राप्त  
जारी हुआ है।

प्रेषक: प्रशासक  
फोर्सेल्ड इंजिनियर  
प्रोजेक्ट टाइगर संरक्षण  
नैनीताल, उत्तराखण्ड।  
रीना पाठक  
130-29/9/2021

(विशेष चन्द)  
उप वन संरक्षक  
कालागढ़ टाइगर रिजर्व प्रभाग  
लैन्सडौन।

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लिय निदेशक, कार्बेट टाइगर रिजर्व, रामनगर (नैनीताल) उत्तराखण्ड।

टेलीफोन नं०- 05947-253977, फैक्स नं०- 05947-251012, ई-मेल-dirctr@yahoo.in

885/1-L

रामनगर, दिनांक- 29-09-2021

सेवा में,

समिति सदस्यगण,  
एन0टी0सी0ए0,  
नई दिल्ली।

विषय : रिट याचिका सं०-8729/2021 में क्षेत्र निरीक्षण हेतु एन0टी0सी0ए0, नई दिल्ली द्वारा नामित समिति।

सन्दर्भ : एन0टी0सी0ए0 का पत्रांक-12-15/2021 एन0टी0सी0ए0 दिनांक 08 सितम्बर, 20 सितम्बर एवं 20 सितम्बर 2021

महोदय,

कृपया उपरोक्त सन्दर्भित पत्रों का संज्ञान लेने की कृपा करे। उपरोक्त सन्दर्भित पत्रों के क्रम में विषय पर बिन्दुवार आख्या निम्न प्रकार प्रेषित है :-

1. कालागढ़ से पाखरौ तक मार्ग में विभिन्न पुलिया एवं कल्वर्ट निर्माण के सम्बन्ध में: -

इस विषय पर अवगत कराना है कि कार्बेट टाइगर रिजर्व में वन मोटर मार्गों का आवश्यकतानुसार वार्षिक अनुरक्षण कार्य मार्ग की आवश्यकतानुसार किया जाता है। टाइगर कंजरवेशन प्लान के अर्न्तगत वन मार्ग अनुरक्षण हेतु आवश्यकतानुसार पुलिया एवं कल्वर्ट का निर्माण या अनुरक्षण कार्य किया जाता है। हालांकि कालागढ़ से नर्सरी चौकी तक प्रश्नगत पुलिया एवं कल्वर्ट निर्माण के सम्बन्ध में वर्तमान में संचालित टाइगर कंजरवेशन प्लान में कोई पृथक् से प्राविधान नहीं है, परन्तु वन मार्ग अनुरक्षण हेतु वन संरक्षण अधिनियम के अर्न्तगत पुलिया एवं कल्वर्ट बनाये जाना वानिकी कार्य के अर्न्तगत प्राविधानित है। प्रश्नगत कालागढ़ से नर्सरी चौकी के बीच उक्त कार्यों के सम्बन्ध में इस कार्यालय में उपलब्ध अभिलेखों के अनुसार सक्षम स्तर से वर्तमान में किसी प्रकार की स्वीकृति नहीं है। अधोहस्ताक्षरी के स्तर से समय-समय पर उक्त कार्यों को बिना स्वीकृति के नहीं सम्पादित करने एवं कार्य रोकने हेतु प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग को लिखित रूप से, व्यक्तिगत रूप से मौखिक एवं दूरभाष पर निरन्तर निर्देशित किया गया है।

2. विभिन्न भवनों के निर्माण के सम्बन्ध में: -

इस विषय पर अवगत कराना है कि कार्बेट टाइगर रिजर्व के अर्न्तगत अवस्थित विभिन्न आवासीय/अनावासीय भवनों का अनुरक्षण एवं सुदृढीकरण आवश्यकतानुसार किया जाता है। कार्बेट टाइगर रिजर्व के अर्न्तगत आवश्यकतानुसार वानिकी कार्यों हेतु विभिन्न आवासीय भवनों/एण्टीपोचिंग कैम्प का निर्माण कार्य किया जाता है। कालागढ़ टाइगर रिजर्व प्रभाग के अर्न्तगत प्रश्नगत भवनों के निर्माण के सम्बन्ध में वर्तमान में संचालित टाइगर कंजरवेशन प्लान में कोई स्पष्ट प्राविधान नहीं है। उक्त कार्यों के सम्बन्ध में इस कार्यालय में उपलब्ध अभिलेखों के अनुसार सक्षम स्तर से वर्तमान तक किसी प्रकार की स्वीकृति नहीं है। अधोहस्ताक्षरी के स्तर से समय-समय पर उक्त कार्यों को बिना स्वीकृति के नहीं सम्पादित करने एवं कार्य रोकने हेतु प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग को लिखित रूप से, व्यक्तिगत रूप से मौखिक एवं दूरभाष पर निरन्तर निर्देशित किया गया है।

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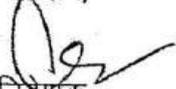
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3. पाखरौ टाइगर सफारी क्षेत्र में कथित अवैध पातन के सम्बन्ध में: —

इस विषय पर अवगत कराना है कि कालागढ़ टाइगर रिजर्व प्रभाग के अर्न्तगत पाखरौ क्षेत्र में पाखरौ टाइगर सफारी की स्थापना हेतु एन0टी0सी0ए0, सी0जेड0ए0 एवं वन संरक्षण, भारत सरकार से सभी वैधानिक स्वीकृति प्राप्त है। टाइम्स ऑफ इण्डिया समाचार पत्र में प्रकाशित खबर दिनांक 19.09.2021 के सन्दर्भ में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग से आख्या मांगी गई थी। इसके अतिरिक्त इस कार्यालय के पत्रांक-816/6-37 दिनांक 21 सितम्बर 2021 से भी इस सन्दर्भ में जांच कमेटी स्थापित की गई थी। प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग द्वारा भारत सरकार द्वारा स्वीकृत 163 वृक्षों की संख्या से किसी प्रकार के अतिरिक्त पातन नहीं होने की सूचना दी गई है जबकि सम्बन्धित जांच कमेटी द्वारा स्वीकृत वृक्षों से अधिक वृक्षों के पातन की सूचना दी गई है। अतः इस सम्बन्ध में प्रभागीय वनाधिकारी, कालागढ़ टाइगर रिजर्व प्रभाग को पुनः स्थिति स्पष्ट करने हेतु इस कार्यालय के पत्रांक-862/6-37 दिनांक 25.09.2021 द्वारा निर्देशित किया गया है।

संलग्नक :- सन्दर्भित समस्त पत्र।

भवदीय,

  
निदेशक,

कार्बेट टाइगर रिजर्व,  
रामनगर (नैनीताल)।



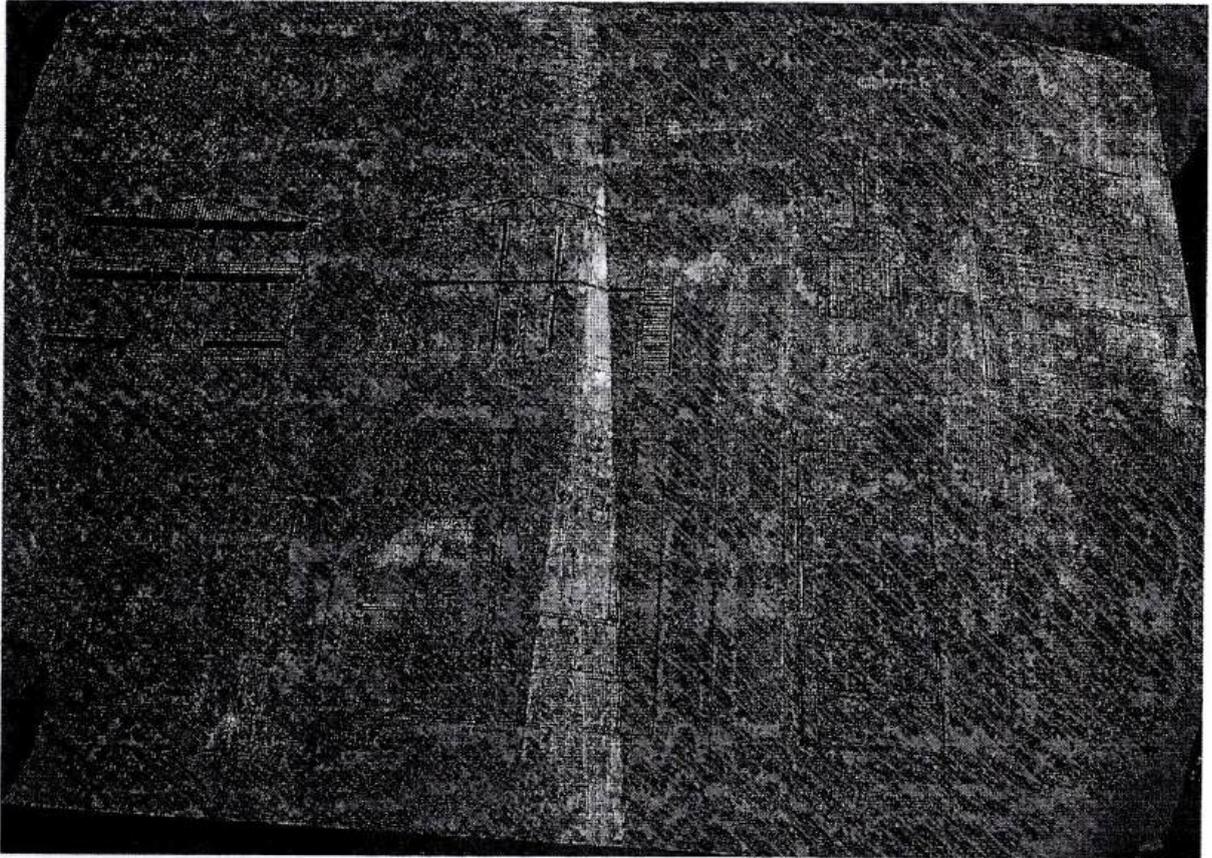


### सन्दर्भित समस्त पत्र तालिका

क्र०सं०	पत्रांक	दिनांक	पत्र का विवरण
1-	38/6-36	06.07.2021	अवैध पातन की शिकायत के सम्बन्ध में।
2-	08/6	09.07.2021	उक्त पातन की जांच आख्या।
3-	157/13-1(4)	19.07.2021	टाइगर सफारी में प्रशासनिक भवन के निर्माण के सम्बन्ध में।
4-	158/13-1(1)	19.07.2021	कालागढ़ से पाखरौ तक विभिन्न निर्माण कार्यों के सम्बन्ध में।
5-	432/3-2	19.08.2021	कालागढ़ से पाखरौ तक विभिन्न निर्माण कार्यों की सूची के सम्बन्ध में।
6-	502/3-1(4)	24.08.2021	टाइगर सफारी प्रशासनिक भवन एवं बाड़ा के निर्माण के सम्बन्ध में।
7-	503/13-1(4)	24.08.2021	विभिन्न निर्माण के सम्बन्ध में।
8-	504/13-1(4)	24.08.2021	विभिन्न निर्माण के सम्बन्ध में उच्च स्तर को सूचना
9-	505/13-1(4)	24.08.2021	विभिन्न निर्माण के सम्बन्ध में उच्च स्तर को सूचना
10-	506/13-1(4)	24.08.2021	विभिन्न निर्माण के सम्बन्ध में उच्च स्तर को सूचना
11-	536/13-1	27.08.2021	बिना स्वीकृति के कार्य नहीं कराये जाने के सम्बन्ध में।
12-	636/15-2	07.09.2021	बिना स्वीकृति के वृक्ष पातन नहीं कराये जाने के सम्बन्ध में।
13-	625/3-2	07.09.2021	विभिन्न कार्यों के तकनीकी स्वीकृति के सम्बन्ध में।
14-	802/13-1(1)	20.09.2021	बिना स्वीकृति के कार्य नहीं कराये जाने के सम्बन्ध में।
15-	816/6-37	21.09.2021	अवैध पातन के जांच के सम्बन्ध में।
16-	752/6-37	21.09.2021	अवैध पातन के सम्बन्ध में प्रभागीय वनाधिकारी का पत्र
17-	762/3-2	22.09.2021	विभिन्न निर्माण के सम्बन्ध में प्रभागीय वनाधिकारी का पत्र
18-	825/1-13	23.09.2021	विभिन्न निर्माण के सम्बन्ध में।
19-	826/1-13	23.09.2021	विभिन्न निर्माण के सम्बन्ध में।
20-	862/6-37	25.09.2021	अवैध पातन के सम्बन्ध में। ✓

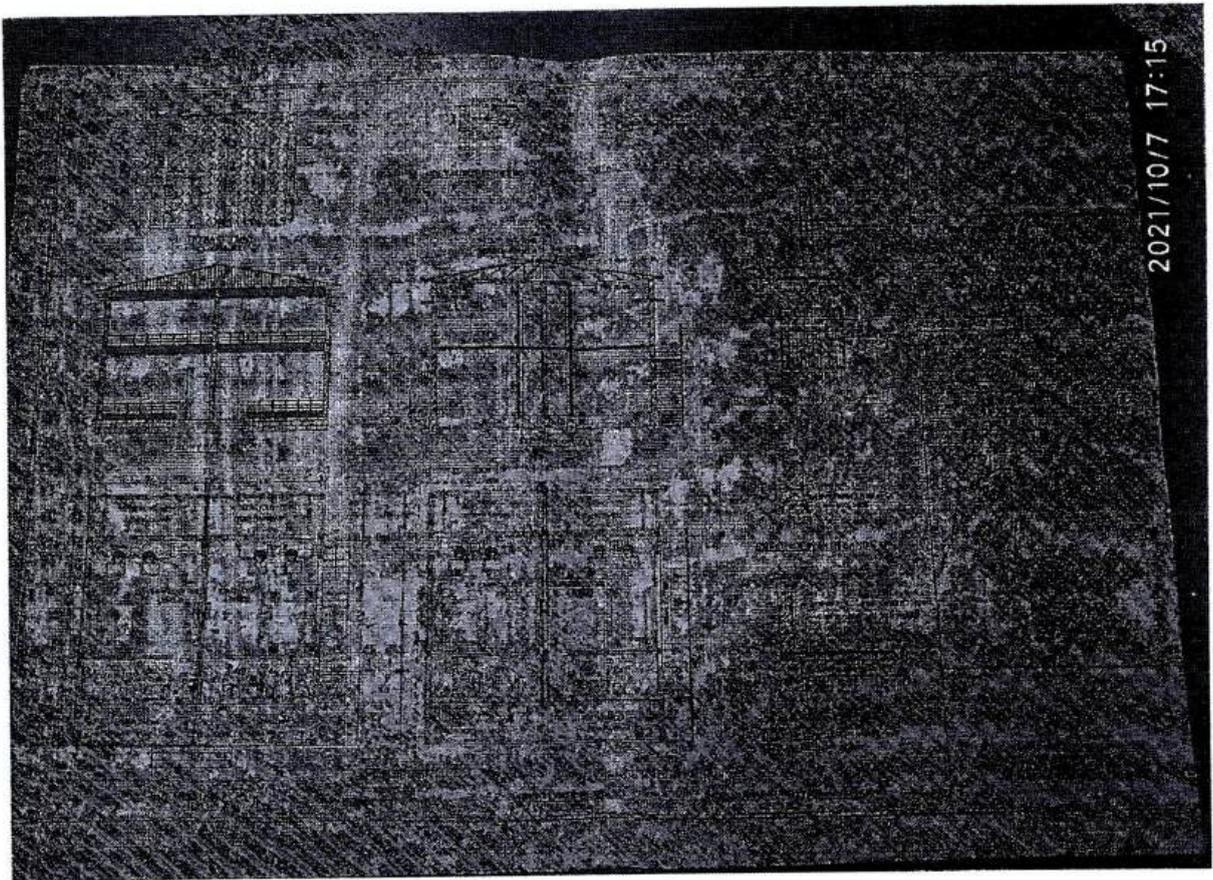
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कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।

पत्रांक- 547/23-2

दिनांक, लैन्सडौन, 31-8-

2021

सेवा में,

निदेशक,

कार्बेट टाइगर रिजर्व,

शमनगर (नैनीताल)।

विषय:-

वित्तीय स्वीकृति।

सन्दर्भ:-

इस कार्यालय की पत्र संख्या 422/3-2 दिनांक 18.08.2021।

महोदय,

संदर्भित पत्र द्वारा प्रभाग के पाखरे रेंज के अन्तर्गत T.O. Quarter Veterinary Officer Residence निर्माण कार्य का विस्तृत प्राक्कलन निम्न प्रकार प्रतिहस्ताक्षरित कर टी0ए0सी0 हेतु प्रेषित किया गया है।

(वर्ष 2021-22 रू0 94.20 लाख मात्र)

अतः आपसे निवेदन है कि T.O. Quarter / Veterinary Officer Residence निर्माण कार्य हेतु वर्ष 2021-22 में रू0 94.20 लाख मात्र की वित्तीय स्वीकृति प्रदान करने की कृपा करें। प्रमाणित किया जाता है कि:-

- 1 प्राक्कलन में विभागीय/लो0नि0वि0 में प्रचलित न्यूनतम दरों के आधार पर जोया गया है तथा लो0नि0वि0 द्वारा प्रतिहस्ताक्षरित किया गया है।
- 2 उत्तराखण्ड अधिप्राप्ति (प्रक्योरमेंट) नियमावली 2017 तथा समय-समय पर जारी संगत शासनादेशों में उल्लिखित शर्तों/प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।
- 3 मितव्यता के सम्बन्ध में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।
- 4 चालू वित्तीय वर्ष हेतु निर्धारित/ अनुमोदित लक्ष्यों की पूर्ति हेतु उक्त वित्तीय स्वीकृति का नियमानुसार प्रयोग किया जायेगा।
- 5 उक्त कार्य हेतु धनराशि की माँग अलग से की गई है।

(किशोर चन्द)

(किशोर चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,

लैन्सडौन।

संख्या- 547/

उक्तदिनांकित।

प्रतिलिपि- वन क्षेत्राधिकारी पाखरी कालागढ़ टाइगर रिजर्व प्रभाग का सूचनाथं एवं आवक्युक्त कार्यवाही हेतु प्रेषित।

(किशोर चन्द)

(किशोर चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,

लैन्सडौन।

इन्डैक्स पीजीसी

के अनुसार धरपत्र

इस कार्यालय को प्राप्त

नहीं हुआ है।

प्रेषक: सराफ

एनिल टाइगर रिजर्व

एनिल टाइगर रिजर्व

नैनीताल, उत्तराखण्ड

रीता प्रकाश

16/08/2021

ju

कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।

पत्रांक- 542/3-2

दिनांक, लैन्सडौन, 31-8-

2021

सेवा में,

निदेशक,  
कार्बेट टाइगर रिजर्व,  
रामनगर (नैनीताल)

विषय:- वित्तीय स्वीकृति।

सन्दर्भ:- इस कार्यालय की पत्र संख्या 484/3-2 दिनांक 25.08.2021।

महोदय,

सदरिणित पत्र द्वारा प्रभाग के सोनानदी रेंज के अन्तर्गत मोरघट्टी में टी0ओ0 क्वाटर / डी0सी0एफ0 हट निर्माण कार्य का विस्तृत प्राक्कलन निम्न प्रकार प्रतिहरस्ताक्षरित कर टी0ए0सी0 हेतु प्रेषित किया गया है।

(वर्ष 2021-22 रू0 59.43 लाख मात्र)

अतः आपसे निवेदन है कि टी0ओ0 क्वाटर / डी0सी0एफ0 हट निर्माण कार्य हेतु वर्ष 2021-22 में रू0 59.43 लाख मात्र की वित्तीय स्वीकृति प्रदान करने की कृपा करें।

प्रमाणित किया जाता है कि -

1. प्राक्कलन में विभागीय / लो0नि0वि0 में प्रचलित नवीनतम दरों के आधार पर जांचा गया है, तथा लो0नि0वि0 द्वारा प्रतिहरस्ताक्षरित किया गया है।
2. उत्तराखण्ड अधिप्राप्ति (प्रक्योरगेंट) नियमावली 2017 तथा समय-समय पर जारी संगत शासनादेशों में उल्लिखित शर्तों / प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।
3. मितव्यय के सम्बन्ध में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।
4. चालू वित्तीय वर्ष हेतु निर्धारित / अनुमोदित लक्ष्यों की पूर्ति हेतु उक्त वित्तीय स्वीकृति का नियमानुसार प्रयोग किया जायेगा।
5. उक्त कार्य हेतु धनराशि की मांग अलग से की गई है।

भयदीप,

(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,  
लैन्सडौन।

संख्या- 542

उक्तदिनांकित।

प्रतिलिपि- वन क्षेत्राधिकारी सोनानदी रेंज, कालागढ़ टाइगर रिजर्व प्रभाग को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,  
लैन्सडौन।

इन्डियन पंजीक  
के अडमिनिसट्रेटर  
इस कार्यालय को प्राप्त  
नहीं हुआ है।

प्रेषक: सपमक

कालागढ़ टाइगर रिजर्व

प्रोजेक्ट टाइगर रामनगर  
नैनीताल, उत्तराखण्ड

रीतापाठक

दि 0 29/9/2021

JK

कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।  
दिनांक, लैन्सडौन, 31-8-2021।

पत्रांक-544/3-2

सेवा में,

निदेशक,  
कार्बेट टाइगर रिजर्व,  
रामनगर (नैनीताल)।

विषय:- वित्तीय स्वीकृति।  
सन्दर्भ:- इस कार्यालय की पत्र संख्या 483/3-2 दिनांक 25.08.2021।  
महोदय,

संदर्भित पत्र द्वारा प्रभाग के सोनानदी रेंज के अन्तर्गत मोरघटटी में रेंज आवास निर्माण कार्य का विस्तृत प्राक्कलन निम्न प्रकार प्रतिहस्ताक्षरित कर टी0ए0सी0 हेतु प्रेषित किया गया है।  
(वर्ष 2021-22 रू0 54.88 लाख मात्र)

अतः आपसे निवेदन है कि मोरघटटी में रेंज आवास निर्माण कार्य हेतु वर्ष 2021-22 में रू0 54.88 लाख मात्र की वित्तीय स्वीकृति प्रदान करने की कृपा करें।  
प्रस्तावित किया जाता है कि:-  
1. उपर्युक्त पत्र में विभागीय/लो0नि0वि0 में प्रचलित नवीनतम दरों के आधार पर जांचा गया है तथा लो0नि0वि0 द्वारा प्रो0ड0आक्षरित किया गया है।  
2. उत्तराखण्ड अधिप्राप्ति (प्रक्योरगेट) नियमावली 2017 तथा समय-समय पर जारी सगत शासनादेशों में उल्लिखित शर्तों/प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।  
3. निष्पत्ता के सम्बन्ध में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।  
4. वित्तीय वर्ष हेतु निर्धारित अनुगोदित लक्ष्यों की पूर्ति हेतु उक्त वित्तीय स्वीकृति का नियमानुसार उपयोग किया जायेगा।  
5. प्रस्तावित कार्य हेतु धनराशि की गॉग अलग से की गई है।

भुवदीय  
(किशन चन्द)  
उप वनसंरक्षक  
कालागढ़ टाइगर रिजर्व प्रभाग,  
लैन्सडौन।

544/ उक्तदिनांकित।

प्रतिलिपि- वन क्षेत्राधिकारी सोनानदी रेंज, कालागढ़ टाइगर रिजर्व प्रभाग को सूचनार्थ एव आवश्यकता हेतु प्रेषित।

इन्डेक्स पंजीका  
के अनुसार यदपुत्र  
इस कार्यालय को प्राप्त  
नहीं हुआ है।

प्रेषक: सहायक  
डी.डी. कार्यालय  
प्रोजेक्ट टाइगर रामनगर  
नैनीताल, उत्तराखण्ड

सीतापाठक  
29/9/2021

(किशन चन्द)  
उप वनसंरक्षक  
कालागढ़ टाइगर रिजर्व प्रभाग,  
लैन्सडौन।

कार्यालय उपवन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।

पत्रांक- 548 / 3-2

दिनांक, लैन्सडौन, 31-8-2021

2021

सेवा में,

निदेशक,  
कार्बेट टाइगर रिजर्व,  
रामनगर (नैनीताल)।

विषय:- वित्तीय स्वीकृति।

सन्दर्भ:- इस कार्यालय की पत्र संख्या 485/3-2 दिनांक 25.08.2021।

महोदय,

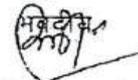
संदर्भित पत्र द्वारा प्रभाग के सोनानदी रेंज के अन्तर्गत T.O. Quarter / warden hat निर्माण कार्य का विस्तृत प्राक्कलन निम्न प्रकार प्रतिहस्ताक्षरित कर टीओसीओ हेतु प्रेषित किया गया है।

(वर्ष 2021-22 रू0 59.43 लाख मात्र)

अतः आपसे निवेदन है कि T.O. Quarter / warden hat निर्माण कार्य हेतु वर्ष 2021-22 में रू0 59.43 लाख मात्र की वित्तीय स्वीकृति प्रदान करने की कृपा करें।

प्रमाणित किया जाता है कि:-

1. प्राक्कलन में विभागीय/लो0नि0वि0 में प्रचलित नवीनतम दरों के आधार पर तैयार किया गया है तथा लो0नि0वि0 द्वारा भी प्रतिहस्ताक्षरित किया गया है।
2. उत्तराखण्ड अधिप्राप्ति (प्रक्योरमेंट) नियमावली 2017 तथा समय-समय पर जारी संगत शासनादेशों में उल्लिखित शर्तों/प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।
3. मितव्ययता के सम्बन्ध में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।
4. चालू वित्तीय वर्ष हेतु निर्धारित/ अनुमोदित लक्ष्यों की पूर्ति हेतु उक्त वित्तीय स्वीकृति का विद्यमान प्रयोग किया जायेगा।
5. उक्त कार्य हेतु धनराशि की माँग अलग से की गई है।



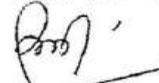
(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग  
लैन्सडौन।

संख्या- 548 / उक्तदिनांकित।

प्रतिलिपि- वन क्षेत्राधिकारी सोनानदी रेंज कालागढ़ टाइगर रिजर्व प्रभाग को सूचनाओं एवं आदेशों के कार्यवाही हेतु प्रेषित।



(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग  
लैन्सडौन।

इन्वेन्स पंजीग के अनुसार  
यह पत्र इस कार्यालय को  
प्राप्त नहीं हुआ है।

बिषयक: स्थापन  
फिलिप डाइरेक्टर  
प्रोजेक्ट टाइगर रामनगर  
नैनीताल, उत्तराखण्ड

रीता पाठक  
29/9/2021



कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।  
पत्रांक-551 / 3-2 दिनांक, लैन्सडौन, 31-8-2021।  
सेवा में,

निदेशक,  
कार्बेट टाइगर रिजर्व  
रामनगर (मैनीताल)।  
विषय:- वित्तीय स्वीकृति।  
सन्दर्भ:- इस कार्यालय की पत्र संख्या 483/3-2 दिनांक 25.08.2021।  
महोदय,

संदर्भित पत्र द्वारा प्रभाग के सोनानदी रेंज के अन्तर्गत मौरघड़ी में नेचर गाईड रूम निर्माण कार्य का विस्तृत प्रयोजन निम्न प्रकार प्रतिहस्ताक्षरित कर टी0ए0सी0 हेतु प्रेषित किया गया है।

(वर्ष 2021-22 रू0 59.43 लाख मात्र)

अतः आपसे निवेदन है कि मौरघड़ी नेचर गाईड रूम में निर्माण कार्य हेतु वर्ष 2021-22 में रू0 59.43 लाख मात्र की वित्तीय स्वीकृति प्रदान करने की कृपा करें।  
प्रमाणित किया जाता है कि -

1. प्रयोजन में विभागीय/लॉ0नि0वि0 में प्रचलित नवीनतम दरों के आधार पर जाँचा गया है, तथा लॉ0नि0वि0 द्वारा भी प्रतिहस्ताक्षरित किया गया है।
2. उत्तराखण्ड अधिप्राप्ति (प्रक्योरमेंट) नियमावली 2017 तथा समय-समय पर जारी संगत शासनादेशों में उल्लिखित शर्तों/प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।
3. अभाव्यता व शब्ध में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।
4. वार्षिक वित्तीय वर्ष हेतु निर्धारित/ अनुमोदित लक्ष्यों की पूर्ति हेतु उक्त वित्तीय स्वीकृति का नियमानुसार उपयोग किया जायेगा।
5. उक्त कार्य हेतु धनराशि की माँग अलग से की गई है।

(किशोर चन्द)  
उप वनसंरक्षक  
कालागढ़ टाइगर रिजर्व प्रभाग,  
लैन्सडौन।

संख्या- 550/ उक्तदिनांकित।

प्रतिलिपि- वन क्षेत्राधिकारी सोनानदी रेंज, कालागढ़ टाइगर रिजर्व प्रभाग को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(किशोर चन्द)  
उप वनसंरक्षक  
कालागढ़ टाइगर रिजर्व प्रभाग,  
लैन्सडौन।

इन्डेक्स पंजीग के अनुसार  
यह पत्र इस कार्यालय  
में प्राप्त नहीं हुआ है,

प्रमुख: सहायक  
फील्ड इंस्पेक्टर  
प्रोजेक्ट टाइगर रामनगर  
मैनीताल, उत्तराखण्ड

रीता पाठक  
दि-29/9/2021

२२

कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।

पत्रांक- 5943/3-2

दिनांक, लैन्सडौन, 31-8-

2021।

सेवा में

निदेशक

कार्बेट टाइगर रिजर्व,

सोनमनगर (नैनीताल)।

विषय- वित्तीय स्वीकृति।

संदर्भ- इस कार्यालय की पत्र संख्या 483/3-2 दिनांक 25.08.2021।

महोदय

संदर्भित पत्र द्वारा प्रभाग के सोनानदी रेज के अन्तर्गत मौरघट्टी में एण्टी पोचिंग सेंटर निर्माण कार्य का निम्न प्रकार प्रतिहस्ताक्षरित कर टी0ए0सी0 हेतु प्रेषित किया गया है।

(वर्ष 2021-22 रू0 59.43 लाख मात्र)

अतः आपसे निवेदन है कि मौरघट्टी में एण्टी पोचिंग सेंटर निर्माण कार्य हेतु वर्ष 2021-22 में रू0 59.43 लाख मात्र की वित्तीय स्वीकृति प्रदान करने की कृपा करें।

आपकी कार्यवाही का है कि-

1. प्रकल्प की समीच/लो0नि0वि0 में प्रचलित नवीनतम दरों के आधार पर जांचा गया है तथा लो0नि0वि0 द्वारा प्रकल्प की स्वीकृति प्रदान किया गया है।

2. प्रकल्प की प्रगति (प्रकॉरमेंट) नियमावली 2017 तथा समय-समय पर जारी समस्त शासनादेशों में उचित ध्यान देकर प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।

3. प्रकल्प की प्रगति में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।

4. प्रकल्प की प्रगति हेतु निर्धारित/ अनुमोदित लक्ष्यों की पूर्ति हेतु उक्त वित्तीय स्वीकृति का नियमानुसार उपयोग किया जायेगा।

5. प्रकल्प की प्रगति की गोंग अलग से की गई है।

भवदीय,

(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,

लैन्सडौन।

उक्तदिनांकित।

आधिकारी सोनानदी रेज, कालागढ़ टाइगर रिजर्व प्रभाग का सूचनाार्थ एवं आवश्यक कार्यवाही

इन्डिमा पंजीम से अडुमा  
यह पत्र इस कोपील प को  
प्राप्त नहीं हुआ है,  
श्रीतापाठक  
दि. 29/9/2021

(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,

लैन्सडौन।

विषय: सहायक

कीलक टाइगर रिजर्व

प्रोजेक्ट टाइगर रिजर्व

नैनीताल, उत्तराखण्ड

कार्यालय उपवन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैसा नैनीताल  
पत्रांक- 550/3-2 दिनांक, लैसा नैनी, 31-8-2021

सेवा में

निदेशक

प्रोजेक्ट टाइगर रिजर्व

शमनगर (नैनीताल)।

विषय:-

वित्तीय स्वीकृति।

सन्दर्भ:-

इस कार्यालय की पत्र संख्या 483/3-2 दिनांक 25.08.2021।

संदर्भ:-

उपरोक्त पत्र द्वारा प्रभाग के पाखरी रेंज के अन्तर्गत पाखरी में टी0 ओ0 क्वार्टर का निर्माण कार्य का विस्तृत प्राक्कलन निम्न प्रकार प्रतिहरस्ताक्षरित कर टी0ओ0 में प्रेषित किया गया है।

(वर्ष 2021-22 रु0 59.43 लाख मात्र)

अतः आपसे निवेदन है कि पाखरी में टी0 ओ0 क्वार्टर का निर्माण कार्य वर्ष 2021-22 में रु0 59.43 लाख मात्र की वित्तीय स्वीकृति प्रदान करने का प्रस्ताव प्रेषित किया जाता है कि:-

1. प्राक्कलन में विभागीय/लो0नि0वि0 में प्रचलित नवीनतम दरों के आधार पर जांचा गया है, जो कि टी0ओ0 में प्रतिहरस्ताक्षरित किया गया है।

2. उत्तराखण्ड अधिप्राप्ति (प्रकयोरमेंट) नियमावली 2017 तथा समय-समय पर जारी शासनादेशों में उल्लिखित शर्तों/प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।

3. भिन्नव्यता के सम्बन्ध में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।

4. चालू वित्तीय वर्ष हेतु निर्धारित/अनुमोदित लक्ष्यों की पूर्ति हेतु उक्त वित्तीय स्वीकृति का प्रयोग उपरोक्त उद्देश्य के लिए किया जायेगा।

5. उक्त प्रस्ताव के अन्तर्गत प्रकयोरमेंट की पूर्णतः अनुपालन का प्रमाण प्रस्तुत किया जायेगा।

(किशन चन्द)

उपवन संरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,  
लैसा नैनीताल

संख्या- 550/ उक्तदिनांकित।

प्रतिलिपि- वन क्षेत्राधिकारी पाखरी रेंज, कालागढ़ टाइगर रिजर्व प्रभाग को सूचिनाथ एवं आजाद कार्यवाही हेतु प्रेषित।

(किशन चन्द)

उपवन संरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,  
लैसा नैनीताल।

इन्टरनल पंजीका के अनुसार  
यह पत्र इस कार्यालय को  
प्राप्त नहीं हुआ है।

रीता पाठक  
दिनांक 19/9/2021

द्वारा: सहायक  
फील्ड ऑफिसर  
प्रोजेक्ट टाइगर रिजर्व प्रभाग  
नैनीताल, उत्तराखण्ड

कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।

पत्रांक- 544/3-2

दिनांक, लैन्सडौन, 31-8-

2021

सेवा में,

निदेशक,  
कार्बेट टाइगर रिजर्व  
रामनगर (नैनीताल)

विषय:- वित्तीय स्वीकृति।  
सन्दर्भ:- इस कार्यालय की पत्र संख्या 483/3-2 दिनांक 25.08.2021।  
महोदय,

संदांभित पत्र द्वारा प्रभाग के सोननदी रेज के अन्तर्गत मोरघट्टी में आवास निर्माण कार्य हेतु विस्तृत प्राक्कलन निम्न प्रकार प्रतिहरताक्षरित कर टी0ए0सी0 हेतु प्रेषित किया गया है

(वर्ष 2021-22 रू0 54.88 लाख मात्र)

अतः आपसे निवेदन है कि मोरघट्टी में रेज आवास निर्माण कार्य हेतु वर्ष 2021-22 में रू0 54.88 लाख मात्र की वित्तीय स्वीकृति प्रदान करने की कृपा करें।

प्रमाणित किया जाता है कि:-

1. अनुपालन में विभागीय/लो0नि0वि0 में प्रचलित नवीनतम दरों के आधार पर जांचा गया तथा लो0नि0वि0 द्वारा प्रतीहस्ताक्षरित किया गया है।
2. उत्तराखण्ड अधिप्राप्ति (प्रक्योरमेंट) नियमावली 2017 तथा समय-समय पर जारी शासनादेशों में उल्लिखित शर्तों/शर्तिकाओं का पूर्णतः अनुपालन किया जायेगा।
3. शासनादेशों के सम्बन्ध में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।
4. वित्तीय वर्ष हेतु निर्धारित/ अनुमोदित लक्ष्यों की पूर्ति हेतु उक्त वित्तीय स्वीकृति का नियमानुसार उपयोग किया जायेगा।
5. आवास कार्य हेतु धनराशि की गॉग अलग से की गई है।

(किशोर चन्द)  
उप वनसंरक्षक  
कालागढ़ टाइगर रिजर्व प्रभाग  
लैन्सडौन

544/ उक्तदिनांकित।

प्रतिलिपि- वन क्षेत्राधिकारी सोननदी रेज, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन एवं आवास निर्माण कार्य हेतु प्रेषित।

इन्डिस्ट्रियल पंजीकरण अधिनियम  
के तहत इस कार्यालय को  
जाफ्त नहीं हुआ है।

सहायक  
डी.डी. ऑफिसर  
कार्बेट टाइगर रिजर्व प्रभाग  
नैनीताल, उत्तराखण्ड

गीता पाठक  
दि. 29/9/2021

tu

(किशोर चन्द)  
उप वनसंरक्षक  
कालागढ़ टाइगर रिजर्व प्रभाग  
लैन्सडौन

कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।

पत्रांक- 545/3-2

दिनांक, लैन्सडौन, 31-8-21

2021

सेवा में,

निवेदाक,  
कार्बेट टाइगर रिजर्व,  
रामनगर (नैनीताल)।

विषय:- वित्तीय स्वीकृति।

सन्दर्भ:- इस कार्यालय की पत्र संख्या 483/3-2 दिनांक 25.08.2021।

महोदय,

संदर्भित पत्र द्वारा प्रभाग के सोनानदी रेंज के अन्तर्गत मोरघटटी में मिटिंग हॉल निर्माण कार्य व विस्तृत प्राक्कलन निम्न प्रकार प्रतिहस्ताक्षरित कर टी0ए0सी0 हेतु प्रेषित किया गया है

(वर्ष 2021-22 रू0 41.22 लाख मात्र)

अतः आपसे निवेदन है कि मोरघटटी में मिटिंग हॉल निर्माण कार्य हेतु वर्ष 2021-22 में रू0 41.22 लाख मात्र की वित्तीय स्वीकृति प्रदान करने की कृपा करें।

प्रमाणित किया जाता है कि:-

1. प्राक्कलन में विभागीय/लो0नि0वि0 में प्रचलित नवीनतम दरों के आधार पर जारी किया गया तथा लो0नि0वि0 द्वारा भी प्रतिहस्ताक्षरित किया गया है।
2. उत्तराखण्ड अधिप्राप्ति (प्रकयोरमेंट) नियमावली 2017 तथा समय-समय पर जारी सगत शासनादेशों में उल्लिखित शर्तों/प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।
3. मितव्ययता के सम्बन्ध में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।
4. चालू वित्तीय वर्ष हेतु निर्धारित/ अनुमोदित लक्ष्यों की पूर्ति हेतु यथा वित्तीय संभव का नियमानुसार प्रयत्न किया जायेगा।
5. उक्त कार्य हेतु धनराशि की माँग अलग से की गई है।

गुवदीय

(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,  
लैन्सडौन

संख्या-545/ उक्तदिनांकित।

प्रतिलिपि- वन क्षेत्राधिकारी सोनानदी रेंज, कालागढ़ टाइगर रिजर्व प्रभाग व सूचनार्थ एवं आचरण हेतु कार्यवाही हेतु प्रेषित।

इन्डिया पेंजीका के अनुसार  
यह पत्र हम कार्यालय में प्राप्त  
नहीं हुआ है।

श्रीतापाठक

15/08/2021

प्रेषक: सचिव

फिलिप डायरेक्टर

कार्बेट टाइगर रिजर्व प्रभाग,  
नैनीताल, उत्तराखण्ड

किशन चन्द

(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग,  
लैन्सडौन।

कार्यालय उप वन संरक्षक, कालागढ़ टाइगर रिजर्व प्रभाग, लैन्सडौन।

पत्रांक- 541 / 3-2

दिनांक, लैन्सडौन, 31-8-

2021

सेवा में,

निदेशक,

कार्बेट टाइगर रिजर्व,

रामनगर (नैनीताल)।

विषय:- वित्तीय स्वीकृति।

सन्दर्भ -

इस कार्यालय की पत्र संख्या 484 / 3-2 दिनांक 25.08.2021

महोदय

सदरभित पत्र द्वारा प्रभाग के सोनानदी रेंज के अन्तर्गत मॉरघटटी में टो0आ0 क्वाटर/वार्डन हट निम्न कार्य का विस्तृत प्राक्कलन निम्न प्रकार प्रतिहस्ताक्षरित कर टी0ए0सी0 हेतु प्रेषित किया गया है।

(वर्ष 2021-22 रु0 59.43 लाख मात्र)

अतः अग्रस्त निवेदन है कि टो0आ0 क्वाटर/वार्डन हट निम्न कार्य हेतु वर्ष 2021-22 में रु. 59.43 लाख मात्र की वित्तीय स्वीकृति प्रदान करने की कृपा करें।

प्रमाणित किया जाता है कि:-

1. प्राक्कलन में विभागीय/लो0नि0वि0 में प्रचलित नवीनतम दरों के आधार पर जाँचा गया तथा लो0नि0वि0 द्वारा प्रतिहस्ताक्षरित किया गया है।
2. उत्तराखण्ड अधिप्राप्ति (प्रक्योरगेंट) नियमावली 2017 तथा राज्य-समूह पर लागू शासनादेशों में उल्लिखित शर्तों/प्रतिबन्धों का पूर्णतः अनुपालन किया जायेगा।
3. मितव्ययता के सम्बन्ध में जारी शासनादेशों का पूर्ण रूप से अनुपालन किया जायेगा।
4. चालू वित्तीय वर्ष हेतु निर्धारित/ अनुमोदित लक्ष्यों की पूर्ति हेतु उक्त वित्तीय स्वीकृति का नियमानुसार उपयोग किया जायेगा।
5. उक्त कार्य हेतु धनराशि की माँग अलग से की गई है।

भवदीय

(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग

लैन्सडौन।

संख्या-541 /

उक्तदिनांकित।

प्रतिलिपि:- वन क्षेत्राधिकारी सोनानदी रेंज कालागढ़ टाइगर रिजर्व प्रभाग को सूचना हेतु

आवश्यक कार्यवाही हेतु प्रेषित

इन्डियन पंजीक के अनुसार  
यह पत्र इस कार्यालय को प्राप्त  
नहीं हुआ है।

रीना मठ  
दिनांक 29/9/2021

प्रेषक: सा.प.उ.  
फील्ड हाईरिक्टर  
प्रोजेक्ट टाइगर, रामनगर  
नैनीताल, उत्तराखण्ड

(किशन चन्द)

उप वनसंरक्षक

कालागढ़ टाइगर रिजर्व प्रभाग

लैन्सडौन।

**SITE INSPECTION REPORT OF THE REGIONAL OFFICE, DEHRADUN IN RESPECT OF ILLEGAL FELLING OF TREES & ILLEGAL CONSTRUCTION OF BUILDINGS AND WATERBODIES IN CORBETT TIGER RESERVE LANDSCAPE, UTTARAKHAND.**

**Name of the Inspecting Officer** – Shri. T. C. Nautiyal, IFS, DIG(F), Regional Office (NCZ), MoEF&CC, Dehradun.

As per the directions given by the ministry vide letter No. 8-12/2020-FC dated 12-10-2021 of Government of India, MoEF&CC, FC Division, New Delhi the undersigned was directed to carry out a detailed field inspection on the matter mentioned above. The site inspection was carried out by the undersigned on 25<sup>th</sup> & 26<sup>th</sup> October 2021 with the officials of State Forest Department and Uttarakhand Forest Corporation. An e-mail was also sent to the complainant Shri Gaurav Kumar Bansal, Advocate, Hon'ble Supreme Court of India for joining the inspection on given date and time. Neither he nor his nominee reported for inspection, he however contacted undersigned over phone and conveyed his inability to join the inspection in the light of his prior engagements in the court.

In this connection prior to the inspection, this office sought some clarification/ documents from the Director, Corbett Tiger Reserve and DFO, Kalagarh Tiger Reserve vide letter no. RO-DDN/Tour/DIG(F)/8-2021/868 dt. 14<sup>th</sup> October 2021 (received on whatsapp, Formal letter awaited). Reply to the same was received on 21<sup>st</sup> October 2021 and considered for further examination. The following Officers were present during the inspection:

**Officials from the State Forest Department Uttarakhand**

**At Pakhro Tiger Safari Site and adjoining locations (date 25/10/2021)**

1. Shri Rahul, IFS, Director Corbett Tiger Reserve
2. Shri Akhilesh Tiwari, IFS, Conservator of Forest Shivalik circle
3. Shri Kishen Chandra, Deputy Conservator of Forests, Kalagarh Tiger Reserve, Lansdowne Forest Division
4. Shri Deepak Singh, Deputy Conservator of Forests, Lansdowne Forest Division, Kotdwar.
5. Shri Brijbihari Sharma, Forest Range Officer, Pakhro/ Sona River Range
6. Shri Satte Singh Bisht, Divisional Logging Manager, Uttarakhand Forest Corporation, Pauri
7. Shri Gopal Singh Bisht, Forester, Pakhro Range

**At Palaen Range, Kalagarh Tiger Reserve (date 26/10/2021)**

1. Shri Brijbihari Sharma, Forest Range Officer, Pakhro/ Sona River Range
2. Shri Harish Chandra Bhatt, Forest Range Officer, Palaen Range
3. Smt Poonam Pal, Forest Guard, Kumadda Beat
4. Smt Kamla Devi, Forest Guard, Bijaura Garh Beat

The inspection was initiated from Saneh Forest Rest House which has been referred in the complaint filed by Shri Gaurav Kumar Bansal. The details of the inspection at various sites are submitted as follows:

1. **Saneh Forest Rest House:** The rest house lies in the jurisdiction of Lansdowne Forest Division, Kotari Range. Next to the rest house (approximately 100 meters), an eco-park was in existence on forest land and was managed with the help of Village Eco Development Committee, Kotridhang. The estimated area of the park was less than 0.5 hectare and it was a good extension activity by Forest Department. A photograph of the park along with the notice board is placed as follows:

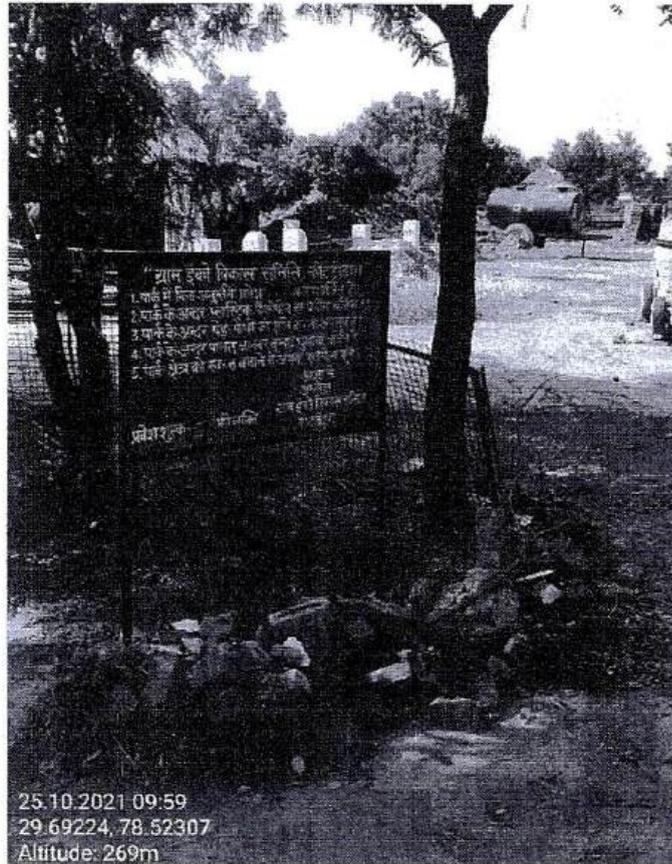


Plate 01: A photograph showing original site of Eco-Park at Saneh

This park was taken over by DFO, Kalagarh Tiger Reserve Division with the permission granted by CCF, Garhwal vide letter No. 595/12-1 dated 15-09-2021. The letter is placed at Annexure-I. It was however seen that the DFO, Kalagarh Tiger Reserve Division took possession of double the area including the park and changed the layout of entire area as per following layout plan which was displayed at the site.

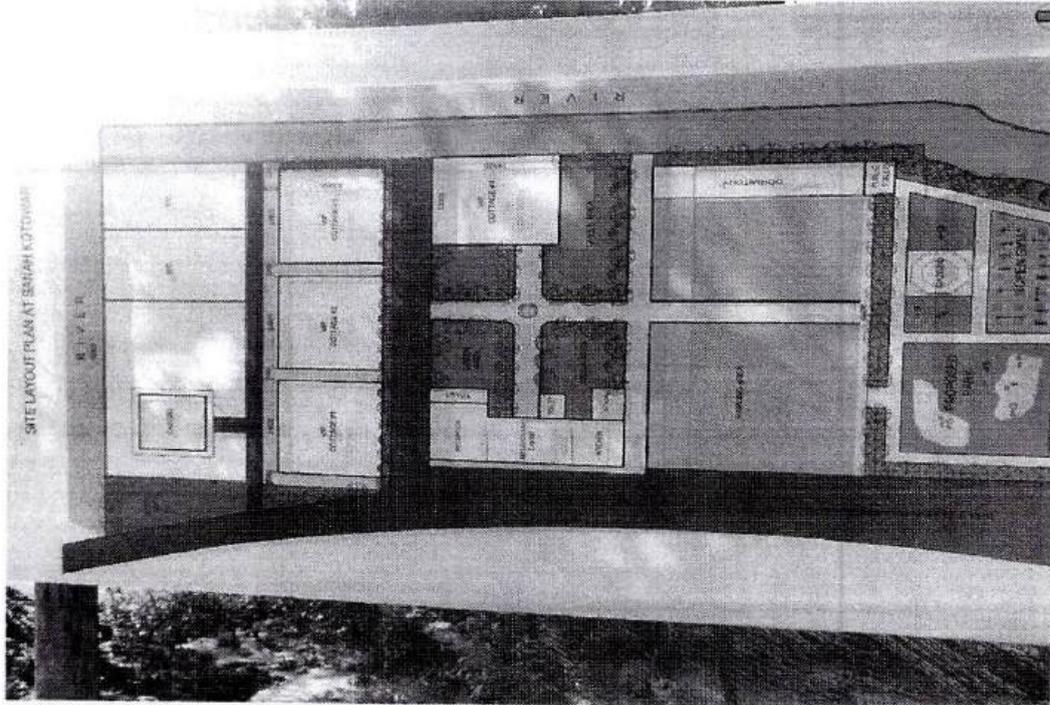


Plate 02: The layout plan of proposed tourism facility at Saneh as seen at the site

It is evident from the layout plan that the proposal was to construct four cottages, a dormitory, parking area, etc. on the above area. There was adequate construction activity visible on site as per the above layout plan. The photographs of the construction site are as follows:



Plate 03: Construction activity recorded at Eco-Park site at Saneh

*[Handwritten signature]*



Plate 04: Construction activity recorded at Eco-Park site at Sanah

Since the area falls in Lansdowne Forest Division, it was enquired from the DFO, Lansdowne Division, who was present on the spot, as to how such massive civil construction could be carried out, he referred to the CCF, Garhwal's letter dt. 15-09-2021 (mentioned above) and also informed that he had taken up the matter with his controlling officer, Conservator of Forests, Shivalik Circle vide letter dt. 27-09-2021 (Annexure-II) wherein he had stated that the activities being done on the spot do not fit into eco-tourism activity approved in the working plan and approval of central government may be taken if various works taken up by Kalagarh Tiger Reserve Division are necessary. He also mentioned that the direction of the CCF was causing administrative confusion and that the works being done at the site are not as per the working plan. Till then DFO, Lansdowne Division has directed to stop the work on site. This was also confirmed by CF, Shivalik vide his letter dt. 18-10-2021 (Annexure-III).

The undersigned agrees with the contention of the DFO that the work being done on ground by DFO, Kalagarh Tiger Reserve Division will attract Forest (Conservation) Act, 1980 and the said work is being done without obtaining prior approval under FC Act.

2. **Tiger Safari Pakhro:** MoEF&CC granted Stage-I approval vide letter No. 8-12/2020-FC dated 30-10-2020 under FC Act, 1980 to Government of Uttarakhand for establishment of Tiger Safari over an area of 106.16 hectare in the compartment No. 03 & 08 of the Pakhro Block, Pakhro Range of Kalagarh Tiger Reserve Division. Subsequently, Stage-II approval was granted vide letter No. 8-12/2020-FC dated 10-09-2021.

During inspection it was seen that the administrative block and interpretation center were under construction. The photograph of under construction buildings is as follows.

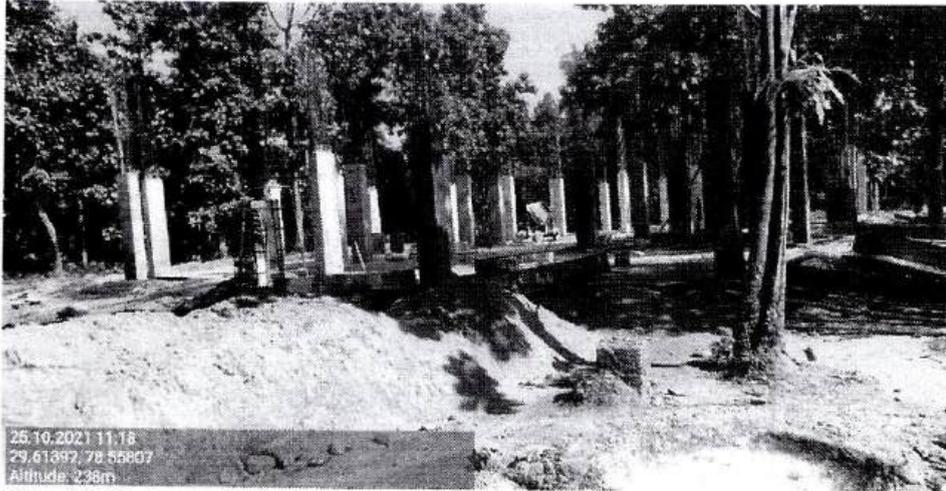


Plate 05: Photograph of Administrative Block



Plate 06: Photograph of Interpretation Center

It was pointed out that as per the condition of the approval granted by the Government of India, the infrastructure of the Tiger Safari was to be created mainly from bamboo and other natural materials but the structures were all RCC. It was informed by the Director, Corbett Tiger Reserve that since the area is frequented by elephants and is termite prone, the main structure has been erected on beams and columns but bamboo will be used in later stages to make the structure eco-friendly. It was suggested that the Director, CTR should appropriately design it as per the conditions of FC approval granted by MoEF&CC.

**Tree felling in the diverted forest area:**

The Government of India, MoEF&CC granted approval for removal of 163 trees out of the total number of 3620 trees enumerated in the proposed area. During the inspection it was informed by Division Logging Manager, Uttarakhand Forest Corporation that the marked 163 trees were allowed for felling in two lots. Number one lot of 137 trees (Annexure-IV) and number two lot of 26 trees (Annexure-V). The lot no. one was mainly from the sites of under construction buildings and lot no. two for which the felling was going on was from site

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of proposed veterinary facility. On enquiry regarding any additional tree felling, it was informed by the Director, Corbett Tiger Reserve that he had constituted a committee to enquire into any illicit felling vide office order No. 816/6-37 dated 21-09-2021 (Annexure-VI) in the tiger safari area. The report submitted by the committee is placed at Annexure-VII. It is recorded in the report that in all 47 trees can be categorized in the 'illicit felling category'. Out of these, 41 trees were damaged during the process of felling and removal of trees marked in lot no. 01 and 6 trees were part of lot no. 02 but were not cut by Forest Corporation who was authorized to cut and remove the trees and therefore were included as illicit felling in the report. Beyond these trees no illicit felling is reported by the committee in the tiger safari area. However, the committee did recommend further investigation by technical team. A photograph showing tree felled out of the lot no. 02 is as follows.



Plate 07: A site showing tree felling in the tiger safari area (veterinary hospital site)

The number of trees felled as reported in the complaint by the complainant appears to be exaggerated as the total number of trees enumerated in the entire diverted area of 106.16 hectare is only 3620 trees. There is however no doubt that the number of trees felled is more than 163 trees permitted in the FC approval. Therefore, the state government should carry out a thorough investigation and submit a detailed report for the consideration of the Regional Empowered Committee (REC) which will take appropriate action as per law for the violation of condition of the FC approval.

#### **Construction activity at Pakhro Forest Rest House Campus**

It was observed during the inspection that four identical double storey buildings each having four rooms with attached toilets were under construction. On enquiry from DFO, Kalagarh Tiger Reserve Division, he informed that the buildings were being made as veterinary doctors' residence, veterinary staff, curator and Range Officer/ Warden residence. However, the layout plan of the buildings was exactly opposite and no document whatsoever was submitted by the DFO to substantiate his claim. In view of the above, it is clear that the construction activity was without any formal approval from competent authority and the construction is in violation of Forest (Conservation) Act, 1980, Indian Forest Act 1927. During the inspection it was noticed that the work was stopped. On enquiry it was informed

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by the Director, Corbett Tiger Reserve that he had directed in writing to stop all construction work in the Kalagarh Tiger Reserve Division. Letters (03 numbers) dt. 27-08-2021, 23-09-2021 and 23-10-2021 directing DFO, Kalagarh Tiger Reserve Division to this effect is enclosed as Annexure-VIII. A photograph showing under construction buildings is as follows.



Plate 08: Construction activity at Pakhro Forest Rest House Campus

During the course of perusal of records, it was informed by the Director, Corbett Tiger Reserve that he has been constantly directing DFO, Kalagarh Tiger Reserve Division to refrain from taking up any work for which specific statutory/ administrative/ financial approval has not been obtained. One such letter No. 802/13-1(1) dated 20-09-2021 specifically addressed to the DFO, Kalagarh Tiger Reserve Division is enclosed as Annexure-IX. However, the DFO in response vide letter No. 462/3-2 dated 22-09-2021 (Annexure-X) tried to justify the works taken up by his division and did not follow the direction of the Director, CTR regarding stopping the un-approved works. This only indicates that the DFO, Kalagarh Tiger Reserve Division was not complying with the directions given by his controlling authority on this matter. It was informed by the director CTR that the matter was also taken up with the office of PCCF (HoFF) vide his D.O. letter dated 4.10.2021 (Annexure-XI).

#### **Construction activity at Morghatti Forest Rest House Campus**

During the inspection, it was seen that four buildings, each having similar layout plan as in case of construction activity at Pakhro Forest Rest House Campus were under construction. A photograph of the construction site is as follows. On enquiry, the DFO Kalagarh Tiger Reserve Division did not provide any document indicating any administrative approval/financial sanction obtained in this regard. No work order was shown during and after inspection which may indicate that the contractor/workers have entered the Tiger reserve for executing the work. A few workers were however seen at the site.

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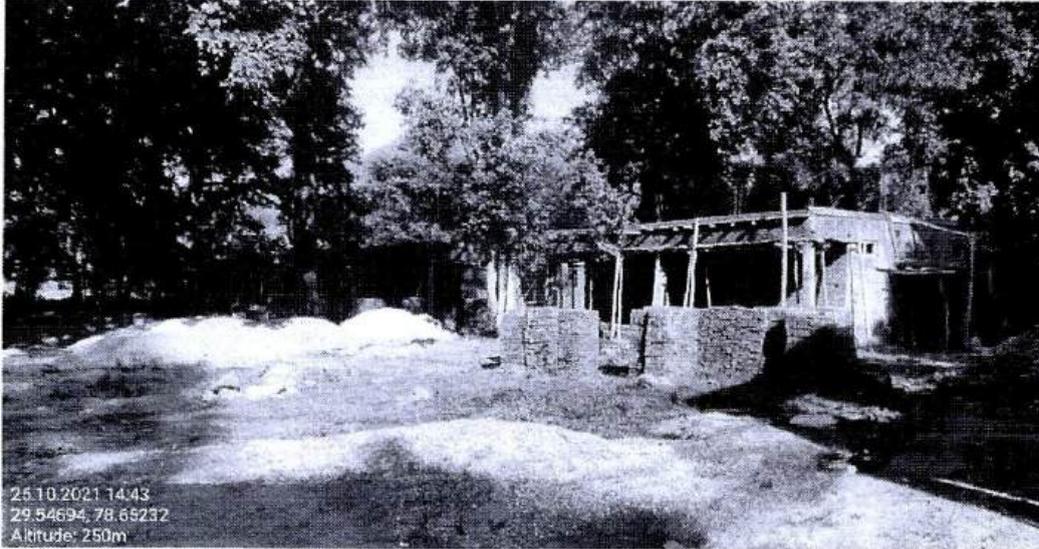


Plate 09: Construction activity at Morghatti Forest Rest House Campus

#### **Maintenance of the existing road from Pakhro to Kalagarh**

The road is main patrolling route connecting Pakhro on one side and Kalagarh and Ramnagar on the other side. It is part of the existing infrastructure in the Tiger Conservation Plan of Corbett Tiger Reserve. During inspection it was seen that at certain locations the work related to construction of culverts, abutments, raising of height of the road by filling of soil mixed boulders collected from nearby area within the park was carried out by DFO, Kalagarh Tiger Reserve Division. A photograph showing one such location is as follows.



Plate 10: Culvert made on the Pakhro, Kalagarh Road

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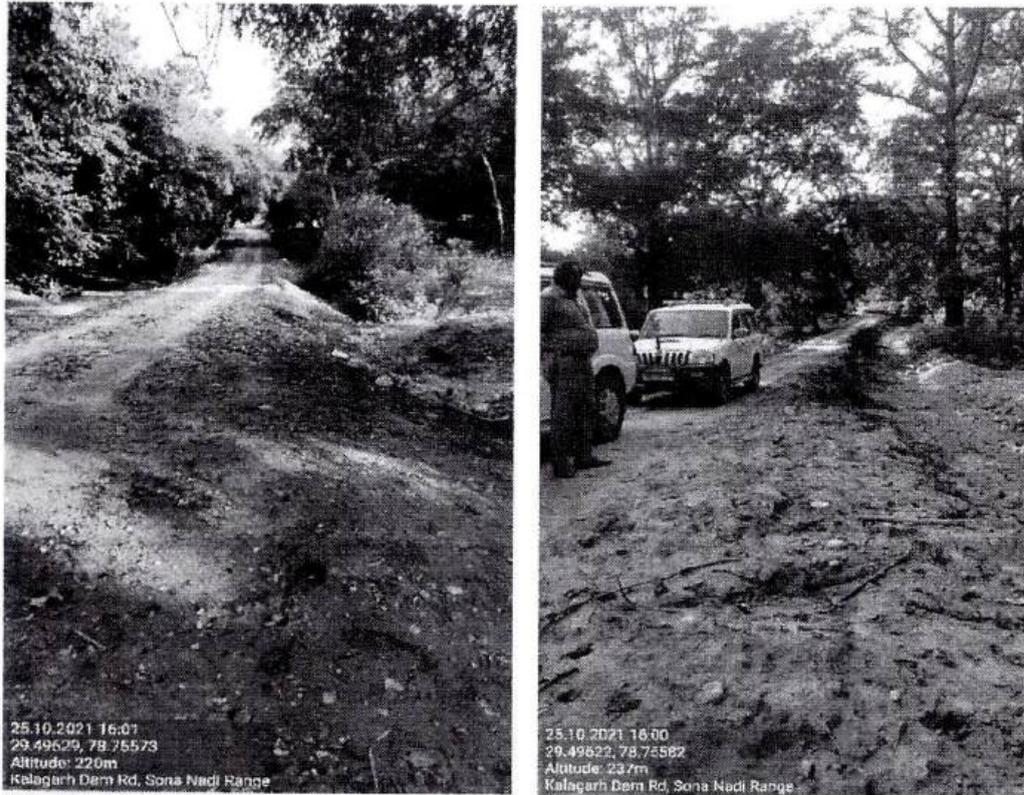


Plate 11: Earth work done along the road Pakhro, Kalagarh Road

It was informed during the visit that this is a traditional road which was in existence prior to 1980. Since the road is a traditional forest road and is still being maintained for the purpose of patrolling in the Corbett Tiger Reserve area, no FC violation is seen but as the large quantity of soil has been removed from adjoining area it may attract provisions of WL(P)Act 1972/IFA 1927.

#### **Construction of Waterhole/ Waterbody near Pakhro Forest Rest House Premises**

It was seen during the inspection that a large area which may be around 0.8 to 01 hectare was dug up upto the depth of more than 01 meter and the vegetation appeared to be removed. There were a few trees standing here and there indicating the original surface level. The DFO, Kalagarh Tiger Reserve Division informed that it was a waterhole which has been expanded to provide water for herds of wild animals including elephants. Photographs showing the location are as follows.

*J. S. J.*



Plate 12 (a): Waterhole near Pakhro Forest Rest House

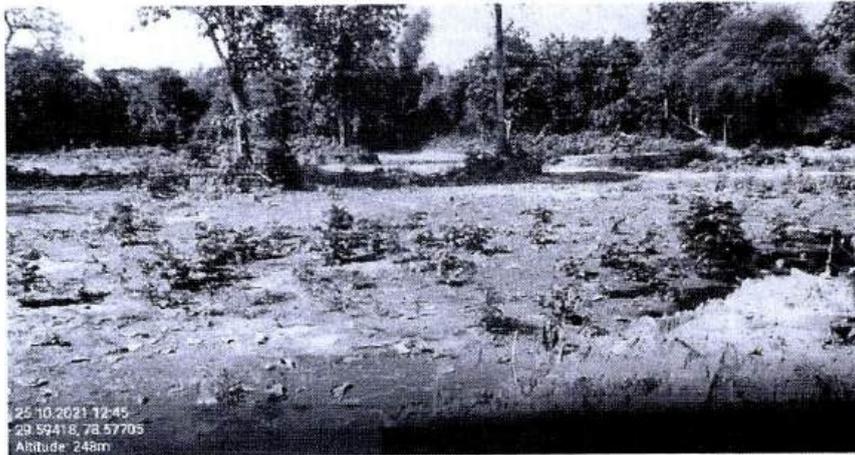


Plate 12 (b): Waterhole near Pakhro Forest Rest House



Plate 12 (c): Waterhole near Pakhro Forest Rest House

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The excavated soil has been settled in the nearby area which was not that visible during inspection. It is however presumed that there must have been trees standing on the land with more or less similar density and species. As the area around is teak plantation, teak trees must have been standing there on the excavated land which must have been removed during the process of excavation by the JCB machine. However, no trace of trees could be seen and this needs further investigation as it will come under illegal tree felling and will attract IFA 1927 and WL(P) Act 1972.

#### **Construction of structures at Kugadda Forest Camp, Palean Range, Kalagarh Tiger Reserve**

Palean Range lies on the northern boundary of the Kalagarh Tiger Reserve Division, a few kilometres ahead of small habitation known as Sindhikhal where Range Headquarters are located. Kugadda Forest Camp is around 10 Kms ahead of Sindhikhal towards Rathwadhab Forest Rest House and around 40 Kms from Kotdwar. The camp houses the beat patrolling staff and other communication facilities. In all six alleged Touring Officers quarter buildings were seen at different stages of construction. The layout plan of the buildings was identical to what was seen at Pakhro and Morghatti. A photograph showing the ongoing construction is as follows.

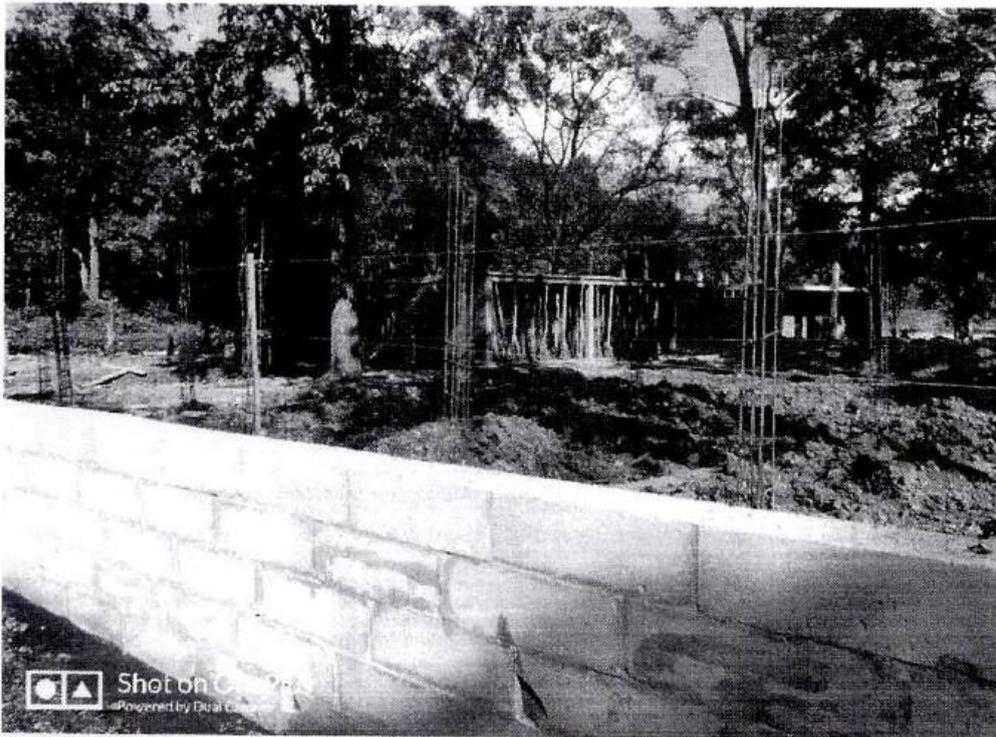


Plate 13: View of construction activity from the camp side at Kugadda camp



Plate 14: Construction of touring officer's quarter at Kugadda



Plate 15: Construction of touring officer's quarter-II at Kugadda

The construction of alleged tourism facility at Kugadda is outside the boundary of the forest camp and the camp boundary can be seen as grey hollow block wall in the photograph. The construction of the tourism facility is over forest land as reported by the forest staff at

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the location. Two buildings were also being constructed within the camp premises. One was Deputy Range officers quarter and the other was patrolling station. However, no sanction order for the construction could be shown by the staff at the site.

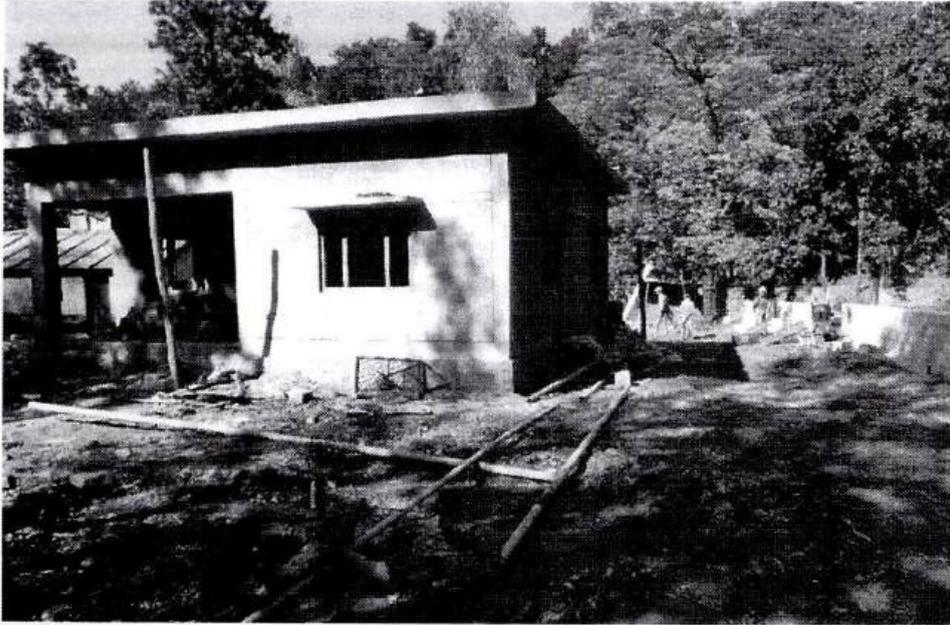


Plate 16: Photograph showing patrolling staff office within the camp premises



Plate 17: Photograph showing proposed Deputy Ranger's quarter within the camp premises

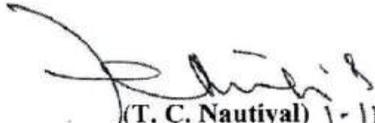
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In all there are six building under various stages of construction outside the camp, each having four building identical to the layout plan seen at Pakhro Forest Rest House Campus. On enquiry, the Range Officer available on the spot stated that the constructions are being made touring officer's quarter, reception centre and out house (आउटहाउस) and the work order has been issued by DFO, Kalagarh Tiger Reserve Division. In all there are seven work orders for touring officer's quarter, three for construction of out house and one for construction of reception centre (Annexure-XII). All the work orders are signed by Deputy Conservator of Forests, Kalagarh Tiger Reserve Division, Lansdowne on 04-08-2021.

### Conclusion

Based on the observations in the field and limited access to available records which are annexed, following conclusions can be drawn:

- (i) There is violation of conditions of the FC approval as more than 163 trees have been removed.
- (ii) Some more trees have been removed from the site of the water body constructed near Pakhro FRH which is illegal and needs further investigation.
- (iii) The constructions being carried out in above four locations are permanent cement concrete structures being constructed over forest land by custodian of the said forest land i.e. DFO, Kalagarh Tiger Reserve Division.
- (iv) Majority of the structures are having identical layout plan with four rooms in one building with each room having independent toilet facility.
- (v) Reception center is being constructed in two of the four locations.
- (vi) The construction at four locations appears to be for the purpose of tourism which is a non-forestry activity.
- (vii) Extensive construction activity has been recorded during the inspection at four locations in the forest area for which no statutory/ administrative/ financial approval could be produced by the DFO, Kalagarh Tiger Reserve Division who was present during inspection.
- (viii) The DFO, Kalagarh Tiger Reserve Division has continued with the construction work at least till a day before the inspection in spite of the directions to the contrary from the Director, Corbett Tiger Reserve.
- (ix) The above action is against the provisions of IFA 1927, Forest (Conservation) Act 1980 and WL(P) Act, 1972.
- (x) Further, detailed investigation should be ordered by competent authority in the matter so that accountability could be fixed and legal action could be taken under 3A/3B of the Forest (Conservation) Act 1980, IFA 1927 and WL(P) Act 1972.

  
 (T. C. Nautiyal) 1-11-2021  
 Deputy Inspector General of Forest  
 Integrated Regional Office, Dehradun